# LOK SABHA DEBATES

Seventh Session (Third Lok Sabha)



# LOK SABHA SECRETARIAT New Delhi

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<sup>\*</sup>The sign + marked above the name of a Member in licates that the Question was actually asked on the floor of the House by that Member.

10857

10858

# LOK SABHA

Tuesday, April 14, 1964 Chaitra 25, 1886 (Saka).

The Lok Sabha met at Eleven of the Clock.

[Mr. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

#### Road Accidents

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\*1028. Shri Subodh Hansda:
Shri M. L. Dwivedi:

Will the Minister of Transport be pleased to state:

- (a) whether it is a fact that the Burmah-Shell propose to launch a programme to decrease road accidents with the help of Government;
- (b) if so, whether it has put forward a plan to Government for this purpose; and
- (c) whether Government have approved the same?

The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur): (a) to (c). A statement giving the information required is laid on the Table of the Sabha.

#### STATEMENT

Messrs Burmah-Shell Oil Storage and Distributing Company Limited, Bombay, have launched a road safety programme, as a "Community service". As part of this programme, they have published a "Road Safety Code", with the approval of the Government of India, in English. The booklet, which is also being

published in the main regional languages, will be given, free of cost, to holders of driving licences.

- 2. The Company have further constructed a traffic training park in New Delhi for children and handed it over to the New Delhi Municipal Committee. One such park is also under construction in Bombay.
- 3. The firm have also produced a documentary film on road safety, which will be shown to the public, and especially to school children.

Shri Subodh Hansda: From the statement I find that one traffic training park has been constructed at Delhi, and another is under construction in Bombay. May I know whether the suggestion for construction of these parks has been given by the Government of India or whether the Burmah Shells have themselves done it? If it has not been done by the Burmah Shells, I would like to know why Calcutta has not been included in this programme?

Mr. Speaker: Too many questions have been clubbed together and it is rather difficult to answer them.

Shri Raj Bahadur: I should like to say that Burmah Shells have taken the initiative in this matter, but they have acted in close consultation with the concerned Governments; and they have made a beginning in Delhi, and they are going to do it in Bombay also. In course of time, when these two succeed, and when finances are available to them, they would certainly like to go to other cities. That is what my information is.

Shri Subodh Hansda: Road accidents on the highways, particularly on the Grand Trunk Road and also the Ahmedabad-Bombay highway are the highest in number in the country. I would like to know whether there is any scheme to stop road accidents or to minimise road accidents on those two routes?

Shri Raj Bahadur: That matter is always under examination and continuous review, and many steps have been devised individually and also collectively by the State Governments concerned. Action is being taken for the implementation of those steps to minimise the road accidents.

भी प्रचल सिंह: बर्मागैल ने जो एक रोड सेफ्टी प्रोधाम रक्खा है वह जनता के वास्ते है, ट्रैफिक के वास्ते है या पुलिस के वास्ते हैं? वह प्रोधाम है क्या ?

भी राज बहादुर : उस का ब्योरा इस स्टैटमेंट में दिया हुगा है ।

Shrimati Savitri Nigam: May I know whether Government are also thinking of opening such parks since the one opened by Burmah Shells has proved to be very useful?

Shri Raj Bahadur: Government have got many other more costly programmes, as for example, the widening of roads, the segregation of fastmoving from the slow-moving traffic, having one-way traffic and so on.

Shri S. M. Banerjee: Apart from this welcome programme launched by the Burmah Shells, what steps have Government taken to see that the road accidents especially on the G.T. Road near Calcutta are avoided or minimised?

Shri Raj Bahadur: That is exactly what I have stated just now. We have taken up programmes such as the widening of roads etc.

भी यशपाल सिंह : क्या बर्मा शैल के इस रोड सेफ्टी प्रोग्राम से गवर्तमेंट कृष्ठ नसीहत हासिल करेगो और अभी भी जो ऐसे बहुत से गांव हैं जहां के लोगों को यह भी पता नहीं है कि दायें को बचना है या बायें को बचना है, उन को यह साधारण ट्रैंकिक के नियम बतलाने के लिए गवर्तमेंट ने क्या सरकारी कर्मचारियों की कोई ड्यूटी लगाई है?

श्री राज बहादुर : जो रोड एक्सीडेंट्स होते हैं उन से सब को नसीहन लेगी है। बर्गा फैल ने भी ली है और गर्वानेंट ने भी जी है भीर जनता को भी लेगी चाहिए जीकि सड़कों का इस्तेमाल करती है।

# मुर्गी पालन

\*१०२६. श्री सरजूपाण्डेय : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या १९६२-६३ में मुर्गिपालन के विषय में ग्रध्ययन के लिये ग्रमरंकी कृषि विभाग से भारत की कोई ग्रनुदान ग्रथका तकनीकी सहायता मिली हैं; ग्रीर
- (ख) यदि हां, तो कितनी धनराशि, भीर किस प्रकार को सहायता प्राप्त हुई है भीर यह रकम किस प्रकार व्यय की जायेगी?

कार तथा कृषि मंत्रालय में राज्य-मंत्री (डा॰ राम सुभग सिंह): (क) ग्रांट (ख). ग्रमरोको सरकार के एक मात्र इस्तेमाल के लिए सुरक्षित पो॰ एत्र०-४६० प्रक्रिक निधि के भाग में से, संगुक्त राज्य श्रमेरिका के कृषि विभाग ने ग्रांच १६६२ में राजस्थान के कृषि कालिज को निम्न विषय पर ग्रानुतंबान करने के लिए ५ लाख हायों का एक ग्रानुतंबान स्वीवृत किया। विषय था: "मुर्गी पालन के उत्पादन क्षमता में सुधार करने में जमं प्लाज्म के उपलब्ध साधनों को प्रयोग करने के विभिन्न तरीकों की क्षमता"।

इस योजना में सामग्री पर ६४,००० इपये, कर्मचारियों पर २ लाख रुपये ग्रीर मुख्यतः मुर्गी खाद्य को शामिल करते हुए ग्रन्य खर्वे पर २.४० लाख रुग्यों के व्यय करने का उपबन्ध था।

[(a) and (b). From the portion of FL-480 Counterpart funds earmarked for the exclusive use of the American Government, the United States Department of Agriculture approved a grant of Rs. 5 lakhs to the Rajasthan College of Agriculture in April, 1962, for undertaking research in "Effectiveness of different methods of utilising available sources of germ plasm is improving the productive performance of Poultry."

The Scheme envisaged an expenditure of Rs. 65,000 on equipment, Rs. 2 lakhs on staff and Rs. 2.4 lakhs on other charges including principally poultry feed.]

श्री सरजू पाण्डेय: राजस्थान में कृषि कालिज के अतिरिक्त भारत के भौर किन किन भागों में यह मुर्गी पालन की शिक्षा दी जा रही है? और भी कोई राज्य ऐसे हैं जहां कि इस प्रकार की शिक्षा दी जा रही है?

लाख तथा कृषि मंत्रासय में राज्य मंत्री (डा॰ राम मुभग सिंह): करीब करीब हर एक राज्य में इस तरह के कालिज हैं। इस वक्त ऐसे ६० कालिजेज हैं जिन में से उन कालिजों में जोकि प्रविक दिनों से चल रहे हूँ मुर्गी पालन की शिक्षा की ब्यवस्था है।

भी सरजू पाण्डेय: हिन्दुस्तान के बहुत से भागों में मुर्गी पालना बुरा समझा जाता है तो क्या इस का भी प्रचार सरकार की ब्रोर से किया जा रहा है कि मुर्गी पालन से जनता को क्या क्या लाभ होंगे ?

डा॰ राम सुभग सिंह : मुर्गी पालन के लाभ बहुतेरे हैं क्योंकि यह एक बड़ी प्रश्की खुराक को सामग्री प्रदान करता है। मैं जानता हूं कि जहां से माननीय सदस्य ग्राते हैं वहां पर मुर्गी पालन को कुछ लोगों में बुरा माना जाता है। ग्रब यदि यह खुद इस को बुरा नहीं मानेंगतो वहां मुर्गीपालन के लिए ग्रीर भी ज्यादा प्रचार सम्भव हो सकेगा।

भी भींकार लाल बरवा : मैं जानना चाहता हूं कि इस वक्त जितने मुर्गी पालन के कालिजे ज हैं क्या जन से हमारे देश की भाव-व्यकता पूरी हो गई है भ्रीर यदि नहीं तो उसको भ्रीर बढ़ांका देने के लिए क्या किया जा रहा है ?

अध्यक्त महोवय: सवल बड़ा महरूद है श्रीर वह मुर्गीपालन के लिए श्रमरीकी सहायता के बारे में हैं।

श्री भोंकार साल बरवा । जिस तरह से संयुक्त राज्य अमेरिका के कृषि विभाग ने राजस्थान के कृषि कालेज को मुर्गी पालन के विषय में सहायता दी है उस तरह के और कालिजेज केन्द्रिय सरकार भी खोलने का प्रयत्न कर रही है।

प्रप्यक महोदय : वह तो उन्होंने कह दिया । उस का जवाब तो उन्होंने दे दिया है।

भी घोंकार साल बेरवा: श्रमरीका से मुर्गी पालन के विषय में सहायता मिली है मैं जानना चाहता हूं कि भारत सरकार से क्या सहायता मिली है ?

बाष्यस महोदय : भारत सरकार जो कर रही है वह ता उन्होंने बता दिया है।

Shri Kapur Singh: I am curious to know whether our poultry farming programmes eventually aim at effecting a fundamental change in the tood habits of Hindus from vegetarianism to non-vegetarianism—It is a very fundamental question.

Dr. Ram Subhag Singh: Actually, that is not the only consideration.

Shri Kapur Singh: It is one of them.

Dr. Ram Subhag Singh: We are encouraging it with a view to providing a balanced and more nutritious food to our people.

Shri Shivaji Rao S. Deshmukh: Instead of giving grants to agricultural colleges for academic purposes, does Government have before it any specific programme of poultry farming development with a view to establish poultry farms with more than 4,000 birds by giving financial and technical assistance to individuals concerned?

Dr. Ram Subhag Singh: That we are doing. In regional centres set up by the Government of India, we are having more than 4,000 There are individuals also owning it. Particularly in Maharashtra, a poultry farm has recently been set up where there are more than That is owned by an individua! We will incur such expenditure in every State. You know, Sir. about your own State, in Gurdaspur, we are facing a big problem of how to dispose of the poultry there.

Shri Shivaji Rao S. Deshmukh: My question has not been answered.

Mr. Speaker: Some other time.

## Transport in Brahmputra

\*1034. Shri P. R. Chakraverti: Will the Minister of Transport be pleased to state:

- (a) the proportion of total traffic goods to and from Assam, Cachar and Tripura carried on by the waterways, specially on the Brahmaputra river;
- (b) how far this river is regulated and maintained by conservancy and dredging techniques to meet the needs of navigational and flood control;
- (c) what new crafts suitable for the existing waterways have been designed and developed; and
- (d) how far fuel oil is being used in the inland vessels?

The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur): (a) to (d). A statement showing the information required is laid on the Table of the House.

#### STATEMENT.

- (a) Uptodate information regarding the proportion of total traffic of goods to and from Assam including Cachar carried by the Waterways, particularly on the river Brahmaputra is not available. It is being collected and will be laid on the Table of the House as soon as it is ready. According to the report of the I.W.T. Freight Rates Enquiry Committee submitted in June 1961, percentage of the traffic carried into Assam by the river route between the period 1-4-1959 to 30-4-1961 varied from 34 per cent to 54 per cent of the total traffic. The capacity of I.W.T. for movement of goods to and from Assam is, however, approximately 20 per cent of the total goods handled on this route. About 20 per cent of the total goods traffic to and from Tripura is carried by the waterways, but not on the river Brahmaputra.
- (b) The river Brahmaputra is maintained and regulated by conservancy (bandalling and marking of channel) for navigational purposes. Conservancy and dredging techniques have not yet been adopted in the interest of flood control. Other s'eps are, however, taken for flood control on the river Brahmaputra.
- (c) Some of the I.W.T. operators on the Calcutta-Assam route have introduced new crafts viz., shallow draft diesel tug, barges, paddle propelled diesel powered steamers, cargo flats and self propelled carriers.
- (d) Eight per cent of the steamers on Calcutta-Assam route consume oil fuel.
- Shri P. R. Chakraverti: Is it a fact that the British-owned RSN Co. which carries 55 per cent of the traffic having a monopoly in jute and

tea traffic from the north-eastern side has given an ultimatum to the Government that from 30th April, 1964 it will step its operation unless it gets a heavy loans?

Shri Raj Bahadur: It has expressed its difficulties to the Government in regard to its finances, particularly finance required for operations and for meeting its liabilities. We have been assisting them to the best of our ability so far, and their present request is also under consideration.

Shri P. R. Chakraverti: In the light of the unhappy experiences a few months earlier, when the Pakistani personnel of this British owned company tried to dislocate the entire traffic so far as the north-eastern side is concerned, may I know whether Government has set up any alternative scheme to see that no such catastrophe is allowed to disturb our traffic?

Shri Raj Bahadur: The alternative is to encourage more and more companies to come, particularly Indian owned companies, and we are trying to encourage them, and we have to maintain our lines of navigation and their services on this particular route as far as we can.

Shri Liladhar Kotoki: May I know whether the proposal for dredging the portion of the Brahmaputra between Dibrugarh and Neamati Ghat has been taken up, and whether the introduction of steamers also between Neamti Ghat and Dibrugarh has been taken up?

Shri Raj Bahadur: So far as the question of dredging is concerned, we have asked the Ganga-Brahmaputra. Water Board to acquire a dredger, and we hope that by the middle of this year the dredger will come, and then these things will be taken up.

Shri Basumatari: During the Chinese aggression it was seen that due to the fact that all this crew are

Pakistanis, the navigation through Brahmaputra was brought to a stand still. So, just to meet the situation, may I know what steps Government is taking?

Shri Raj Bahadur: That is a different question. It is rather a question concerning labour relations, and also when those labour matters are tinged by some political considerations, things do become difficult for us to decide to provide other means of transport.

Shri Shivaji Rao S. Deshmukh: In view of the last experience, wherein railway sleepers worth lakhs of rupees were washed away to the Pakistani side during floods, is this element of loss of property in floods also calculated while calculating the cost of navigation?

Shri Raj Bahadur: I cannot exactly say anything about the timber lost in the floods.

Shri Ranga: May I know if any effort has been made to enquire into the economics of this particular development of navigation on the Brahmaputra in view of the needs of these three areas, and if so, whether they have studied about the profitability or otherwise as experienced by the persons who are interested in providing these boats and steamers?

Shri Raj Bahadur: If the hon. Member means by this particular examination, which he has just now mentioned, the relative cost of transport by alternative means of transport, namely rail, road and river, then evidently river transport has so far been able to maintain its economy vis-a-vis the other two. It is evidently cheaper than road transport, and in certain cases even rail transport.

Shri Ranga: Not only that, What about the adequacy of the present facilities?

Shri Raj Bahadur: So far as the fleet is concerned, it is more or less

adequate. Apart from that, there is a programme of rehabilitation of the fleet and replacement of the fleet by better and more efficient type of namely diesel engine :rait, which they have got a programme to acquire.

Shri P. R. Chakraverti: May I know whether it is a fact that this British company negotiated with a trade union congress, outside India, and with its personnel in Pakistan, though the latter has nothing to do with it except the transit passage from Assam to West Bengal?

Shri Raj Bahadur: No, Sir. Pakistanis, a large number of them, man the boats owned by the River Steam Navigation Co., and apart from that, they have to deal with them in Pakistan or elsewhere.

Shrimati Savitri Nigam: Keeping in view the importance of this line, where from 35 to 54 per cent of the traffic is being covered, I would like to know whether Government is thinking of starting some company in the public sector.

Shri Raj Bahadur: Not for the present. There is no such proposal.

> गन्ने के मुल्य \*१०३४. र्शी प्रकाशवीर शास्त्री :

क्या साद्य तथा कृषि मंत्री यह बताने की क्रपाकरेंग कि:

(क) क्या ग्रागामी फसल के लिये गन्ने के मूल्य निर्धारित कर दिये गये हैं; ग्रीर (ख) यदि हां, तो क्या ?

The Minister of State in the Ministry of Food and Agriculture A. M. Thomas): (a) and (b). attention of Hon'ble Members is invited to the statement made in the House on 4th March, 1964, in which it was stated that the minimum price of sugarcane in the ensuing season 1964-65 would be Rs. 4.96 per quintal

at the factory gate for a recovery of 9.4 per cent or below, with provision for an increase of 4 nP per quintal for every 0.1 per cent increase in recovery above 9.4 per cent. The prices of individual factories will be notified after their recoveries during the current season are known.

भी प्रकाशबीर शास्त्री : गन्ने की की मती के सम्बन्ध में बेल्द्राय सरकार की घोषणा के बाद क्या कुछ प्रदेश सरकारों ने, विशेषकर उत्तर प्रदेश सरकार ने, बेर्न्द्राय सरकार को उन कीमतो को बढाने के सम्बन्ध में लिखा है, यदि हा, तो उस पर केन्द्रीय सरकार की क्या प्रतिक्रिया है ?

Shri A. M. Thomas: There are reports in the press that the Uttar Pradesh Government has recommended a minimum cane price of Rs. 2 per maund for the 1964-65 season as recommended by the Sugarcane Control Board for Uttar Pradesh and Bihar. As far as the present price is concerned, it is the minimum price. As far as year was concerned, it was Rs. 1.75 for the recovery of nine per cent and below it, and for an increase of 0.01 per cent recovery, an increase of 1.5 nP per maund was given. We have increased the price. The minimum price would be Rs. 1.85 as compared to Rs. 1.81 per maund according to the formula last year. Of course, there has been a special concession offered towards the end of the last season to all the factories in Bihar and Uttar Pradesh; ultimately the concession was given to enable them to pay Rs. 2 as the minimum price and also to some other factories in some other States.

भी प्रकाशबीर शास्त्री: स्रकार ने पिछले साल चीनी के उत्पादन का लक्ष्य ३३ लाख टन निर्धारित किया था, परन्तु भपने प्रयत्नों के बावजद ग्रीर भिन्न-भिन्न कानन लाग करने के बाद भी वह ग्रपने निश्चित सक्य को प्राप्त नहीं कर सकी, क्यों कि गन्ने का मूल्य संतोषजनक नहीं था। सरकार र्चनी के उत्पादन में वृद्धि करना चाहती है श्रीर उस के द्वारा विदेशी मुद्रा प्राप्त करना चाहती है। इस रिथित में क्या सरकार इस नंति पर फिर से विचार करेगी, जिस से शूगर मिलों की पूरा गन्ना मिल सके ?

Shri A. M. Thomas: With regard to any increase to be given to meet any competition in respect of gur and khandsari, it is a matter which has to be decided by August of this year, when we would be able to know the nature of the sowing, the availability of cane, the price of gur and khandsari, etc., and then consider whether, as has been given this year, any further incentive has to be given. It has to be considered later. Now, we have declared the minimum price applicable throughout the country.

श्री काशी राम गुप्त : क्या सरकार ने अपनी नोति श्रीर उन मृत्यों को निर्धारित करने समय इस बात का ध्यान रखा है कि गुड़ बनाने में किसानों को श्रीवक लाभ होता है श्रीर यदि वह लाभ कायम है, तो फिर उन मत्यों को दे कर सरकार किस प्रकार किसानों से मिलों को गन्ना दिलवा सबेगी ? यदि वह नहीं दिलवा सबेगी, तो फिर क्या इस नीति पर पुनर्विचार करने की श्रावश्यकता है या नहीं ?

Shri A. M. Thomas: It is true that there is even now this competition from gur and khandsari as far as the availability of sugarcane for the manufacture of crystal sugar is concerned. To the extent possible, we have fixed even the minimum price of Rs. 2. I do not think any hon. Member would say that it is an unreasonable price. It may not be possible to fix higher and higher price which will affect the consumers' price for crystal sugar.

Shri Kashi Ram Gupta: Sir, my question has not been answered. My question was whether the gur manufacturing price is so comparable with the sugarcane availability to the sugar mills, because of this price.

Shri A. M. Thomas: It is not the gur manufacturer that now suffers from competition. It is really the crystal sugar manufacturer that suffers, because the price of gur even now is prevailing at a high rate under which the gur manufacturer can pay much higher than what the factory pays.

श्री यशपास सिंह : शुगर डिबेट के दौरान सरकार ने माना था कि रिवबरी से किसान को नुकसान होती हैं। तो जिस रिकबरी सिस्टम के अन्तर्गत किसान को लूटा जा रहा है, वह सिस्टम कब बन्द होगा ?

Shri A. M. Thomas: There are several ways—checks and counterchecks—to determine the recovery of sugar. There is the check exercised by the excise staff; there is a check exercised by the Sugarcane Growers' Association. There is also the check exercised by the labour associations. So, it is not quite correct to say that manipulation is made in the matter of recovery.

Shri A. M. Thomas: It is true that fact that the same quality of sugarcane gives different recoveries in different mills, depending upon the quality of the machinery, efficiency, and management. What steps, if any, have the Government taken to ensure that the same quality of sugarcane yields more or less a uniform recovery?

Shri A. M. Thomas: It is true that to some extent it is dependent also on the state of the machinery and other things. But it is a thing which cannot be helped, and this linking of the price with recovery is a very healthy principle. It has worked well. As far as the farmer is concerned, he is getting much more than what he used to get previously. (Interruption). For example Rs. 1:85 is linked to a recovery of 9:4 per cent and below. For every increase in recovery by .1 per

cent, he gets another 1.5 nP. Thereby the growers stand to benefit. I think but for the price-linking formula, the growers would have been deprived of the higher price. (Interruption).

Shri A. P. Jain: Previously they were getting bonus.

Shri A. M. Thomas: It was considered to be illegal and not desirable. The Tariff Commission also recommended that that bonus formula had to be abolished. It was abolished only on this basis that the grower should be benefited.

Mr. Speaker: After the question has been answered, if the Member Jings another supplementary, the Minister begins to answer it.

श्री तुलशीवास जायव: जो श्रव गुगरकेन का रेट है, वह दे कर यह श्राशा की गई थी कि ज्यादा शक्कर तैशर होगी। मैं जानना चाहता हूं कि क्या ज्यादा शक्कर हुई है श्रभी तक या गवर्नमेंट का ऐसा ख्याल है कि ज्यादा शक्कर होगी?

Shri A. M. Thomas: Government would consider the situation and see whether it is necessary to give any further incentive in the matter of price to fulfil the target.

Shri Ramanathan Chettiar: Apart from U.P., there are demands from other sugarcane areas also to have sugarcane price fixed at Rs. 2 a maund. In view of this, may I know what steps Government will take to have a uniform price of Rs. 2 for the sugarcane all over the country?

Shri A. M. Thomas: At no time in the history of sugarcane, the price was uniform throughout the country. In fact, there has been difference. As far as the States of U.P. and Bihar are concerned, they stand on a different footing than States like Maharashtra, where there is larger recovery....

Shri Shivaji Rao Deshmukh: The interests of the cultivators are the same everywhere.

Shri A. M. Thomas: They get much more than what the U.P. cultivators get even on the basis of the existing formula.

भी गुलकान : क्या किसानों की यह शिकायत सरकार के ध्यान में आई है कि कारखानेदार को गन्ना देने के बाद जो गन्ने की कीमत है, उस को वसूल करने के लि किसान को बहुत चक्कर काटने एड़ते हूं? यदि हां, तो इस को दूर करने के क्या प्रयत्न किये गये हैं ?

Shri A. M. Thomas: That matter is under permanent view. In fact, we invite the attention of the State Governments when there are heavy arrears. As far as we know, there are no heavy arrears as used to be previously.

श्री कछवाय: काश्तकार जो शुगर फिल को गन्ना देते हैं उस का पैसा लेने के लिये उनको एक श्राना रुपया किमशन देना पड़ता है। क्या यह चीज सरकार के ध्यान में ग्राई है और श्रगर श्राई है तो क्या सरकार क ई रास्ता निकालेगी ताकि यह जो काठनाई है वह दूर हो सके ?

Shri A. M. Thomas: We do not think anybody has reported to us that the sugarcane grower has to pay at the rate of 1 anna as commission. As far as our reports indicate, the situation few weeks back was that 86 per cent of the sugarcane price has been paid and only 14 per cent remained.

Shri Ranga: Are Government conducting any researches into the mechanical side of extracting sugar out of sugarcane in order to see that there is uniformity of extraction at least within the same area during the same months so that the peasants can be assured of adequate, reasonable and honest payment for their cane on the basis of sucrose content?

Shri A. M. Thomas: That is our ultimate objective, but there are limitations. In fact, a scheme has been drawn up in some factories by which on the basis of the area covered by groups of farmers, payments are made. Of course, attempts are being made to pay each grower according to the recovery of his own sugarcane. Attempts are being made in that direction.

Shri D. N. Tiwary: May I know whether the Government has made any research to find out whether the price of sugarcane that is given to the farmers is comparable to the price of other commodities that are grown in the field taking into consideration the time factor, the expenditure incurred etc?

Shri A. M. Thomas: In fact, those circumstances also have been taken into consideration, and if we consider the prices of competing crops it is well known that the sugarcane grower gets much more than the grower of other crops.

Shri P. R. Patel: In view of the fact that the poor cultivators throughout the country have to pay more for gur and the cultivators who produce gur get also less, I want to know whether the Ministry of Food and Agriculture is more interested in giving support to the mills and factories rather than to poor cultivators?

Shri A. M. Thomas: I think the hon. Member has in view the ban imposed on the export of sugar from a producing State like Uttar Prade h to States like Gujarat.

Shri P. R. Patel: My point is that the millowners are more benefited than the cultivators.

Shri A. M. Thomas: Even now the cultivators get a very reasonable price. In fact, they get about Rs. 2-6-0 to Rs. 2-8-0 per maund of sugarcane. (Interruption).

भी शिव नारायण : हमारा जो १४ परसेंट मिल मालिक डिटेन कर लेते हैं उस का इंटिरेस्ट हमें कौन देगा ?

Shri A. M. Thomas: No, no; that is not correct. In fact, the manufacturing cost comes to only 17 per cent or something like that

मैवा तथा रवा के मूल्य

क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गत वर्ष मैदा तथा रवा के मूल्यों में एक प्रथवा डेढ़ रुपय का अन्तर था परन्तु इस वर्ष मूल्यों में ५ रुपये का अन्तर है; और

(ख) यदि हां, तो इस के क्या कारण हैं ?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) No. Sir.

(b) Does not arise.

भी कछवाय: मैं जानना चाहता हूं कि क्या कारण है, जो उत्तर ध्राप ने दिया है, उस को देखते दुए, कि मूल्यों में इतनी श्रधिक वृद्धि इस समय हुई है ?

Shri A. M. Thomas: The price was controlled from 17th March, When the price of rawa was Rs. 5".94 per quintal (gross weight) and price of maida was Rs. 53.58 quintal (gross weight) difference was Rs. 5:36. Now we have made some modification on 15th February under which prices on net weight basis have been prescribed. Now the price for rawa is Rs. 59.62 per quintal and for maida Rs. 54.19 the difference being Rs. 5.43, but virtually there is no difference because the prices are for net weight

भी कछवाय: केन्द्रीय सरकार की जान-कारी के भनुसार इस सभय रवा मार मैदा ब ाने वाला कितनी मिले हैं, जिन के द्वारा इन दोनों पदार्थों के भाव भलग भलग निर्धा-रित किये गये हैं और उस का कारण क्या है ?

Shri A M. Thomas: Almost all the factories manufacture both these things, rawa as well as atta.

Shri S. M. Banerjee: I want know whether it is a fact that for maida and rawa wheat is supplied to these mills by the centre, and whether it has been brought to the nauce of the hon. Minister that these flour mills are minting money because of blackmarketing on maida and rawa; if so, may I know what steps the Government have taken in the matter?

Shri A. M. Thomas: Ex factory prices have been fixed on the basis of the price of wheat that we supply. We supply at the late a maund 14 or thing like that, and the price of flour mill atta comes to Rs. 16.50 a mound. In fact, we have been very reasonable in the matter of fixation of prices of wheat products. Complaints of the type mentioned by my hon. Itiend have not come to our notice. Of Course in the case of wheat products manufactured out of indigenous atta sold by chakkies they are sold at a higher price than the price at which wheat products are sold by flour mills.

Shri Kashi Ram Gupta: May I know whether the mills are supplied wheat imported under PL. 480 for the manufacture of maida and rawa or they are also supplied the local wheat for that purpose, and if they are also supplied local wheat for manufacturing rawa and atta may I know whether there is any limitation on the price of both maida and rawa or only one?

Shri A. M. Thomas: The roller flour mills are not permitted to purchase wheat from the open market. In fact, they are enabled to purchase

only from the Government. imported wheat.

Shri A. P. Jain: It is a well-known device that in times of difficulties the extraction of atta and other products is raised. Now, have Government any policy of limiting the production of maida and suji?

Shri A. M. Thomas: It is for the State Government to fix the percentage of extraction and I think certain State Governments have done it.

श्री शिष नारायण : में जानन चाहता हं कि जो मिलें ल स पर रन कर रही हैं. क्य उन्हें लंकर गवर्नमेंट कोग्र.परेटिव सिःदम पर चलायेगी।

Shri A. M. Thomas: That is. larger question which has to be considered.

भी सरज् पाण्डेय : ग्राम तौर से शहरों में जो श्राटा आर रवा सप्लाई किया जाता है वह बहुत खराब होता है, खास तौर से सस्ते गल्ले की दुकानों पर । मैं जानना चाहता हं कि सरकार इस करोक थाम के लिये क्या कार्यवाही करने जा रही है।

Shri A. M. Thomas: That is not correct. We have not received such complaints. If any case is brought to our notice, we are prepared to enquire into it.

Banking Business in Post Offices

•1040. Shri Kapur Singh: Shri Gulshan: Shri Buta Singh:

Will the Minister of Posts and Telegraphs be pleased to state:

- (a) whether it is a fact that the Postal Department has undertaken certain items of banking business; and
  - (b) if so, the particulars thereof?

The Deputy Minister in the Department of Posts and Telegraphs (Shri Bhagavati): (a) Except the running of the Post Office Savings Bank since 1882 no other banking business has been undertaken by the Post Office.

(b) Does not arise.

Shri Kapur Singh: May I ask whether Government propose to amend the Indian Postal and Telegraph Act to permit the organisation of postal service by the banking organisation and, if not, why not?

Shri Bhagavati: There is no such proposal.

Shri Kapur Singh: Why not?

Shri Bhagavati: At present we are having 40,000 savings banks throughout the country in the post offices and they are doing very good work. It is not proposed to have the Postal and Telegraph Act amended to have some other banking business done by the P. and T. Department.

Shri Kapur Singh: Sir, that was not my question. My question was this: if the postal organisation can undertake banking business, why cannot the banking organisation be permited to undertake postal service? Now the postal services cannot be undertaken by any other organisation except the postal department.

Mr. Speaker: How can the banks be entrusted with postal service work?

Shri Kapur Singh: They should be permitted, not entrusted.

Mr. Speaker: That is a major question of policy.

Shri Kanga: Is there any proposal to raise the rate of interest to be paid on postal saving deposits?

Shri Bhagavati: Interest on savings bank account was raised from 2-1/2 to 3 per cent per annum. There is no proposal to raise it further.

भी गुलशन : क्या यह सच है कि स्माल सेविंग्स स्काम के बान्ड्स जो जनता की म्रांट से खरीदे जाते हैं जब लाग उन को बादस लेने के लिये जाते हैं डाकखानों में तो उन्हें बहुत चक्कर लगाने पड़ते हैं? क्या कभी सरकार की नोटिस में यह बात म्राई है ?

Shri Bhagawati: Whenever there is a specific complaint, we will look into it. I do not think there is any general complaint like that.

श्री काशी राम गृप्त : वया सरवार को इस बात की जानवारी है कि राजस्थान के कितने ही पोस्ट श्राफिसेज में सेविंग्स बैंक श्रकाउन्ट की जो पास बुक्स हैं उन में दो दो वर्ष तक एंट्री नहीं होती है श्रीर क्या यही कारण है कि सरकार बंकों की तरफ नहीं जाना चाहती क्योंकि जो एहले का काम है वह उस को ही ठीक तरह से नहीं कर सकती।

Shri Bhagavati: I think, the hon. Member is referring to calculation of interest on savings bank accounts. Previously the system was that the Audit office calculated the interest and the statement of interest was sent to the Head Offices. Now that procedure has been revised and mostly the Head Offices calculate the interest; then, it is entered in the pass books. It will expedite that.

Shri Sham Lal Saraf: May I know whether withdrawal by cheques has been introduced in these accounts; if so, how many times a week?

Shri Bhagavati: The system of deposit and withdrawal by cheques has been introduced.

Shri Sham Lal Saraf: How many withdrawals in a week?

Shri Bhagavati: Twice a week up to Rs. 1,000 without notice. Withdrawal in excess of Rs. 1,000 is permissible if prior notice of seven days is given by the depositor to the Post Office Savings Bank.

Shrimati Savitri Nigam: May I know if the hon. Minister has received some complaints that in the rural areas people find it very difficult to withdraw money because sometimes the signature do not tally? What steps have been taken to instruct the rural post offices to get their signature tallied with the help of Pradhans, Sarpanches etc.?

Shri Bhagavati: In reply to another question I answered the other day I told the House that now Sarpanches of village Panchayats can also attest the signature of the depositor and identify him.

Shri P. R. Patel: We have got savings bank accounts today in the post offices. I want to know whether there is any difficulty in having current accounts in the post offices. If there are any difficulties, what are the difficulties?

Shri Bhagavati: The main object of the savings bank is to foster the habit of thrift. With that object the savings bank....

Shri P. B. Patel: My question is whether there is any difficulty in having current accounts in post offices. If there are any difficulties, what are they?

Shri Bhagavati: Then all the paraphernalia of banks will be necessary. Now we have liberalised the rules so as to give more facilities to P.O.S.B. depositors. I do not think at present we can consider anything more than that.

भी तुलशीदास जायव : जब लोग पोस्ट प्राफिसेज से सेविग्स का रूपया लने जाते हैं तो उस दिन पोस्ट ग्राफिस के पास जितना रूपया होता है, वे उतना ही देते हैं। इस के कारण बहुत से लोग वापस जाते हैं श्रोर उन को बार बार बहां ग्रा कर दो दो तीन तीन दिन बैटना होता है। क्या यह बात सरकार के ध्यान में है श्रीर इस के लिये क ई उपाय किया गया है? Shri Bhagavati: I do not think the situation is so bad. Sometimes it may so happen that there is not enough money; but we take steps in that regard.

# चीनी मिलों क प्रबन्ध का सरकार द्वारा लिया जाना

१०४१. भी कछवाय : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार घाटे में चल रही चीनी मिलों का प्रबन्ध घ्रपने हाथ में लेने का विचार कर रही है;
- (ख) यदि हां, तो इस समय कुल कितनी मिलें घाटे में चल रही हैं और वे कहां कहां पर हैं; भीर
- (ग) सरकार उन का प्रबन्ध भ्रपने हाथ में कब तक लेने का विचार कर रहे हैं?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas); (a) No, Sir.

(b) and (c). Do not arise.

भी कछवाय: मैं जानना चाहता हूं कि यह जो कुछ मिलें घाटे पर चल रही हैं, उस का प्रमुख कारण क्या है।

Shri A. M. Thomas: With regard to this matter the Government of India, as has been stated in this House earlier, had set up a committee in June 1963 to investigate into the problem of uneconomic units. We are awaiting their report. After the receipt of their report we will take the necessary steps.

श्री कछवाय: मैं जानना चाहता हूं कि कमेटी की रिपार्ट कब तक श्रा जायेगी, श्रीर हम रे देश में कितनी चीनी की मिलें हैं।

Shri A. M. Thomas: Now they have visited already the main sugarcane producing areas. They have to visit some more States. I think, they will be submitting their report shortly.

Shri S. M. Banerjee: May I know whether it is a fact that the Central Government has issued any instructions to the State Governments to take over some of the uneconomic units and, if not, what technical or financial aid will be given to those uneconomic units so that they may run efficiently?

Shri A. M. Thomas: We are taking over certain mismanaged factories. Last year we have taken over three factories, namely, the MK Sugar Mills, Ramkola; then, another factory in Bhatni and also the Samastipur factory. They were mismanaged factories. After our taking them over the conditions have improved considerably.

श्री विश्वास प्रसाद: मैं यह जानना चाहता हूं कि ये जो प्रतइकान मिक मिल्स हैं उन की मशिनरी खराब है इसलिये वे प्रनइकान मिक हैं या के। ई प्रांर कारण है जिस की वजह से से वे प्रनइकान मिक हैं।

Shri A. M. Thomas: Mainly, the machinery is outmoded and that is why they incur losses. There is also mismanagement. Because of both these factors, some of these factories run at a loss.

Dr. L. M. Singhvi: May I know whether the Government has considered the suggestion made by the men in public life, such as, Mr. Jain and others that sugar mills should be taken over or nationalised in the country? May I know whether the Government have found that suggestion feasible, economical and practicable?

Mr. Speaker: Nationalisation is a different thing altogether.

Dr. L. M. Singhvi: My submission is that this suggestion was made by Mr. Jain and one of the grounds of which was that the sugar industry is wholly uneconomic and that is, in general, for the benefit of the State.

Mr. Speaker: That is a different thing.

Dr. L. M. Singhvi: Let them say they do not want to take over.

Shri Bhagwat Jha Azad: Since the taking over of the sugar mills, specially those which are running at a loss, has been advocated in this House and supported by the economic experts, may I know what are the specific grounds for the Government not to take them over.

Mr. Speaker: That is what he has said that a Committee has been appointed and they are awaiting the report. The Committee will give that report and then they will take action.

Shri R. S. Pandey: With regard to the question of losses, I wanted to know whether the losses are in terms of money or in terms of production.

Shri A. M. Thomas: It can be in terms of production as well as in terms of money.

Shri Shivaji Rao S. Deshmukh: Is there one of the terms of reference of this Committee that it will go into the question of converting uneconomic units into growers' co-operatives?

Shri A. M. Thomas: We asked the Committee to investigate into the position and problems of uneconomic units in the sugar industry. They have to suggest measures whereby those uneconomic units can be made economic, such as, by expansion of existing units by rehabilitation and modernisation of plants and also by schemes of merger and solution of consequential problems of surplus labour. The Committee can also report on the feasibility of converting these into co-operatives.

Shri P. K. Ghosh: May I know if the uneconomic units which have already been taken over by the Government are running efficiently? Shri A. M. Thomas: As I have already indicated, these mismanaged factories which have been taken over by the Government have run very well and some of these factories have shown profits.

भी यशपाल सिंह : जिन मिलों ने अभी तक काश्तकार के गन्ने का पेमेंट नहीं किया, क्या उन मिलों को भी सरकार अपने हाथ में ले कर काश्तकारों का पेमेंट करेगी?

**प्रध्यक्ष महोदय** : यह सवाल तो भ्रन-इकान।भिक भिल्स का है ।

श्री यशपाल सिंह : जहां पेमेंट नहीं हो सका है ....

ग्रष्टाक्ष महोदय : वे ग्रनइकानामिक तो नहीं हैं।

श्री बड़े: क्या सरकार यह बताने की कृपा करेंगी कि जो मिलें सभी तक घाटे में घल रही हैं, जैसा कि उन का बैतेंगीट देखने से पता चलता है, उन को भी अपने हाथ में लने वाली है, या उन का भी कंई परीक्षण होने वाला है?

Shri A. M. Thomas: I cannot say how many factories are running at a loss. The House has to appreciate that it is not all the factories that run at a loss, that Government wants to take The Government has taken over these mismanaged factories. We have also to proceed under the Industries Development and Regulation Act, 1951 under which certain procedure is also prescribed. We have taken over some of these factories under the Defence of India Rules the action was needed because urgently.

भी तुलशीदास जाभवः जिन मिलों को शगर के निन्हीं मिलताथा उनको सर-करने पांच छः करोड़ की एड दी। मैं जाननाच हता हूं कि इन्हीं मिलों को घाटा हुमा हूं? Shri A. M. Thomas: Yes. Because of non-availability of cane also, some factories are incurring a loss.

Shri S. M. Banerjee: My question was whether it is a fact that the Uttar Pradesh Government has been issued some instructions from the Centre to take over certain uneconomic units and, if not whether the Government would afford financial help and technical aid to those factories so that they run efficiently?

Shri A. M. Thomas: We generally take over these mismanaged factories on the recommendation of the State Governments. We proceed only on their recommendation. We do not proceed arbitrarily in this matter.

# Steel and Iron for Agricultural Implements

\*1042. Shri Subodh Hansda:
Shri S. C. Samanta:
Shri N. R. Laskar:
Shri Maheswar Naik:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether the State Governments have been asked to assess their threeyear requirements of steel and iron for agricultural implements;
- (b) whether they have taken any action so far in this regard;
- (c) if so, what is the total requirement; and
- (d) whether the States have also set up co-operative manufacturing units for these implements?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) Yes, Sir.

(b) to (d). Information has been called for from the State Governments/Union Territory Administrations and will be placed on the Table of the Sabha as soon as received.

Shri Subodh Hansda: May I know whether iron and steel will be supplied to the States at subsidised rates or at the rates fixed by the Iron and Stee! Controller?

Dr. Ram Subhag Singh: Now there is not much difficulty in the availability of steel and iron other than of flat materials. All items of iron which are not covered by the term "flat materials" are now available. Only sheets are controlled at present.

Shri Subodh Hansda: The hon. Minister has stated that the information is being collected and will be placed on the Table of the House when received. Is it because some of the private firms and manufacturers of agricultural implements want keep their monopoly that this information was not supplied?

Dr. Ram Subhag Singh; When said that the information would be laid on the Table of the House, I did not mean that all the State Governments had not supplied the information, because we have received already information from 11 State Governments, and their requirements are of the order of 2,18,931 metric tonnes for the coming three years, and we soon expect to receive information from the other States.

Shri S C. Samanta: May I know whether the requirements of iron and steel will be met from indigenous sources, and if not, what sort of special steel we shall have to import from outside?

Dr. Ram Subbag Singh: They will be largely met from indigenous sources but there are certain types of steel which will have to be imported, and they are going to be made avail-

the latest consumption figure available with Government. ernment be in a position to say what percentage of the demand, on a conservative basis is being met at present?

able from imports. Shri Bhagwat Jha Azad: What is Will Gov-

Dr. Ram Subhag Singh: Actually, for three years, the requirements that 11 major States have indicated are of the order of 2,18,031 metric tonnes: it may be around 3 lakhs metric tonnes for all the States according to present requirements. present requirements are not a standard, because every day the demand for agricultural machinery is increasing, and so we are going to provide more steel than what has been indicated today.

Shri Sivamurthi Swamy: May I know whether Government have received any complaints from the Mysore Government and other State Governments that whereas the cooperative societies have deposited lakhs of rupees for getting zinc sheets since the last two or three years, these zinc sheets have not been supplied to them yet? .

Dr. Ram Subhag Singh: About flat items, such as OP sheets, BP sheets and GC sheets, there has been some difficulty. After the declaration emergency, it became almost impossible to provide these three types of got GC sheets. But last year we sheets also provided to our Package Programme Districts or Intensive Agricultural District Programme, As regards the supply to the co-operatives, however, there has been some difficulty, and we have received cer-Now, we have tain complaints. taken up the matter with the Iron and Steel Controller and we shall see that these are also provided.

श्री विश्राम प्रसाद : मैं यह पुछना नाहता **या** कि उत्तर प्रदेश में डाइरेक्टर ग्राफ इंडस्ट्रीज ने लाखों रुपया एग्रीकल्चरल इम्पर्वामेंट्स या परशियन ह्वील अगैरह बनाने के लिए ब्लाक्स में बाट दिया है, लेकिन उनको रा मैटीरियल न मिलने की अंजह से उस रूपए का दूसरे मकसद के लिये इस्तेमाल किया जा रहा है। क्या इसके लिये सरकार कोई कार्रवाई कर रही है ?

**डा० राम सुभग सिंह** : इसके बारे में हमें थोड़ी जानकारी है स्रौर इसकी रोकयाम करने की हम कोशिश कर रहे हैं ग्रौर यह कोशिश कर रहे हैं कि जिस काम के लिये रुपया दिया जाय उसी के लिये उपयोग में लाया जाय ।

Oral Answers

Shri Ramachandra Ulaka: State Governments diverted their allotments under iron and steel meant for agricultural purposes to some other purpose? If so, which are the States and the reasons therefor?

Dr. Ram Subhag Singh: If any specific complaint is made, I will enquire from the State Government concerned.

Shri D. J. Naik: What is the percentage of imported steel required for these agricultural implements and the foreign exchange involved?

Dr. Ram Subhag Singh: This percentage has not been calculated. But all the tractors and other improved implements are virtually imported equipments.

Shri Liladhar Kotoki: May I know whether the hon. Minister is aware that the production of agricultural implements in the State of Assam has been slowed down due to short supply of iron and steel?

Dr. Ram Subhag Singh: As I said, we got these steel requirements of IADP met last year despite the difficulties. The requirement that State of Assam has indicated for the coming three years is only 90 tons. We shall take up this matter with the Assam Government and see that they utilise more steel for this purpose.

Shri Bade: Is it a fact that the assessment was considered necessary simply because for indigenous things like plough, bullock cart and so on, iron is not available in Madhya Pradesh?

Dr. Ram Subhag Singh: Iron, at present is available for ploughs, blades and bullock carts. If there is any difficulty anywhere, we shall make that available.

#### Calcutta Port

\*1043. Shri P. R. Chakraverti: Will the Minister of Transport be pleased to state:

- (a) the steps taken to minimise the navigational hazards and other difficulties of the Calcutta Port, menaced by a river of uncertain moods;
- (b) whether the hydraulic problem of the river is being studied:
- (c) the manner in which dredging work is being operated on; and
- (d) whether provision has been made for the supply of regulated headwater to the Hooghly throughout the year?

The Minister of Shipping in Ministry of Transport (Shri Raj Bahadur): A statement is laid on the Table of the House. [Placed in Library, See No. LT-2710/64].

Shri P. R. Chakraverti: While admitting the fact that the main problem in the Hooghly is the maintenance of sufficient depth for vessels, has the Government given topmost priority to the construction of the Farraka Barrage so as to ensure adequate head-water supply to Hooghly throughout the year?

Shri Raj Bahadur: We are giving all due priority to that, and the House is aware of that.

Shri P. R. Chakraverti: What specific suggestions have been given the Central Water and Power Research Station, Poona, and to what extent have they been carried into execution?

Shri Raj Bahadur: In the nature of certain training works, some advice has been given, and in two cases, which have been mentioned in the statement, it has already been implemented, namely the Akra Spur and the Fulta Point scheme.

Shri S. C. Samanta: How far have the navigational hazards been decreased by spending more than Rs. 2 crores at Fulta point for training the Hooghly?

Shri Raj Bahadur: The Fulta Point scheme was essentially aimed at providing sufficient depths at three points, namely, Fulta Point, Nurpur Ninan and Eastern ghat bars. In these places, some good improvement is reported.

Dr. L. M. Singhvi: May I know whether the existing dredging fleet on the Hooghly is considered adequate, whether the using of the fleet is satisfactory for all the steps taken? What is the position.

Shri Raj Bahadur: As the statement shows, we have got these large-size suction dredgers; there is a dredging fleet comprising four large bucket dredgers, two small suction dredgers and hopper barges. They have served their purpose well. So far the port authorities have been able to overcome the periodic troubles in the various bars. I think, by and large, they have served well. For the spoil also, proper steps are taken.

Shri Sham Lal Saraf: For maintaining the depth of the water up to a particular point, how much more area or how much more mileage of the river has to be made navigable to accommodate heavier vessels? Is that part of the scheme?

Shri Raj Bahadur: The entire length of the Hooghly channel from the port and the sand heads is about 126 miles. All that is kept navigable. That is the main purpose of the dredgling fleet and all the other steps taken.

Shri S. M. Banerjee: I would like to know what further progress has been made regarding the development of Halida Port, and when it is likely to be completed.

Mr. Speaker: How does Haldia come in?

Shri S. M. Banerjee: This is about the development of the entire river. Calcutta Port will depend on that. Haldia is intimately connected with it.

Mr. Speaker: Next question.

विमान के तेल 'सिस्टम' में बीनी

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श्री प्रकाशवीर शास्त्री :
श्री ग्रोंकार लाल बेरवा :
श्री उ० मू० त्रियेवी :
श्री कछवाय :
श्री हिर विष्णु कामत :
श्री यशपाल सिह :
श्री सिद्धेश्वर प्रसाद :

क्या **परिवहन** मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि हाल में भ्रमृतसर में नागरिक उड्डयन के विमान के इंजन के तेल 'सिस्टम' में जीनी गाई गई थी ;
- (ख) क्या इसके कारणों की जांच की गई है ; ग्रीर
  - (ग) यदि हां, तो उसका दिवरण क्या है ?

परिवहन मंत्रालय में उपमंत्री (श्री मुहीउद्दीन): (क) से (ग). २० फरवरी, १९६४ को पुष्पक जहाज के तेल की नाली में चीनी पाई गयी। यह पुष्पक पंजाब सरकार के नाम रजिस्टर है और अमृतसर एविएशन क्लव को इस्तेमाल के लिये दिया गया है। इस वाक्या की तहकीकात पुलिस के मुपुर्व कर दी गयी है।

श्री प्रकाशवीर शास्त्री: यह जो तेल की नाली में चीनी पाई गयी तो इस सिलसिले में क्या वहां के कुछ कर्मचारियों की मुम्रतिल भी किया गया है? 10891

श्री मुहीउद्दीत: ग्रमी इस वाको की पुलिस तह कीकात कर रही है। उस के मुता-ल्लिक जो कुछ पुलिस की रिपोर्ट होगी उस पर ग्रमल किया जायेगा।

श्री बड़े: पुलिस की इनवैस्टिगेशन तो जब श्रायगी तब श्रायेगी लेकिन क्या गवनंमेंट ने इस के लिये किसी का सस्पैंड किया है ?

**भी मुहीउद्दीन**: पुलिस की तहकीकात हो रहा है ग्रीर उसके बाद ही पता लगेगा कि इस जुर्म के लिये कौन जिम्मेदार है ।

भी प्रकाशबीर शास्त्री : जम्म कश्मीर एरिया में पहले भी इस प्रकार से विमानों की दुर्घटनायें हो गयी हैं। यह भी उस से लगना हुआ हिस्सा है तो इस तमाम पड़बंत के पीछ कोई विदेशी ताकतें काम कर रही हैं या नहीं क्या इस सम्बन्ध में भी तरकार कोई जान-कारी ले रहा है ?

भी मुहीउद्दीन : गेरे ख्याल में श्रानरेवल मेम्बर के उपालान इस बारे में सही नहीं मालुम होते हैं। अपातक जो हमें पता चला है उने में माननीम सपस्य की गलतफहमी को दर करने के लिये कहता हं ि यह एक मिकैलिए की शरास्त थी जो कि किसी। एक इंजीनियर के खिलाफ **करना च**हता था । इसर्चानका किसी विदेशी ताकत से काई ताल्तक नहीं है।

भी प्रकाशवीर शास्त्री : ग्रध्यक्ष मही-दय, श्रीन ए जाइंट श्राफ श्राडंर । मंत्री महादय ने कहा कि इस मामले की पुलिस द्वारा जांच हो रही है ग्रीर उस के लिए कोई भिवकारी या कर्मचारी मग्रस्तिल नहीं किया जा सकता है। लेकिन ग्रव उन्होंने बतलाया कि एक मिकैनिक की शरास्त थी जिसने कि यह तमाम किया, इस तरह से यह दोनों उत्तर उनके परस्पर विरोधी हैं ग्रीर में जानना चाहूंगा ि ऐसी हालत में उस मैंकेनिक को क्यों नहीं भुश्रत्तिल किया गया ?

भी मुहीउद्दीन : इसी लिये मैंने भ्रर्ज किया था कि मैं वयान नहीं करना चाहता लेकिन चंकि माननीय सदस्य ने इस को ले कर एक और मसला पेश किया और पुछा कि इसमें किन्हीं विदेशी ताकतों का नालुक तो नहीं थातों मैं ने उन की इस गुलतफ़हमी को दूर करने के लिये जो रिपोर्ट अब तक आई है वह मैंने बतला दी।

प्रध्यक्ष महोदय: ग्राप ने कहा कि पुलिस तहकीकात कर रही है और मालुम नहीं कि कीन मज़रिम इस के लिए साबित होगा तो उसके रहते आप यह गुलतफहमी कैसे दूर कर सकते हैं ?

भी मुहीउद्दीन : एक जिस के सम्बन्ध में शक किया गया है कि उसने यह शरारत की, जैसा कि मैंते बतलाया वह वहीं का एक ब्रादमी है, मिकैनिक है, पुलिस मामले को तहकीकात कर रहा है **जब** उसकी रिपोर्ट आयोगा तो उस पर अमल किया जायेगा ।

श्रध्यक्ष महोदय : फिर यह नवाल उत मेस्बर नाह्य का ठीक ही था कि जिल पर **इस** के लिए यक बाउस का मशक्तित क्यों नहीं किया गना ?

श्री मुहीउद्दीन : अभी तक पुलिस की रिपोर्ट नहीं आई है। बेंट् तो इनफीर-मेशन जो थोड़ों सी मरेपास थीं वह उन मेम्बर साहब के शक को दूर करने के लिए दंदी।

श्री श्रोंकार लाल बेरवा: जिस मिकैनिक या कर्मचारी के खिलाफ इस शरारत की करने का शक़ है वह व्यक्ति हिन्दू है या मुसलमान

**प्रध्यक्ष महोदय**ः यह सवाल जवाब देने के योग्य नहीं है।

Dr. L. M. Singhvi: My submission is this, that it has been said that certain reports have been received, and it is on the basis of these few reports

received by the Minister that it is suspected that a certain employee at that airport had actually indulged in some mischief. If some report has been received, then is it right for the Minister to say that because the police report has not been received, the person cannot be suspended?

Mr. Speaker: That I have aiready told him.

श्री विश्राम प्रसाद : श्रग्र विमान की तेल की टंकी में एक बूंद भी पानी चला जाय तो यह विभान गिर सकता है ! श्रभी मंत्री महोदय ने बतलाया कि यह चीनी उसमें रखने की बदमाशी एक मिकैनिक की थी; तो मैं जानना चाहा है कि वह मिकैनिक श्रभी भो नौकरी में है, मुश्रचली में है या वह बखीसा कर दिया गाया है ?

प्रध्यक्ष महोदय: मंत्रं, महोदय ने बतला दिया है कि वह अपोशन में नहीं है, बर्खास्त हुआ नहीं है तो किए तीकरों में वह है ही ।

श्री कछवाय : मंत्री महोदय ने श्रभी बतलाया कि इस शरारत में एक मिकैनिक का हाथ था तो ऐसा करने का उसका क्या कारण था ?

ग्रध्यक्ष महोदय : तहक़ीक़ात पूरी हो जाने दीजिये ।

श्री कछवाय : जो भूमिका है वह तो मालूम पड़े कि श्राखिर किस कारण उसने ऐसा किया; दूसरे यह पुलिस की जांच कव तक पृरी हो जाएगी?

द्राध्यक्ष महोदय : मंत्री महोदय सिर्फ दूसरे सवाल का कि जांच कब तक पूरी हो जायगी, उसका जबाब दे दें।

श्री ग्रहमद मोहिउद्दीन: मुझे इल्म नहीं है कि वह कब तक पूरी हो जायगी। बहरहाल मैं उनसे इस बारे में कहूंगा ताकि यह तहक़ीक़ात जल्द पूरी हो जाय। श्री तन सिंह : जिस कर्मचारी के सम्बंध में शक फिया गया श्रीर जिसको कि मुझतिल नहीं किया गया है, वह कर्मचारी भविष्य में भी इस तरह की कोई कार्यवाही न करे, इसके लिये मरकार की श्रोर से क्या रोक्याम की रही है ?

**ग्रध्यक्ष महोदय**ः पुलिस की रिपोर्ट है ।

# WRITTEN ANSWERS TO QUESTIONS

Co-operative Administration

\*1030. Shri Bibhuti Mishra:
Shri Umanath;
Shri Vishwa Nath Pandey:

Will the Minister of Community Development and Co-operation be pleased to state:

- (a) whether Government have received the report of the Committee on Co-operative Administration;
- (b) if so, its main recommendations; and
  - (c) the decisions taken thereon?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri Shyam Dhar Misra): (a) Yes, Sir.

- (b) A statement is laid on the Table of the House. [Placed in Library. See N. LT-2708/64].
- (c) The main recommendations have been found generally acceptable and have been endorsed to the State Governments. They will also be discussed in the next annual conference of State Ministers of Co-operation.

# Co-operative Institutions

•1031. Shri Maheswar Naik:
Shri Bishanchander Seth:
Shri B. P. Yadava;
Shri Dhaon;

.Will the Minister of Community Development and Co-operation be pleased to state:

- (a) whether a scheme of awarding prizes and incentives to the cooperative institutions and individuals has been drawn up by the Central Government and circulated to the State Governments and Union territories; and
  - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri Shyam Dhar Misra): (a) Yes, Sir.

(b) A note giving the details of the scheme is laid on the Table of the House. [Placed in Library See No. LT-2709/64].

#### Airworthiness of Aircraft

- \*1032. Shri P. C. Borooah: Will the Minister of Transport be pleased to refer to the reply given to Unstarred Question No. 985 on the 3rd December, 1963 and state:
- (a) how many of the 28 aircraft have since been repaired and given certificates of airworthiness and how they are being utilised;
- (b) how many more aircraft have since been grounded; and
- (c) whether non-availability of spare parts is coming in the way of putting some of them on wings and if so, to what extent?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin):
(a) Three Chipmunk aircraft VT-CVP, VT-CVT and VT-CXF have since been made serviceable and loaned to Madras, Kerala and Orissa Flying Clubs respectively. One ser-

viceable HT-2 aircraft VT-DKU has been handed over to Indian Air Force and one Chipmunk aircraft VT-CVQ has been written off.

- (b) Six more Government aircraft, loaned to Flying Clubs, have since become unserviceable. Four of these are under Certificate of Airworthiness overhaul, one is awaiting spares and another one is awaiting engine installation. The total number of aircraft grounded as on 29th February, 1964 was 29.
- (c) Procurement of spares by clubs through the normal commercial channels sometimes delays progress of repairs and/or Certificate of Airworthiness etc.

### Excise Duty on Tractors

- \*1033. Shri Lahiri Singh: Will the Minister of Food and Agriculture be pleased to state:
- (a) the reason as to why the dealers of well-known Massey Ferguson Tractors and M/s. United Provinces Commercial Corporation. 6. Ganesh Chandra Avenue, Calcutta are still charging excise or custom duty from their customers even if they produce the end-use certificate at the time of purchase of tractors showing thereby that their tractors shall be used solely for agricultural purposes; and
- (b) why the above dealers have not refunded the said duty to the customers from whom they had already realised?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) Tractors upto 50 DBHP imported after the 5th January, 1963 are exempted from the payment of custom duty and the question of charging such duties by the dealers of M/s. United Provinces Commercial Corporation does not arise at present. Prior to the 13th January, 1964 the indigenous tractors like Massey Ferguson were being permitted to be cleared without payment of

excise duty on production of a simple bond to the effect that in case a certificate that the tractor was used or intended to be used for agricultural purposes was not produced, the manufacturer would pay the excise duty. To safeguard their position the dealers used to recover the excise duty in all cases and allow refund only when the excise authorities accepted the end-use certificate. The Central Board of Excise and Customs has issued instructions on 13th January, 1964 that the production of the bond should not be insisted upon. Henceforth the question of payment of excise duty on indigenous tractors should not arise. Necessary instructions in this matter have been issued to tractor manufacturers.

(b) The dealers of indigenous tractors should no doubt have arranged to refund the excise duties already recovered on the basis of instructions now issued. They will again be asked to refund the deposits obtained from farmers and the State Governments will also be requested to ensure that such refunds are made without delay.

#### P.L. 480 Agreement

Shri D. C. Sharma: Shri P. C. Borooah: \*1037. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena: Shri Vishwa Nath Pandey:

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 160 on the 18th February, 1964 and state:

(a) whether the decision of the Government of the United States regarding a new PL 480 agreement for the import of about 15 million tons of wheat and rice during the next four years and for extension of the existing agreement by about a year has since been received; and

### (b) if so, the nature thereof?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M.

Thomas): (a) No, Sir. The proposal has not yet been put to the U.S. Government.

(b) Does not arise.

# Asian, Near and Middle East Railways Conference

\*1038. Shri Bishauchauder Seth: Shri B. P. Yadava: Shri Dhaon:

Will the Minister of Railways be pleased to state.

- (a) whether it is a fact that India participated in the Fourth Asian, Near and Middle East Railways Conference held in Cairo;
- (b) if so, the subjects discussed in the Conference;
- (c) whether any proposal was put forward by the Indian delegates in the Conference; and
- (d) how far the meeting proved helpful to India?

# The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khon):

- (a) Yes, Sir,
- (b) The subjects discussed in the Conference were:
  - Centralised Traffic Control System (C.T.C.).
  - (2) Car Turn-round schedule and methods of improvement.
  - (3) Employment of mechanised means in maintenance and railway accounts.
  - (4) Financial problems of railways and presentation of ailway accounts.
  - (5) Results of dieselisation of a motive power in railway transport during the last ten years.
- (c) The conference discussed the subjects, which were already on the agenda. It is not the practice to put

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forward new proposals at the Conference.

(d) The Conference was useful in as much as it enabled pooling of experiences and ideas of different countries on these important subjects. It also resulted in better contacts between the Railways of participating countries.

# गेहं की किस्म

\*१०३६. डा॰ महादेव प्रसाद : क्या साद्य तथा कृषि मंत्री यह वताने की फ़ुपा करेंगे कि :

- (क) क्या यह सच है कि पी० एल०-४८० के अन्तर्गत जो गेंह आ रहा है वह निर्यात किये जाने से पहले उवाला जाता है ग्रीर इसीलिए वह निस्वाद ग्रीर निःसत्व होता है ; स्रोर
- (ख) क्या पी० एल०-४८० के अधीन प्राप्त यह सब गेंहं सरकारी लाइसेंग प्राप्त उचित मूल्य बाली दुकानों के द्वारा बेचा जाता है?

खाद्य तथा कृषि मंत्रालय में राज्य-मंत्री (श्री घ० म० थामस): (क) जी, नहीं।

(ख) पी० एल०-४८० के अन्तर्गत भायात किये गये गेंहं को या तो उचित मूल्य की दकानों के द्वारा बेचा जाता है या बेलन श्राटा मिलों या चिक्कियों को दिया जाता

#### Production of Sugar

•1045. Shri Bibhuti Mishra: Shri Prakash Vir Shastri:

Will the Minister of Food and Agriculture be pleased to state:

- production in (a) the total sugar and the latest State-wise, recovery of various sugar factories, State-wise;
- (b) how much sugar Government require for internal consumption and for export purposes; and

(c) the future programme drawn up so far for increasing sugar production?

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The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) Two statements giving Statewise total sugar production upto 31st March, 1964 and latest Statewise recovery of sugar per cent cane in the season 1963-64 are laid on the Table of the House. [Placed in Library. See No. LT-2711/64].

- (b) The quantity of sugar required to meet export commitments during 1963-64 is 2.60 lakh tonnes. Internal consumptions will depend on avail-
- (c) Government have already announced a higher basic minimum sugarcane price for 1964-65 and other measures would be considered in due course for augmenting production in the ensuing season. Some additional capacity is likely to be established in 1964-65. Further capacity is being licensed to increase production in future years.

# दिल्ली परिदष्टन की बसों के किराये

िश्री प्रकाशवीर शास्त्री : श्री कपूर सिंह: श्री काशीराम गुप्त : श्रीबृटासिंह: भी यशपाल सिंह : \*१०४६. अभी दी० चं० शर्माः श्री कछवायः ंश्री राम हरख यादव : श्री मुरली मनोहर : श्रीमती जोहरा बहन वावदा : श्रीमती रेणका बड्कटकी: श्री मान सिंह पु० पटेल :

क्या परिवहन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि दिल्ली नगर निगम ने "दिल्ली परिवहन" की बसों के किरायों में वृद्धि की है;

- (ख)क्या यह भी सच है कि दिल्ली राज्य परिवहन प्राधिकार ने बसों के किरायों में वृद्धि को स्वीकार नहीं किया है;
- (ग) क्या यह भी सच है कि इस सम्यंत्र में भारत सरकार को कुछ ज्ञापन भी भेजे गये हैं; ग्रौर
- (घ) यदि हां, तो इस सम्बंध में क्या निर्णय किये गये हैं ?

परिवहन मंत्रालय में नौवहन मंत्री (श्री राज बहादूर):(क) से (घ) तक चंकि दिल्ली परिवहन के विद्यमान किराये की दरों के कारण ब्यावहारिक समस्याएं पैदा हो जाती थीं स्रोर इनके कारण बहुत सी शिकायतें स्राती थीं, इसलिये दिल्ली नगर निगम ने, दिल्ली परिवहन समिति के सुझाव पर, दिल्ली परिवहन द्वारा चलायी जाने वाली नियमित सेवात्रों के लिए यक्तिसंगत किराये की दरों को लागु करना स्वीकार किया। दिरों का विवरण सभा पटल पर रख दिया गया है. देखिये संख्या एल० टी०--२७१२/६४।] दिल्ली परिवहन द्वारा किराये की संशोधित दरें, राज्य परिवहन प्राधिकार, दिल्ली को भ्रनमोदन के लिए प्रस्तूत की गयी । उस प्राधिकार ने, २४ मार्च, १९६४ को हई श्रपनी बैठक में, किराये की संशोधित दरों को स्वीकार करने से इन्कार कर दिया। दिल्ली परिवहन ने इसके बाद, ३० मार्च, १९६४ को उपयुंक्त मामले पर पुनः विचार करने के लिये एक ग्रावेदन-पत्न दिया। राज्य परिवहन प्राधिकार दिल्ली, ने १० म्रप्रैल, १६६४ को इस ग्रावेदन-पत्न पर यथोचित विचार किया और दिल्ली परिवहन द्वारा प्रस्तावित किराये की दरों को उनमें एक तरमीम करने के बाद, स्वीकार कर लिए।

इस सम्बंध में, केन्द्रीय सरकार को भी बहुत से ज्ञापन प्राप्त हुए हैं । चृंकि प्रस्तावित किराये की दरों पर राज्य परिवहन प्राधिकार द्वारा विचार किया जा रहा था जो कि एक न्यायिक कल्प निकास (Quasi-Judicial Body) है, इसलिये उन जापनों पर कोई कायवाही नहीं की गयी।

## Telephone Exchange at Sundernagar

2100. Shri Ansar Harvani: Will the Minister of Posts and Telegraphs be pleased to refer to the reply given to Unstarred Question No. 561 on the 26th November, 1963 and state the progress made in regard to the installation of a telephone exchange at Sundernagar-Tatanagar (Singhbhum), a growing industrial town?

The Deputy Minister in the Department of Posts and Telegraphs (Shri Bhagavati): The opening of the exchange has been approved and necessary estimates, etc. are being framed and will be sanctioned shortly.

## Development of Horticulture

- 2101. Shri Ramachandra Ulaka: Will the Minister of Food and Agriculture be pleased to state:
- (a) the amount of money in the shape of loans and grants given to Orissa Government for horticulure during 1963-64;
- (b) the amount utilised by the State during the same period; and
- (c) the amount proposed to be given to that State for the purpose during 1964-65?.

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-2713/64].

#### Foodgrains sent out of Orissa

- 2102. Shri Ramachandra Ulaka: Will the Minister of Food and Agriculture be pleased to state:
- (a) the quantity of foodgrains sent out of the State of Orissa during the last six months; and

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(b) States to which the foodgrains were sent?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) The quantity of foodgrains exported from Orissa on trade account by rail during the six months September, 1963, to February, 1964, was about 84,000 tonnes. Figures relating to movement by road are not available.

(b) West Bengal, Bihar, Uttar Pradesh, Madhya Pradesh. Maharashtra, Gujarat. Andhra Pradesh, Mysore. Madras and Kerala.

## Construction of Railway Bridges in Orissa

2103. Shri Ramachandra Ulaka: Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 1981 on the 17th September, 1963 and state:

- (a) the progress made so far on the construction of over/under bridges in Orissa:
- (b) the details of over/under bridges completed as on the 31st January, 1964; and
- (c) the names of over/under bridges proposed to be taken up in Orissa during 1964-65?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):

- (a) The information is furnished in the statement laid on the table of the House. [Placed in Library. See No. LT-2714/64].
  - (b) Nil.
- (c) The State Government have proposed to take up the scheme for a road overbridge at Rayaghada only during 1964-65.

# Fertilizers supplied to Orissa

# Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Food and Agriculture be pleased to state:

- (a) the total quantity of fertilizers actually supplied to Orissa during 1963-64;
- (b) whether there is any proposal to increase this quota during 1964-65; and
  - (c) if so, the details thereof?

Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhagh Singh): (a) The following kinds of fertilisers were supplied to Orissa State during 1963-64 against the allotment accepted by the State Government.

	(Figures in tonnes)			
Kind of fertilisers	Allotment made	Allotment accepted	Quantity supplied till 31-3-64	
Sulphate of Ammonia	8,500	6,660	•6,396	
Urea	100	20	20	
Calcium Amm. Nitrate	14,000	5,143	•4,210	
Ammonium Sulphate Nitrate	. 268	100	100	

<sup>\*</sup> The quota accepted by the State Government could not be suplied in full before 31.3.64 due to delay in the receipt of despatch instructions from them.

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(a) and (c). Allotments are made on quarterly basis and if the State Government comes forward with increased demand every effort will be made to meet it having regard to overall availability and the actual off take by the State Government in the previous quarters. It may however, be noted that the State Government did not accept fully even the quantities allocated during 1963-64.

#### Sugar

# 2105. | Shri Dhuleshwar Meena: | Shri Ramachandra Ulaka:

Will the Minister of Food and Agriculture be pleased to state:

- (a) the total annual requirement of sugar in Orissa;
- (b) whether it is fact that sugar is in short supply in the State at present;
- (c) if so, the steps taken by the Government to ensure adequate supply of sugar to the State; and
- (d) the prevailing price of sugar in Orissa and how it compares with the sugar prices in other parts of the country?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a): The total annual requirement of sugar in Orissa is estimated to be around 48,000 tonnes.

- (b) No, Sir.
- (c) Does not arise
- (d) The prevailing retail price of sugar in Orissa is between Rs. 1.24 to Rs. 1.31 per kilogram. It compares favourably with the retail prices of sugar obtaining in some other parts of the country.

## Railway Hospital, Perambur

2106. Shri M. G. Thengondar: Will the Minister of Railways be pleased to state:

(a) Whether it is a fact that the honorary surgeons serving in the Rail-

way Hospital, Perambur, Madras have been recently changed;

- (b) if so, the reasons therefor;
- (c) the basis on which the new Honorary Surgeons were employed; and
- (d) whether it is a fact that the honorary surgeons employed in the above hospital are more than the required number?

# The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):

- (a) There is no honorary Surgeon in the Railway Hospital at Perambur. However there is one Honorary Consultant in Surgery who has not been changed.
  - (b) Does not arise.
  - (c) Does not arise.
- (d) Besides Honorary Surgeon in Surgery, there are also Honorary Consultants in Medicine, Orthopaedic Surgery, Paediatrics and Pathology, of whom no body has been changed. The number of Honorary Consultants are not in excess of requirements.

#### Warangal Station

- 2107. Shri E. Madhusudan Rao: Will the Minister of Railways be pleased to state:
- (a) whether it is a fact that the General Manager of the Central Railway was requested by the Warangal citizens to remodel the Warangal Station in a particular way;
- (b) if so, whether those suggestions have since ben considered by him or other authorities; and
- (c) if so, the decision taken in the matter?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):
(a) Yes, representations were received by the General Manager when he visited the station in January this year

(b) Yes.

(c) It is proposed to remodel the Station Building at Warangal as an integrated project. The plans are under examination of the Railway Administration, and the work will be coordinated with the proposed doubling of Kazipet-Dornakal section.

## Under-bridge at Warangal

2108. Shri E. Madhusudan Rao: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the Dornakal Municipality has submitted a memorandum for the construction of an under-bridged at Warangal; and
- (b) if so, the action taken in the matter?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):
(a) and (b). Although no memorandum has been received from the Municipality but as sponsored by the Government of Andhra Pradesh, an underbridge at mile 207/14-15 (K.M. 33-334) near Warangal on Kazipet-Vijayawada Section is being constructed by the Railway. The work is already in progress.

# भारतीय वन ग्रनुसंघान संस्था

२१०६ श्री सिद्धेश्वर प्रसाद : क्या साद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि भारतीय वन अनुसन्धान संस्था, देहरादून को राष्ट्रीय महत्व की संस्था घोषित करने का प्रश्न विचाराधीन है; और
- (ख) यदि हां, तो इस सम्बंध में नवीनतम स्थिति क्या है ?

खाद्य तथा कृषि मंत्रालय में राज्य मंत्री (डा॰ रान सुमग सिंह) : (क्र) जी हां।

(ख) खाद्य ग्रीर कृषि मंत्रालय इस बात पर विचार कर रहा है कि वन ग्रन्- सन्धान संस्थान एवं महाविद्यालय को वैधानिक नियम द्वारा विश्वविद्यालय घोषित कर दिया जाये । इस विषय में अन्य सम्बंधित मंत्रालयों के साथ परामर्श करके प्रस्ताव के प्रारूप की जांच की जा रही है । प्रस्ताव की क्रियान्विति के विषय में ठांस निर्णय होने के पश्चात श्रावश्यक विधान तैयार करने के लिये कदम उठाये जायेंगे ।

#### Telephone Bills

2110. Shri Surendranath Dwivedy: Will the Minister of Posts and Telegraphs be pleased to state:

- (a) the number of telephone bills outstanding for collection from 1st August, 1962 to 31st December, 1963 at Cuttack and Bhubaneswar telephone exchanges in respect of Government and private connections, respectively;
- (b) the total amount of telephone bills collected during this period; and
- (c) the action being taken to realise the collection of outstanding bills in respect of Government connections?

The Deputy Minister in the Department of Posts and Telegraphs (Shri Bhagvati): (a)

	No. of bills relating to Govt. connec- tions.	No. of bills relating to private connec- tions.
Cuttack .	2603	3626
Bhubaneswar .	2434	409

- (b) Rs. 14.92 lakhs.
- (c) Action as prescribed under the rules is being taken. Further, the telephone revenue office relating to Orissa Circle is being shifted from Calcutta to Cuttack. This will facilitate collections and pursuit of outstandings.

### Bridge on National Highway at Burmahan

## 2111. Shri Hari Vishnu Kamath: Will the Minister of **Transport** be pleased to state:

- (a) whether the road bridge on National Highway 26, at Burmahan, Narsinghpur District, Madhya Pradesh, has been declared open for traffic:
  - (b) if so, since when; and
  - (c) if not, the reasons therefor?

The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur): (a) to (c). The bridge proper has been completed, but there has been some delay in the completion of the approach roads. The bridge is now expected to be opened to traffic by the 15th of May, 1964.

#### Overbridge near Itarsi Station

- 2112. Shri Hari Vishnu Kamath: Will the Minister of Railways be pleased to state:
- (a) whether work has commenced on the construction of an over bridge at the two level crossings near Itarsi station (Central Railway). Madhya Pradesh;
- (b) if so, since when and when the bridge is likely to be commissioned;
  - (c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) No, Sir.

- (b) Does not arise.
- (c) The State Government have finally sponsored a scheme for a road overbridge at the site of the existing level crossing at mile 463/12-13 on Itarsi-Bhopal Section of Central Railway. Necessary technical data and site plan have been received by the Railway from the State Government only in February, 1964 and the scheme is now being further progressed.

#### Mahendru Ghat Station

- 2113. Shrimati Ram Dulari Sinha: Will the Minister of Railways be pleased to state:
- (a) whether there is a proposal to start a refreshment room at Mahendru Ghat Railway Station (N.E. Railway);
- (b) when the building was scheduled to be completed and when it was completed;
- (c) the reasons for delay in putting refreshment room into service; and
- (d) the extent of financial loss to the Railway on account of delay in execution of the aforesaid scheme?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):
(a) No.

(b) to (d). Do not arise.

#### P. and T. Workers' Unions

- 2114. Shri Yashpal Singh: Will the Minister of Posts and Telegraphs be pleased to state:
- (a) whether P. and T. workers who are unwilling to join the existing realigned unions are denied the right of association in forming their own Union; and
  - (b) if so, the reasons therefor?

The Deputy Minister in the Department of Posts and Telegraphs (Shrt Bhagvati): (a) and (b). With a view to discouraging the multiplicity of unions with overlapping interests of non-gazetted nen-rodustrial P. & T. Employees when the details of the Re-alignment Scheme were circulated in July, 1954, it was clarified that no new unions of such staff would be recognised by the Government thereafter.

Fresh rules/instructions to govern the recognition of Service Associations are under consideration of Government and the applications received from Service Associations for recognition by Government will be examined in the light of the revised instructions.

### Agricultural Production

2115. Shri Subodh Hansda:
Shri S. C. Samanta:
Shri N. R. Laskar:
Shri Maheswar Naik:

Will the Minister of Food and Agriculture be pleased to state:

- (a) the achievement as a result of the conference of the High Level study team formed by the Planning Commission with the various State Governments to increase food production in the country;
- (b) if so, the steps taken since then by the States; and
- (c) whether any increase in the output has been obtained so far?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) to (c). The Central Teams made a number of recommendations for accelerating the programmes of agricultural development which have been generally accepted by the State Governments and are in various stages of implementation. The important steps taken since then to increase food production are given in the statement laid on the Table of the House. [Placed in Library. See No. LT-2715/64].

# Re-modelling of stations between. Howrah and Kharagpur

2116. Shri Subodh Hansda: Shri S. C. Samanta:

Will the Minister of Railways be pleased to state:

- (a) the rate per thousand c.f.t. for remodelling of stations between Howrah and Kharagpur on the S. E. Railway; and
- (b) whether this was a tendered rate or a negotiated rate?

The Deputy Minister in the Ministry of Railways (Shri Shah Nawas Khan):
(a) Presumably the Hon'ble Members are referring to rates for execution of earthwork in the yards. The averages of the accepted rates were: (i) Rs. 283/- per thousand cft., where earth

was to be obtained from outside railway land, and (ii) Rs. 125/- thousand cft., where earth was to be obtained from within the railway land. These rates were all inclusive of earthwork in all classification of soil, all lead, lift royalty and incidental charges.

(b) These reduced rates were obtained as a result of negotiation by the High Level Tender Committee after open public tenders indicated higher rates.

# Inland Water Transport

2117. 

Shri Subodh Hansda:

Shri S. C. Samanta:

Will the Minister of Transport be pleased to state:

- (a) whether any target was fixed for inland water transport;
- (b) if so, the target fixed for Third Five Year Plan;
- (c) the extent to which it has been possible to fulfil the targets; and
- (d) if there is short-fall the reasons therefor?

The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur): (a) to (d). Originally schemes estimated to cost Rs. 640 crores were included in this Ministry's Third Five Year Plan for the development of Inland Water Transport. Subsequently, additional schemes costing Rs. 1.17 crores were also included in the Plan. A statement indicating the various schemes is laid on he Table of the House, [Placed in Library, See. No. LT-2716/64.]

The financial allocation for Inland Water Transport in the Third Five Year Plan has been restricted to Rs. 4 crores. An expenditure of Rs. 115 lakhs approximately has so far been incurred.

The main reasons for the slow progress of expenditure are:--

1. Inability of the Rivers Steam Navigation Company to avail:

of not more than 21 per cent of the loan provided for them. (Rs. 42 lakhs approximate out of Rs. 2 crores).

- Abandonment of the scheme relating to movement of coal by river (Rs. 70 lakhs) and Pilot Project for Sunderbans (Rs. 15 lakhs).
- Non-finalisation of the question of providing navigational facilities on the Rajasthan Canal (Rs. 30 lakhs).
- Non-finalisation of schemes of State Governments of Kerala (Rs. 1 crore), Madras (Rs. 10 lakhs), Maharashtra (Rs. 20 lakhs) and West Bengal (Rs. 15 lakhs), H.P. Administration (Rs. 15 lakhs) and Gauhati Port Project (Rs. 10 lakhs).

All the schemes of State Governments of Orissa, Andhra Pradesh and Bihar have been approved. Some of the schemes of the Governments of U.P., Assam and Gujarat have also been approved. It is expected that the rate of expenditure will be more during the remaining part of the Third Plan period.

#### Airways System

- 2118. Shri P. C. Borooah: Will the Minister of Transport be pleased to refer to the reply given to Unstarred Question No. 947 on the 3rd December, 1963 and state:
- (a) whether the equipment required for the introduction of the airways system on the initial two routes has since been received; and
- (b) if so, the progress made in its installation and when the work would be completed?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): (a) A portion of the equipment comprising of 8 sets of Very High Frequency Omnidirectional Radio Range (VOR) and 3 sets of Extended Range VHF Equipment has so far been received.

(b) The installation of VHF Extended Range Equipment at Delhi and Calcutta is expected to completed by the end of July, 1964. As regards the installation of Very High Frequency Omnidirectional Radio Range (VOR), necessary preliminaries such as preparation of estimates for the acquisition of land and construction of buildings have been completed.

# फैजाबाद के निकट गाड़ी का पटरी से उतरना

२११६. श्री विश्वनाय पाण्डेय: क्या रेलवे मन्त्री यह बताने की क्रुपा करेंगे कि:

- (क) क्या यह सच है कि करीब २६ जनवरी, १६६४ को फैजाबाद (उ० प्र०) से लगभग १८ मील दूर मालीपुर तथा विल-वाई स्टेशनों के बीच वाराणसी की ग्रोर जाने वाली एक मालगाड़ी के पांच डिब्बे पटरी से नीचे गिर एये ; ग्रौर
- (ख) यदि हां, तो उससे क्या क्षति हई है?

रेलवे मंत्रालय में उपमंत्री (श्री शाह-नवाज खां): (क) २७-१-१६६४ को शाम के लगभग ४ द्रज कर ४ मिनट पर उत्तर रेलवें के फेजाबाद वाराणसी खण्ड पर मालीपुर श्रीर विलवाई स्टेशनों के बीच डाउन लूप स्पेशल मालराड़ी का एक डिब्बा पटरी से उत्तर गया।

(ख) रेल सम्पत्ति को धनुमानतः लग-भग १,०५० रुपये का नुकसान हुद्या । दुर्घटना में कोई हताहत नहीं हुद्या ।

# मुरादाबाद के निकट मालगाड़ी का पटरी से उतरना

२१२०. श्री विश्वनाथ पाण्डय : क्या रेलव मन्त्री यह बताने की क्रुपा करेंगें कि :

(क) क्या यह सच है कि २६ जनवरी, १६६४ को मुरादाबाद रेलवें स्टेंशन यार्ड के पूर्वी सिरे पर मालगाड़ी के दो डिब्बे पटरी से उतर गये; श्रौर

(ख) यदि हां, तो उसस रेलवे की सम्पत्ति का कितनानुकसान हुन्ना?

रेलवे मंत्रालय में उपमंत्री (श्री शाह-नवाज खां): (क) मुरादाबाद स्टेशन यार्ड में २८-१-१९६४ को लगभग २३ वज कर ३० मिनट पर जब यार्ड पाइलट इंजन माल गोदाम से यार्ड की नयी लाइन पर भ्रा रहा था, तो यार्ड भार के दो माल डिब्बे पटरी से उत्तर गये।

(ख) रेल सम्पत्ति को केवल मामूली नुकसान पहुंचा।

# रेलवे कम्पार्टमेंट में शव

२१२१. श्री विश्वनाय पाण्डय : क्या रेलवे मन्त्रो यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है थि: जयपुर रेलवे स्टेशन पर २७ जनवरी, १६६४ की सुबह ट्रेन के एक दूसरी श्रेणी के डिब्बे थे एक शास्ट्रियन की लाण भिनी; और
- (ख) यदि हां. तो इस योत्रो की सृत्यु का क्या नगरण था?

रेलवे मंत्रालय में उपमंत्री (श्री शाह-नवाज लां): (क) जी हो।

(ख) डाक्टरी (रेपोट के अनसार मृत्यु हृदय पति का जाने के सारण हुई।

Electrification on Southern Railway

- 2122. Shri Vishwa Nath Pandey: Will the Minister of Railways be pleased to state:
- (a) the names of the stations electrified on the Southern Railway during 1963-64; and
- (b) the names of the stations on the said Railway electrified during the first year of the Third Plan period?

The Deputy Minister in the Ministry of Railways (Shri Shahnawas Khan):
(a) and (b). Two statements are laid on the Table of the House, [Placed in Library, See No. 2717/64.].

# छपरा-जौनपुर गाड़ी का पटरी से उतरना

२१२३. भी विश्वनाय पाण्डय : क्या रेलवे मन्त्री यह बताने की कृपा करेगे कि :

- (क) क्या यह सच है कि ३१ जनवरो, १६६४ को ७६ अप छपरा जीनपुर पैसेन्जर ट्रेन (पूर्वोत्तर रेलवे) वा इंचन (र्रावल गंज स्टेशन के पास पटरी से उतर गया ;
- (ख) यदि हां, तो इसका क्या कारण था; ग्रौर
  - (ग) इसमें क्या क्षति हुई ?

रेलवे मंत्रालय में उपमंत्री (श्री शाह-नवाज खां) : (क्र) जी हां।

- (ख) दुर्घटना रेल कर्मचारियों की यलती से हुई।
- (ग) राष्ट्री के विभी यात्री या रेल कर्मचारी को कोई चोट गई। पहुंची । रेल सम्पत्ति को ठेकन माभूकी नृतकार पहुंचा ।

#### Assistant Station Masters

2124. Shri S. N. Chaturvedi: Will the Minister of Railways be pleased to state:

- (a) whether the Assistant Station Masters are placed at a disadvantage as compared to other categories of Railway employees of equal or even inferior rank in regard to the conditions of service and prospects of promotion; and
- (b) if so, how Government propose to rectify these anomalies?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):
(a) No.

(b) Does not arise.

# मालगाड़ी के डिड्स से मृंगफली हुँके तेल की चोरी

्रधी कछवाय : २१२५. < भी गोकरन प्रसाद : ्रधी विश्वनाय पाण्डेय :

क्या **रेलवे** मन्त्री यह बताने की क्रुंपा करेंगे कि:

- (क) क्या यह सच है कि १४ फरवरी, १६६४ को बरेली (उत्तर प्रदेश) के निकट दोहना स्टेशन (छोटी लाइन) पर मालगड़ी का एक डिब्बा कट कर मूंगफली के तेल के फई पीपे गायब कर दिये गये;
- (ख) यदि हां, तो कितना तेल चोरी गया ; ग्रीर
- (ग) इसके सम्बन्ध में सरकार ने क्या कर्मव हो की हैं ?

रेलवे मंत्रालय में उपमंत्री (भी शाह-नवाख कां): (क) और (ख). १३।१४ फरवरी, १६६४ की रात को जब बी॰ एम॰ १३ श्रप बरेली के पास दोहना यार्ड में खड़ी थी, तो उसके एक माल-डिब्ब से मूंगफली के तेल के ३१ पीपों की चोरी हो गयी, जिनकी कीमत १.२४० रुपये थी।

(ग) भोजीपुरा स्टेशन पहुंचने पर ज्यों ही चोरी का पता चला, रेलवे सुरक्षा दल ने सरकारी रेलवे पुलिस के साथ, भोजीपुरा भौर दोहना स्टेशनों के बीच चुराये गये माल की खोज की भौर १,१२० रुपये की कामत के २० पीपे बरामद किये जिनमें ७ क्षतिग्रस्त थे। पुलिस मामले की जांच कर रही है। इस चोरी का पता लगाने में बरेली के पुलिस कुत्तों की सहायता ली गयी। इस सम्बन्ध में भ्रब तक एक पुराना भ्रपराधी गिरफ्तार किया गया है।

ग्रब इस सेक्शन में चलने वाली सभी मालगाड़ियों में पहरे की व्यवस्था की गयी है। 251 (Ai) L.S.—3. यदि इस इलाके के में कोई गिरोह हो, तो उ कापता लगाने के लिए सादे कपड़ें में कर्मचारी तैनात किये गये हैं।

# कोयले की लानों पर वैगनों का भरा जाना

हैं.२१२६. भी प० ला० बारूपाल: क्या रेलवे मन्त्री यह बताने की क्रुपा करगे:

- (क) क्या यह सच है कि कोयल खानों पर कोयले को रेलवे वगनोंमें भरने के लिए केवल पांच घंट का समय निश्चित किया गया है;
- (ख) क्या ये पांच घंटे निश्चित करने में कोयला खानों के काम के घंटों का ध्मान रखा जाता है ताकि मजदूरों का समय बरबाद न हो; और
- (ग) क्या यह भी सच है कि कोयलों से भरे हुये वैंगन यार्ड में से निकालने मे लगभग छै दिन लग जाते हैं ?

रेलवे मंत्रालय में उपमंत्री (भी शाह-नवाख लां): (क) कोयला खानों पर माल डिब्बों के लदान के लिए जो मोहलत दी जाती है, वह कोयला खान से एक पाइलट के जाने शौर दूसरे पाइलट की वापसी के बीच लगने वाल समय के धाधार पर निश्चित की जाती है। कम से कम इसके लिए काम के पांच घंटे दिये ज ते हैं। दूसरे शब्दों में कोयला खान से एक पाइलट के जाने धौर दूसरे पाइलट के वहां वापस शाने में कम से कम काम के पांच घंटे का समय लगता है।

- (ख) जी हां। लदान के लिए काम के घंटे नियत करते समय कोयला खानों के काम के घंटों का ध्यान रखा जाता है।
- (ग) जी नहीं। ग्राम तौर पर लदे द्रए माल डिब्बे तुरन्त भेज दिये जाते हैं। केवल कुछ इक्के-दुक्के माल डिब्बे दुर्बटना मादि के कारण ६क जाते हैं।

# भारतीय जहाजों पर यात्रियों के लिए सुचनाएं

# भी कछवाय : २१२७. भी योगेन्द्र झा : स्वामी रामेश्वरानन्द :

न्या परिवहन मन्त्री यह बताने की कृप करेंगे कि:

- (क) भारतीय जह नों मे जो सूचन यें यातियों के लिये होती हैं क्या वे केवल अग्रेजी में होती हैं या हिन्दी में भी होती हैं; श्रीर
- (ख) क्या सरकार ने ग्रभी इस बात पर विचार किया है कि इस प्रकार की सूचन ग्रों को हिन्दी में भी लिखा जाये ?

परिवहन मंत्रालय में नौवहन मंत्री (भी राज बहादूर): (क) ग्रीर (ख). सभी ऐसे भारतीय जहाजों मे, जो ३० से श्रधिक य त्री डैंक पर ले जा सकते हैं, यूचनाएं श्रंग्रजी के अतिरिक्त हिन्दी में तो होती हो हैं, साथ साथ ग्रन्य उपयुक्त क्षत्रीय भाषाग्रों में भी होती हैं।

#### Gliding Training Centres

2128. Shri Tulshidas Jadhav: Shri Jedhe: Shri D. S. Patil:

Will the Minister of Transport be pleased to state:

- (a) the requirements to start a gliding training centre;
- (b) the number of gliding training centres opened in 1962-63; and
- (c) the centres to be opened in Third Five Year Plan?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin); (a) The policy of Government is to encourage formation of private Gliding Clubs through local initiative and enthusiasm. To qualify for Subsidy from Government, the Clubs should-

- (i) enrol not less than 50 subscribing members;
- (ii) raise funds by private subscription and otherwise, for purchase of essential items of equipment like Jeep, Parachute, cable, workshop equipment, hand-tools, etc.;
- (iii) employ duly qualified instructional and operational staff.
- (b) Two Gliding Clubs were admitted to the Subsidy Scheme during 1962-63.
- (c) It was expected that during the Third Five Year Plan, 35 Gliding Centres (including Gliding Wing would be set up. Initially Flyi Clubs were quite keen about openi Gliding Wings as an additional a vity to their power flying activi However, with the declaration of state of emergency, resulting Chinese aggression in 1962, the sources of the Flying Clubs are bo utilised for various schemes connec with the training of I.A.F. person The setting up of new Gliding Clubs primarily dependent on local initiative and enthusiasm. A few requests have been received for setting up of such Clubs and they have been advised of the requirements to be complied with in order to become eligible to receive subsidy from Government. It is, however, not possible to indicate, at this stage, the number of new Clubs which would actually start functioning during the Third Plan period.

#### Caravelle flights leaving Calcutta

2129. Shri Karni Singhji: Will the Minister of Transport be pleased to state:

- (a) whether it is a fact that a large number of Caravelle flights leaving Calcutta for Delhi at 6.00 a.m. are often delayed due to fog; and
- (b) if so, whether Government propose to change the time-table with a view to running this particular popular flight to a new schedule bearing in mind the foggy conditions in early mornings in Calcutta?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): (a) and (b). Only three flights were delayed during the month of February, of which two were delayed due to fog. The Corporation do not propose to change the timings.

# गिर वन के शेर

श्री बाल कृष्ण सिंह : २१३०. श्री विश्वनाथ राय : श्री राजदेव सिंह :

क्या लाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या उत्तर प्रदेश में चिकया (वाराणसी) के जंगल में भेजे गये राजा व रानी गिर शेर सुरक्षित घेरे में हैं या बाहर निकल गये हैं: ग्रीर
- (ख) क्या यह सच है कि वे सुरक्षित घेरे तथा ग्रास-पाम के क्षेत्रों में चरने वाले पालत जानवरों को मार रहे हैं ?

लाद्य तथा कृषि मंत्रालय में राज्य मंत्री (डा॰ राम सूभग सिंह) : (क) उत्तर प्रदेश में चन्द्रप्रभा शरण स्थान में रखे गये शेर सामान्यतया शरण स्थान में ही रहते हैं, लेकिन प्रायः सोन वन प्रभाग के पडौसी वन में भ्रौर कभी-कभी बिहार राज्य के वनों में चले जाते हैं।

(ख) जी हां। प्राकृतिक शिकार के श्रतिरिक्त, ये शेर कभी-कभी शरण क्षेत्र में चरते हुए पालजु पशुग्रों को भी खा जाते हैं।

#### Open Line Staff on Railways

2131. Shri A. V. Raghavan: Will the Minister of Railways be pleased state:

(a) whether the open line staff required to be certified medically fit periodically to hold certain posts on the Railways on being found medically unfit for those particular posts are being provided with alternate jobs requiring less medical fitness requirements like that of office clerks;

- (b) whether the seniority of such medically unfit staff has been fixed by the Railway Board as Junior only to the employees drawing the same pay in the absorbing department;
- (c) whether these orders have been implemented in all the Divisions of the Southern Railway; and
  - (d) if not, the reasons therefor?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) Yes.

- - (b) Yes, after 22nd October, 1956.
- (c) and (d). The matter is under examination.

# विल्ली-बीकानेर डिवीजन में भरती

२१३२. श्री श्रोंकारलाल बेरवा : क्या रेलबे मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि उत्तर रेलवे के दिल्ली ग्रौर बीकानेर डिवीजन के एकाउन्ट्स विभाग में क्लर्क ग्रेड I को सीधे विभाग द्वारा भर्ती किया जा रहा है अब कि ग्रेजुएट, जो कि दो से पांच माल तक का अनुभव रखते हैं, भी मिल सकते हैं; ग्रौर
- (ख) यदि हां, तो इसके क्या कारण हैं ?

रेलवे मंत्रालय में उपमंत्री (श्री शाह-नवाज खां): (क) जी हां। सभी रेलों में लेखा विभाग में २० प्रतिशत तक खाली जगहों े लिए सीधी भर्ती की जाती है और जो ग्रेज्एट पहले से रेलवे की नौकरी में हों ग्रौर ग्रन्यथा पात्र हों, तो वे प्रतियोगिता में भाग ले सकते हैं।

(ख) उपयुक्त प्रक्रिया का श्रभिप्राय रेलों में लेखा विभाग की कार्य-कृशलता वढाना है।

# लखनऊ स्टेशन

# २१३३. $\int$ भी रामसेवक यावव : $\partial A = 0$ भी किशन पटनायक :

क्या **रेलव** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या लखनऊ स्टेशन पर पारसल हैन्डिलिंग का ठेका रेलवे पोर्टर्स की सोसाइटी को दिया गया और यदि ति, तो कितने रुपये मासिक पर दिया गया था और उसको समाप्त क्यों किया गया:
- (ख) क्या यह सच है कि सोसाइटी को ५००० रुपये के प्रति मास दिये गये और ठेकेदार को ७००० रुपये प्रति मास दिये जा रहे हैं;
- (ग) क्या मोसाइटी ने स्टेशन श्रधि-कारियों के विरुद्ध भ्रष्टाचार की शिकायत की थी: श्रौर
- (घ) क्या यह भी सच है कि सामान ढोने का काम करने वाले पोर्टरों सम्बन्धी ठेकेंदारी प्रथा समाप्त करने के बाद भी रेलवे पोर्टरों से रेलवे अधिकारी प्रति व्यक्ति दो रुपया माहवार लाइसेंस फीस लेते हैं; और यदि हां, तो क्यों और वह रुपया किस मद में जमा और खर्च किया जाता है?

रेलवे मंत्रालय में उपमंत्री (श्री शाह-नवास लां): (क) श्रीर (ख). जी हां। लखनऊ की रेलवे पोर्टमं कोश्रापरेटिव सोसायटी लिमिटेड को लखनऊ महित छः स्टेशनों पर पासंल उतारने-चढ़ाने का का दिया गया था जिसके अधीन सभी स्टेशनों के लिए प्रति माम १२,४५० रुपये की एकमुशत रकम की श्रदायगी निर्धारित थी। लखनऊ को छोड़कर बाकी सभी स्टेशनों का ठेका खत्म हो जाने के बाद लखनऊ के ठेके लिए १-१२-१६६६ से ४-६-१६६० तक प्रति मास ४,०६० रुपये की दर से श्रदायगी की गयी। सोसायटी द्वारा पर्याप्त संख्या में मजदूर न दे सकने और उसके श्रसन्तोषजनक कार्य-ंबालन के कारण ४-६-१६६० से उसका लखनक का े खत्म कर दिया गया । ५-६-१६६० से ५४-१-१६६१ तक इस काम को रेलवे ने स्वयं किया और फिर टेण्डर मंगा कर दो वर्ष के लिए इस काम का ठेका प्रति मास ६,१५३ रु० पर एक ठेकेदार को दे दिया गया । टेण्डर मंगा कर १४-१-१६६३ से ६,७०० रुपये प्रति मास पर इस काम के लिए एक नया ठेकेदार नियुक्त किया गया है ।

# (ग) जी नहीं ।

(घ) जी हां । लाइसेन्स-प्राप्त पोटंरों की स्थायीकरण योजना, जो बिना लाभ-हानि के ग्राधार पर चलायी जाती है, के ग्रन्तगंत पर्यवेक्षक कमचारियों पर होने वाले खर्च को पूरा करने के लिए लखनऊ स्टेशन पर प्रति पोटंर प्रति मास दो रुपये लाइसेन्स फीस ली जाती है ।

# Rupar-Nangal Dam Section

2134. Shri Daljit Singh: Will the Minister of Railways be pleased to state:

- (a) the number of class IV Railway employees without quarters on the Rupar-Nangal Dam Section of Northern Railway;
- (b) whether there is a proposal to provide them with temporary sleeper huts which can be constructed from waste sleepers; and
- (c) if so, when these will be provided?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):
(a) 55 including Rupar Station.

- (b) No. Sir.
- (c) Question does not arise.

## P. and T. Staff Quarters in Punjab

2135. Shri Daljit Singh: Will the Minister of Posts and Telegraphs be pleased to state:

 (a) the total amount allotted for the construction of quarters for the Posts and Telegraphs staff in Punjab during the Third Plan period;

- (b) the amount spent so far out of it; and
- (c) the number of quarters constructed in the first three years of the Third Plan?

The Deputy Minister in the Department of Posts and Telegraphs (Shri Bhagavati): (a) Total Third Plan provision for new staff quarters for all Circles is 265 lakhs and no separate provision has been fixed for individual circles. Proposals are now under consideration for augmenting this amount by withdrawals from the recently constituted Development Fund.

- (b) About Rs. 13.6 lakhs in Punjab during the Third Plan. Expenditure on some of the quarters was also incurred during the earlier years.
  - (c) 339.

### Mobile Dispensary at Farakka

2136. Shri H. N. Mukerjee: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that in Farakka (Eastern Railway) an immobilized railway carriage has been set apart as the office, surgery and living quarters of the medical officer concerned; and
- (b) whether more tolerable conditions are proposed to be provided, in view of the torrid summer and heavy rains characteristic of the area?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):

(a) It is not an immobilized Railway carriage, but a specially designed carriage, as per approved drawings which is being used as mobile dispensary at Farakka. The medical officer is also residing in the carriage as preferred by him.

(b) Arrangements have already been made to provide a dispensary and residential quarters at Farakte

## हालीगंज स्टेशन

**२१३७. श्री सूरजलाल वर्मा** : क्या **रेलवे मं**त्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि लखनऊ के डालीगंज रेलवे स्टेशन पर कुछ विद्यार्थी ग्राने-जाने वाली गाड़ी की जंजीर खींच कर गाड़ी घण्टों खड़ी करके जनता को परेशान करते हैं; ग्रीर
- (ख) यदि हां, तो उनके खिलाफ क्या कार्यवाही करने का विचार है ?

रेलवे मंत्रालय में उपमंत्री (श्री शाह-नवास लां) : (क) जी हा ।

(ख) रैलवे से कहा गया है कि ध्रपरा धियों को पकड़ने के लिए विशेष जांच की
 व्यवस्था करे श्रौर उन पर मुकदमा चलाये।

विद्यायियों में श्रनुशासन श्रीर कानून के पालन की भावना उत्पन्न करने के लिए शिक्षा संस्थाओं के श्रध्यक्षों से सहायता श्रीर सहयोग लिया जा रहा है। इस सम्बन्ध में राज्य सरकार को भी लिखा गया है।

# भारत-संयुक्त घरब गणराज्य हवाई करार

२१३८. भी घोंकारसास बेरवा : क्या : परिवहन मंत्री यह बताने की कृपा करेंग कि :

- (क) क्या यह सच है कि भारत सरकार ग्रीर संयुक्त ग्रग्ब गणराज्य के बीच हवाई समझौते पर हस्ताक्षर हो गये हैं ; ग्रीर
- (ख) यदि हां, तो इसकी रूप रेखा क्या है?

परिषक्षम भत्रालय म उपर्मत्री (श्री मोहिउद्दान) : (क) श्रीर (ख). भारत सरकार श्रीर । मल का उस वैक्त की सरकार के बीच एक हवाई करार पर १९४२ में दस्तकत किये गये थे। यह करार भारत साकार और यु० ए० झार० की सरकार के बीच ग्रभी तक चालु है।

करार को एक कापी लाइब्ररी में रख दी गयो है।

दोनों सरकारों के दिमयान १९५२ के करार में तबदीजों के सिलसिले में १६६२ में बातचीत हुई थे। उन तबदीलियों पर सरकार गौर कर रही है।

## Supply of Rice to Sikkim

- 2139. Shri Yashpal Singh: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether the Sikkim Darbar has approached the Government of India for an additional monthly quota of 3,000 maunds of rice to meet food scarcity in many areas; and
- (b) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) The Sikkim Darbar did approach the Government of India for an additional monthly quota of 3,000 maunds of rice.

(b) The arrangements for meeting the rice requirements of Darbar are that in addition to quantity of rice supplied from Central reserve, their nominees are permitted to make purchases neighbouring markets of West Bengal tike Siliguri. Keeping in view the availability of rice with the Central Government and the needs of the deficit States, the Sikkim Darbar are being advised that their additional requirements may be met by making open market purchases in West Bengal where the production of rice this year has been good.

### **Paddy Corporation**

- 2140. Shri P. R. Chakraverti: Will the Minister of Food and Agriculture be pleased to state:
- (a) whether Government have decided to set up a paddy corporation to regulate trade through Government channels;

- (b) how far the creation of this corporation is likely to bring in some controls between consumers and producers ends and how far it conforms to the policy of enforcing strategic controls; and
- (c) how far it will help in checkmating hoarding and profiteering by traders?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) No, Sir.

(b) and (c). Do not arise.

## चलती माल गाडियों में चोरियां

२१४१. श्री श्रीकारलाल बेरवा : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि रेलवे मंत्रालय के केन्द्रीय ग्रपराध कार्यालय के एक विशेष जासस दल ने काठगढ़ के पास चलती माल गाडी में से माल की चोरी करने वाला एक गिरोह पकडा है :
- (ख) यदि हां, तो इस गिरोह में कितने ग्रादमी थ ; ग्रौर
- (ग) क्या उनमें कोई रेल कर्मचारी भी है ?

रेलवे मंत्रालय में उपमंत्री (भी शाह-नवाज खां) : (क) जी हां।

- (ख) इस गिरोह के सदस्यों की संख्या < बताई गई है।
- (ग) ग्रभी तक इस गिरोह में किसी रेल कर्मचारी के शामिल होने का पता नहीं चला है।

# जालंघर के एक लेटर बक्स में कारतूस

२१४२. भी घोंकारलाल बेरवा : क्या डाक तथा तार मंत्री यह बताने की कृपा करेंगे कि ं

(क). क्या यह सच है कि जालंधर **बहर के म**ख्य डाकघर के लेटर **बाक्स** में कुछ कारतूस ग्रीर कुछ जरूरी कागज हाल हो में मिले हैं ;

- (खा) यदि हां, तो चिट्ठी का सारांश क्या है ; ग्रीर
- (ग) क्या इसकी कोई जांच की गई श्रीर यदिक्त, तो जांच का क्या परिणाम रहा ?

हाक घीर तार विभाग में उपमंत्री
(श्री भगवती) : (क) जी ही । १६
मार्च, १६६४ की सुबह १.१४ बजे लेटरबक्स से निलाली गई डाक में भारतीय वायु
सेना के सारजन्ट ब्रिन्दर सिंह का परिचयपत्र ग्रीर .३८ बीर की रिवाल्वर के १६२
कारतूस उनके कुछ निजी कागजातों के
साथ मिले थे।

- (खा) कोई पत्र नहीं मिला था।
- (ग) जीहां। पुलिस ग्रभीतक मामले की जांच कर रही है ।

## Double Railway Lines

2143. Shri E. Madhusudan Rao: Will the Minister of Railways be pleased to state:

- (a) the time by which the double railway lines between Dornakal and Kazipet and Kazipet and Hyderabad will start functioning; and
- (b) the estimated cost of the projects in each case?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):
(a) There is no proposal for doubling Dornakal and Kazipet section at present. Patch doubling of 45 miles out of a total of 82 miles between Kazipet and Secunderabad has been sanctioned. Of these 45 miles, patches totalling 19 miles have been opened to traffic, the balance of 26 miles is expected to be completed by March 1965.

(b) Estimated cost of 45 miles patch doubling referred to in part (a) above is Rs. 298.40 lakhs.

## Remodelling of Kaxipet station

2144. Shri E. Madhusudan Rao: Will the Minister of Railways be pleased to state:

- (a) whether the remodelling of Kazipet Railway station has since been completed;
- (b) whether the length and height of the building has been raised; and
- (c) the total expenditure involved in the project?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):
(a) to (c). The work of remodelling the Goods Yards at Kazipet at an estimated cost of Rs. 56.98 lakhs is in progress. Alterations to the Station Building are not included in this scheme. However, a proposal for remodelling the Station Building is being examined by the Railway for inclusion in 1965-66 Works Programme.

# ब्रायात किये गये माल के लिए परिवहन परमिट

२१४५. भी राम सेवक यादव : क्य परिवहन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि उनके मंत्रालय | ने भ्रायात का माल ढोने के लिये ट्रांसपोर्ट कम्पनियों को कोई परिमट दिये हैं ; भ्रीर
- (ख) यदि हां, तो ऐसे कितने परिष्टि दिये हैं, स्रोर यदि नहीं, तो इसके क्या कारण हैं.?

परिवहन मंत्रालय में नौबहन मंत्री (भी राज बहावुर : (क) जी नहीं।

(ख) परिवहन गाड़ियों को चलाने के लिए परिमट राज्य/क्षेत्रीय परिवहन ग्रिध-कारियों द्वारा दिये जाते हैं, जो त्यायिक कल्प ( Quasi Judicial ) संस्थाएं हैं और मोटर विहाकल एक्ट, १६३६ की घारा ४४ के ग्रन्तर्गत राज्य सरकारों द्वारा नियुक्त की जाती हैं। ग्रायात माल का परिवहन करने के लिये सार्वजनिक वाहक

परमिट देने की कोई प्रायंना किसी परिवहन कम्पनी या चालक से भारत सरकार को प्राप्त नहीं हुई है।

## निर्यात की बस्तुओं के लिए परिवहन परिमट

२१४६. भी राम सेवक यादव : क्या परिवहन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार निर्यात को प्रोत्साहन देने के हेतु मोटर परिवहन कम्पनियों को निर्यात माल के परिवहनके लिये ग्रन्तर्राज्यीय परिमट की सुविधायें प्रदान कर रही है ; ग्रीर
- (ख) यदि नहीं, तो क्या सरकार ऐसे प्रम्तर्राज्यीय परिमट देने के सम्बन्ध में कोई विचार कर रही है ग्रीर यदि हां, तो कब तक बह ग्रमल में ग्रा सकेगा ?

परिषहन मंत्रालय में नौवहन मंत्री (भी राज बहाबुर): (क) ग्रोर (ख), ३०० मील से ग्रधिक की लम्बाई के ग्रन्तर्राज्यीय मार्गो पर नियमित सार्वजनिक वाहक परिमट देने के लिए प्राधियों का चुनाव करने के लिये, ग्रन्तर्राज्यीय परिवहन ग्रायोग ने कुछ शर्ते रखी हैं। इन शर्तों में उन प्राधियों को कोई तरजीह नहीं दी जाती है जो निर्यात किये जाने बोले सामान का परिवहन करने के लिये ग्रपनी गाड़ियां प्रस्तृत करते हैं।

ग्रमी हाल ही में, राजधानी के परिवहन-ठकेदार, कैंपिटल ट्रांसपोर्ट कारपोरेशन, दिल्ली से एक प्रार्थना प्राप्त हुई है, जिसमें कहा गया है कि नीति के ग्रनुसार. सार्वजनिक बाहक परमिट उन्हीं चालकों को दिये जायें जो निर्यात के लिये माल का परिवहन करने में लगे हुए हैं। इस मामले पर विचार किय जा रहा ह

## सत्रीय रेलों क प्रतिबेदन

२१४७. **्रिमी विश्वाम प्रसाद :** भी यशपाल सिंह :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि

- (क) क्या क्षेत्रीय रेलों पर जनरल मैनेजर के वार्षिक प्रतिबंदन के ग्रतिरिक्त कोई ग्रन्य प्रतिवंदन भी ग्रंग्रेजी में प्रकाशित किये जा रहे हैं -;
- (ख) यदि हां, तो क्या उन का हिन्दी रूपान्तर भी प्रकाशित किया जा रहा है ; ग्रीर
- (ग) यदि नहीं, तो रेलवे प्रशासन इनका हिन्दी रूपान्तर प्रकाशित कराने के सम्बन्ध में क्या कार्रवाई कर रहा है ?

रेलव मंत्रालय में उपमंत्री (श्री शाह-नवाज लां) :(क) से (ग). मूचना मंगाई जा रही है ग्रीर सभा-पटल पर रख दी जायेगी।

## Railway Track between Itarsi and Jabalpur

- 2148. Shri Hari Vishnu Kamath: Will the Minister of Railways be pleased to state;
- (a) whether the doubling of the Railway track between Itarsi and Jabalpur is progressing according to plan; and
- (b) if the work is behind schedule, the reasons therefor?

The Deputy Minister in the Ministry of Railways (Shri Shahnawas Khan): (a) Yes, Sir.

(b) Does not arise.

### Explosion at Railway Yard at Ajni

- 2149. Shri Hari Vishnu Kamath: Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 726 on the 24th March, 1964 and state;
- (a) whether the Committee has given a finding as to who was responsible for the wrong loading of consignments of detonators and potassium

chlorate into the wagon causing explosion at the Railway Yard, Ajni, near Nagpur.

- (b) if so, the name or designation of the person or persons concerned; and
- (c) the action taken against him or them?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):
(a) Yes.

- (b) Shri K. G. Krishna, Senior Tally Clerk, Ajni.
- (c) It is proposed to withhold his next increment for 2 years with cumulative effect.

## ज्वार के मूल्य

२१५० भी दे० ज्ञि० पाटिल : क्या साध तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि इस समय महाराष्ट्र में ज्वार का भाव बढ़ गया है ;
- (ख) यदि हां, तो इस के क्या कारण हैं; भौर
- (ग) केन्द्रीय सरकार ने जवार के लिये कितना न्यूनतम सहायता मूल्य निर्धारित किया है ?

साम तथा कृषि मंत्रासय में राज्य मंत्री (डा॰ राम सुभग सिंह): (क) ग्रीर (ख)ः महाराष्ट्र में ज्वार के दाम जनवरी १६६४ तक बढ़ रहे थे। इस के बाद ग्राम तौर से यह स्थिर रहे या कुछ बाजारों में उन में गिरा-बट की प्रवृत्ति दंखी गई । यह प्रतीत होता है कि इस वर्ष ज्वार, बाजरा ग्रीर रबी ग्रनाजों की फसलों में हानि होने के कारण ज्वार के दाम में बढ़ोतरी हुई हैं।

(ग) भारत सरकार ने १९६३-६४ के मौसम के लिए ज्वार की कम से कम स्पोर्ट प्राइस सफेद किस्म के लिए २४ १२ रुपये प्रति क्विन्टल (या ६ रुपये प्रति मन) और पौली किस्म के लिए २७.७० रुपये प्रति निवन्टल (या च.५० प्येत्रण मन) निश्चित की है।

दूष इकट्ठा करने के केन्द्र

्रश्नी कछवाय : श्री प्रकाशबीर शास्त्री : २१५१. बा॰ राम मनोहर लोहिया : श्री बड़ें :

क्या **लाग्न तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

- (क) दिल्ली दुग्ध योजना के इस समय दूध एकवित करने के कितने केन्द्र हैं;
- (ख) उन केन्द्रों पर कितना कितना खर्च किया जाता है और प्रत्येक केन्द्र पर कितना दूध प्रति दिन इस समय ग्राता है;
- (ग) उस दूध को एकब्रित करने के लिए जो कर्मचारी नियुक्त हैं उन का बेतन क्या है;
- (घ) क्या यह भी सच्च है कि दूध पर्याप्त माल्ला में नहीं स्राता; स्रौर
- (ङ) यदि हां,तो इस के क्या<sub>,</sub>कारण हैं?

साध तथा कृषि मंत्रालय में राज्य मंत्री (भी ध० म० पामस): (क) बारह। बीकानेर से भी दूध प्राप्त किया जा रहा है, यद्यपि वहां पर कोई भी दूध एकत श्रीर टण्डा करने का नियमित केन्द्र नहीं है।

(ख) श्रीर (ग) प्रत्येक केन्द्रके भवन श्रीर सामग्री का मूलधन मृल्य लगभग ३ लाख रुपये हैं। प्रत्येक केन्द्र में ३१-३-१६६४ को प्राप्त हुए दूध की मात्रा का एक विवरण सभा पटल पर रखा गया है। [पुस्तकालय में रखा गया वेखिये संख्या LT 2718/64]

इस विवरण में मार्च, १९६४ में, प्रत्येक केन्द्र के कर्मचारियों को दिया गया वेतन भी दिखाया गया है।

- (घ) जी, नहीं। बल्लभगढ़, बहादुरगढ़, दादरी, पलवल ग्रीर बीकानेर केन्द्रों को छोड़ कर ।
- (इ.) बल्लभगड़ भीर बहादुरगढ़ से दूध की कम प्राप्ति का कारण यह था कि इन स्थानों पर ३-४ वर्षों में उद्योग ग्रारम्भ हो। गये हैं स्रीर स्थानीय मांग बहुत स्रधिक बढ़ गयी है। बीकानेर की सप्लाई तो बढ़नी थी तरन्तु वहां पर ग्रकाल पड़ गया है। दादरी **ग्रो**र पलवल में सामान्यतया कमी का कारण यह था कि सितम्बर, १६६३ में दिल्ली दुग्ध योजना के मिल्क शैंड के बड़े भाग में बाढ़ का पानी ब्रागयाथा. जिस के कारण चारे की फसलें बरबाद हो गयीं ग्रीर वड़ी संख्या में भैंसों की बोमारी हो गयी ग्रींट मर गयीं। वास्तव में, योजना के मिल्क शैंड के बहुत से केन्द्रों की सप्लाई बहुत बढ़ जाती, यदि वहां पर बाढ़ से नुकसान नहीं हुआ होता।

# **बुग्य-चू**णं

भी कछवाय :
भी प्रकाशवीर शास्त्री :
र१४२.
बा॰ राम मनोहर लोहिया :
भी बढ़े :

क्या **साद्य तथा कृषि** मंत्री यह बताने की कृता करेंगे कि :

- (क) क्या यह सच है कि बिस्कुट बनाने वाला दूध का पाउडर काफी मात्रा में दिल्ली दुग्ध योजना में तयार किया जाता है, श्रौर यदि हां, तो प्रति भास कितना; भौर
- (ख) क्यायह भी सच है कि इस की बिकी बगैर किसी टेण्डर के मंगाये ही की जाती है स्रीर यदि हा, तो किस पार्टी को यह बिकी की जाती है ?

लाद्य तथा कृषि मंत्रालय में राज्य मंत्री (भी घ० म० थामस): (क) जी हां। दिल्ली दुग्ध य।जना भ्रतिरिक्त दूध से रोलर-ड्राइड सपरेटा चूर्ग बनाती है। मासिक उत्पादन दूध की उपलब्धि पर निर्भर करता है। भ्रप्रैल, १६६३ से मार्च, १६६४ तक १४३.१०१ टोन्स सपरेटा चूर्ण बनाया गया । चूर्ग का मासिक उत्पादन बताने वाला एक विवरण नीच दिया गया है।

(ख) दूध चूर्ग का दाम टण्डरों के मंगवाने के बाद निश्चित किया गया है। इस मूल्य के अलावा किसी अन्य मृत्य पर दूध चूर्ण नहीं बेचा गया है।

## विवरण

मास र	उत्पादित		
	मात्रा		
	(किलोग्राम)		
म्रप्रैल, १६६३	३८,३४३		
मई, १६६३	१४,६८१		
जून, १६६३	o \$ \$,\$		
जुलाई, १६६३	६,१६८		
ग्रगस्त, १६६३	383,39		
सितम्बर, १६६३	१६,२५∙		
म्रक्तूबर, १६६३	५,५€●		
नवम्बर, १६६३	५,८१•		
दिसम्बर, १६६३	६,६६¶		
जनवरी, ११६४	७,३८०		
फरवरी, १६६४	<b>¥.</b> X <b>E</b> X		
मार्च, १६६४	£'8XX		
कुल उत्पादन	9,83,909		
पिछले वर्णका बाकी बचा हुमा	६१,०६६		
कृल	२,०४,१६७		

### Train Collision at Baudpur Station

- 2153. Shri P. C. Borooah: Will the Minister of Railways be pleased to refer the reply given to Unstarred Question No. 823 on the 31st March, 1964 and state:
- (a) whether prosecution proceedings have been instituted against those found responsible for the train collision at Baudpur Station; and
- (b) the number of persons being proceeded against and their ranks?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):
(a) The report of the Additional Commissioner of Railway Safety detailing the responsibility for the accident has not yet been received. No prosecutions have been launched so far by the State Government.

(b) Does not arise.

## Productive Capacity of Forests

Shri D. C. Sharma: 2154. Shri Sidheshwar Prasad: Shri N. R. Laskar:

Will the Minister of Food and Agriculture be pleased to state the steps that have been taken to increase the productive capacity of forests and conservation measures taken to ensure adequate supply for wood-based industries, timber and fuel and for preventing droughts, controlling floods and maintaining proper climatic conditions in the country?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): During the period of First Five Year Plan a few schemes of development were taken up. An area of about 75,000 acres were brought under plantations both under the scheme of Rehabilitation of degraded forests and the scheme of Economic plantations. Forest communications of about 3,000 miles were also constructed during the period.

2. In the Second Plan period, projects of greater diversity were undertaken on a larger scale. Emphasis was specially laid on raising plantations of teak, sal bluegum, wattle, softwood

- (for matches and plywood industries etc.). An area of about 4,70,000 acres was brought under the species of economic and industrial importance and degraded forests over an area of 3,20,000 acres were rehabilitated. During this period 6,800 miles of forest roads were constructed.
- 3. The Third Five Year Plan put special emphasis on measures which will help to meet the long term requirements of the country. It provides for an outlay of about Rs. 51 crores the various development profor grammes in the States and Union Territories as against an outlay of Rs. 27 crores in the Second and Rs. 9.6 crores in the First Plan. Under the State Plan for Economic plantations it is proposed to bring under plantations an area of 7.01 lakhs acres. Up to the end of 1962-63 an area of 2.175 lakh acres has been covered. Under the Centrally sponsored scheme of "Plantation of quick growing species" which was introduced during the year 1962-63 it is proposed to cover an area of 1,37,000 acres during the Plan period. The scheme aims at meeting the raw material requirements of the wood-based industries, viz., Paper, match, chipboards, etc. During 1962-63 an area of 21,000 acres was planted up. Under the scheme of Rehabilitation of degraded forests, it is proposed to rehabilitate an area of 5.23 lakh acres of which 1.84 lakhs acres had been rehabilitated by the end of It is also proposed to con-19**62-63**. struct forest roads over 11,000 miles and 2,690 miles of forests roads had been constructed by 1962-63.
- 4. Under the State Plan schemes for Soil Conservation it is proposed to cover an area of 6.74 lakhs acres with afforestation and pasture development measures. Upto the end of 1962-63 an area of 1.991 lakh acres have been covered.
- 5. Under the Centrally sponsored programme for soil conservation measures in the catchment of river valley projects, it is proposed to cover an area of about 8 lakh acres with different soil conservation measures such as afforestation including river

fringe plantation, pasture development, control over grazing, fire protection, terracing, contour bunding etc. Upto the end of 1962-63, a total area of  $1\cdot30$  lakhs acres have been covered.

### Indian Forest Service

## 2155. Shri D. C. Sharma: Shri Sidheshwar Prasad: Shri N. R. Laskar:

Will the Minister of Food and Agriculture be pleased to state the stage at which the question of setting up of the Indian Forest Service stands at present?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): The details of the service are under consideration.

## Tube Wells in Orissa

2156. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of Food and Agriculture be pleased to state:

- (a) the number of exploratory tube wells sunk in Orissa as on the 31st January, 1964;
- (b) whether there is any proposal to sink more such tube wells in the State during 1964-65; and
  - (c) if so, the details thereof?

The Minister of State in the Ministry of Food and Agriculture (Shri A. M.

Thomas): (a) In the course of ground-water exploration in Orissa, 29 exploratory bores were drilled, out of which 19 were converted into production tubewells, upto the end of January, 1964.

- (b) Yes.
- (c) 8 exploratory bores are proposed to be drilled in the following Districts:—

<ol> <li>Balasore</li> <li>Cuttack</li> <li>Puri</li> </ol>		3 3 2
	Total	8

### Co-operative Movement in Orissa

2157. Shri Ramachandra Ulaka:
Shri Dhnleshwar Meena:

Will the Minister of Community Development and Cooperation be pleased to state:

- (a) whether any loan or aid was given by the Centre to the Orissa Government during 1963-64 to gear up co-operative movement;
  - (b) if so, the details thereof; and
- (c) the total amount proposed to be given to the State during 1964-65?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri Shyam Dhar Misra):

- (a) Yes, Sir.
  - (b) A statement is as under:

#### STATEMENT

		(Rupees in lakhs)		).
o.	Particulars	Loans	Grant	Total
	(2)	(3)	(4)	(5)
1	Centrally aided schemes ·	7.655	7.959	15.614
2	Centrally sponsored schemes for organisation of consumers' stores in Urban areas	9.025	0.805	9.830
3	Centrally sponsored schemes for distribution of consumers' articles in rural areas		o·68o	o· 680
4	Schemes of liberalized assistance to Eastern States		1.300	1 . 390
5	Schemes of Farming Co-operatives	5.470	1.130	6.600
6	Schemes on Co-operative Training		2.090	2.090
_		22 · 150	14.054	36.204

(c) This will be worked out on receipt of details of provisions included in the State budget under different schemes.

## चुर्क-चोपन-गढ़वा रोड लाइन

े २१५८. भी राम स्वरूप : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

- (क) चुर्क-चोपन-गढ़वारोड लाइन पर कब से सवारी गाड़ी चलाई जायेगी; श्रौर
- (ख) क्या उक्त लाइन पर माल गाड़ियां चलने लगी हैं और यदि हां, तं। क्या जन साधारण को माल वाहन की सुविधा उपलब्ध हैं?

रेलव मंत्रालय में उपमंत्री (श्री शाह-मवाख लां) : (क) १-४-१६६४ से चूकं-चोपन-गढ़वा रोड सेक्शन सदारी यातायात के लिए खोल दिया गया है। उसी तारीख से इस सेक्शन पर निम्नलिखित गाड़ियां चलनी शुरू हो गयी हैं:

सै <b>व</b> शन	चलने वाली गाड़ियों की संख्या
चु <b>र्क-</b> चे।पन	दो जोड़ी सवारी गाड़ियां
चोपन-गढवा रोड	एक जोड़ी मिली जली

गाडियां

(ख) जी हां।

# टिड्डी दल द्वारा क्षति

२१५६ श्री श्रोंकार लाल बेरवा: क्या खाद्य श्रथा कृषि मंत्री यह बसाने की कृपा करेंग कि:

- (क) क्या यह सच है कि टिड्डी दल फसलों को बहुत क्षत्ति पहुंचात हैं; ग्रीर
- (ख) यदि हां, ता रकार ने उन्हें नष्ट करने के क्या उपाय किये हैं और वर्तमान योजना में इस खतरे को समाप्त करने के लिये क्या पग उठाये गये हैं?

साध तथा कृषि मंत्रालय में राज्य मंत्री (डा॰ राम सुभग सिंह) : (क) जी हो । फिर भी भारत टिड्डियों से स्रभी मुक्त है भौर निकट भविष्य में किसी भी टिड्डी दल के भाकमण की सम्भावचा नहीं है, क्योंकि रेगिस्तान टिड्डी क्षेत्र में टिडियों की गति-विधियों में शिथिलता श्रा ग्यी है।

- (ख) (१) केन्द्रीय सरकार के यहां स्थायी रूप से एक टिड्डी चेतावनी संगठन है जिस के पास पर्योप्त रूप में मशीनें, कीटनाशी श्रोषधियों श्रांर रेगिस्तानी क्षेत्रों में जहां पर वे सामान्यतया रहती श्रांर श्रंडे देती हैं टिड्डी दलों की बरबादी के लिए स्टाफ है।
- (२) राज्य सरकारों के पास भी पर्याप्त स्टाफ, कीटनाशी श्रीषधियों का भंडार ग्रीर ग्रपने खेती वाले क्षेत्रों में टिड्डी नियंत्रण के लिये मशीनें रहती हैं।
- (३) जब भी श्रावश्यकता होती है, फसलों की महामारी श्रांट रोगों के नियंत्रण के लिए वनस्पति रक्षा, संगरोध श्रीर संचयन निदेशालय के श्रन्तगत केन्द्रीय हवाई एकक को कार्य करने के लिये भी भेजा जाता है।
- (४) भारत संयुक्त राष्ट्र विशेष निधि
  रेगिस्तान टिड्डी परियाजना के आराभ होने
  से १६६० से उस का सदस्य है और १.४१
  लाख रुपये वार्षिक का योगदान देता है।
  इस परियोजना का उद्देश्य टिड्डी नियंत्रण
  के उत्तम और दीर्घ अवधि तरीकों का विकास
  करना है और राष्ट्रीय टिड्डियों के विरुद्ध
  अनुसन्धान और गियंत्रण संगठनों को
  शक्तिशाली बनाना है।
- (प्र) भारत स्रौर पाविस्तान के स्रफसरों में सीमा क्षेत्र में बेठकें इस उद्देश्य से होती हैं कि प्रभावित सीमा क्षतों का सर्वे करने का स्रवसर मिल सके। ये बेठकें टिड्डी परिज्ञान और नियंत्रण उपायों के सम्बन्ध में विचार-विमर्श करने के लिए क्ष्मय-क्षमय पर होती हैं।

जाता है।

(६) भारत टिड्डियों के दलों के हमलों को जानने ग्रीर उन का समय पर मुकाबिला करने के विचार से, टिड्डियों की जानकारी का पड़ोसी देशों स ग्रादान-प्रदन किया

### Death of two workers on Kalol-Mehsana Line

- 2160. Shri Man Sinh P. Patel: Will the Minister of Railways be pleased to state:
- (a) whether it is a fact that two persons died recently while working on the doubling of Kalol-Mehsana line of Western Railways; and
- (b) if so, the action Government have taken in this regard?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):
(a) Yes, due to caving in of sides of excavation in foundation for a bridge.

(b) An interim advance payment of Rs. 100 each to the widows of the deceased is being arranged. Action has been taken to expedite payment of compensation under the Workmen's Compensation Act. A departmental enquiry has been ordered.

#### Motor Vehicles Act

- 2161. Shri Wadiwa: Will the Minister of Transport be pleased to refer to the reply given to Unstarred Question No. 491 on the 5th March, 1963 and state:
- (a) the decision taken to amend the time-limit laid down in the Motor Vehicles Act, 1939 for filing an application for compensation before a Motor Accidents Claims Tribunal; and
- (b) the percentage of accident cases, caused by motor vehicles, that received compensations during 1963 from the Tribunal at Delhi?

The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur): (a) The Motor Vehicles Insurance Committe appointed by the Government of India in 1962 has recommended that the limit for filing an application for compensation before

64 Calling Attention to 109
matter of Urgent Public
Importance

- a Motor Accidents Claims Tribunal should be raised from sixty days, as at present, to six months from the date of the accident. This recommendation is under consideration.
- (b) 251 claims for compensation were filed before the Motor Accidents Claims Tribunal, Delhi, during the calendar year 1963. Out of these, only 55 cases were decided and compensation was awarded in 20 cases in that year. The number of cases in which compensation was awarded works out to about 8 per cent of the total number of claims filed.

12.00 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

THREATENED CLOSURE OF BUSINESS BY FOODGRAIN DEALERS

Dr. L. M. Singhvi (Jodhpur): Sir, I call the attention of the Minister of Food and Agriculture to the following matter of urgent public importance and I request that he may make a statement thereon:

"The threatened closure of business by foodgrains dealers."

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): It is a four-page statement.

Mr. Speaker: Then he may lay it on the Table of the House. We can take it up sometime.

Shri A. M. Thomas: I lay the statement on the Table of the House. [Placed in Library. See No. LT-270?! 64.]

**Dr. L. M. Singhvi:** I request that the earliest opportunity may be given to take it up.

Mr. Speaker: Yes.

Dr. L. M. Singhvi: Tomorrow?

Mr. Speaker: Yes; we shall take it up to morrow.

Shri A. M. Thomas: Sir, I am going away today.

Mr. Speaker: Then, will 5 o'clock today be convenient?

Shri A. M. Thomas: Yes.

Shri S. M. Banerjee (Kanpur): Sir, we may also be allowed to put questions.

Mr. Speaker: We will do that.

### 12.01 hrs

### PAPERS LAID ON THE TABLE

STATEMENTS BY LEADER OF THE DELE-GATION, BY FIVE REPRESENTATIVES, AND BY EXECUTIVE SECRETARY, GATT, AT THE MINISTERIAL SESSION OF THE UNITED NATIONS CONFERENCE ON TRADE AND DEVELOPMENT AT GENEVA.

The Minister of International Trade (Shri Manubhai Shah): I beg to lay on the Table a copy each of the following:—

- (i) Statement by the Leader of the Indian Delegation at the Ministerial Session of the United Nations Conference on Trade and Development held at Geneva on the 25th March, 1964. [Placed in Library. See No. LT-2703/64].
- (ii) Statements by five representatives of the Indian Delegation at the sittings of the various Committees of the above Conference. [Placed in Library. See No. LT-2704/64].
- (iii) Statement by the Executive Secretary, GATT, at the Plenary Meeting of the above Conference on the 8th April, 1964. [Placed in Library. See No. LT-2705/64].

Annual Report of Indian Central Coconut Committee for 1962-63

स्ताच तथा कृषि मन्त्रालय राज्यमंती (का० राम सुभग सिंह) : मैं वर्ष १६६२—६३ के लिए भारतीय केन्द्रीय नारियल समिति की वाधिक रिपार्ट की एक प्रति टेबल पर रखता हूं। [Placed in Library. See No. LT-2706/64].

Notifications under Essential Commodities Act, 1955

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) G.S.R. 571 dated the 2nd April, 1964 rescinding the Delhi Wheat Products (Export Control) Order, 1964 published in Notification No. G.S.R. 478 dated the 19th March, 1964.
- (ii) The Andhra Pradesh Paddy (Movement Control) Amendment Order, 1964 published in Notification No. G.S.R. 572 dated the 4th April, 1964. [Placed in Library. See No. LT-2707/64].

#### ESTIMATES COMMITTEE

MINUTES RE: FORTY-SIXTH AND FORTY-SEVENTH REPORTS

Shri A. C. Guha (Barasat): I beg to lay on the Table a copy each of the Minutes of the sittings of sub-Committee of the Estimates Committee on Public Undertakings and Minutes of the sitting of the Estimates Committee relating to the following Reports:—

(i) Forty-sixth Report on the Ministry of International Trade—Tea Board, Calcutta. 10947

(ii) Forty-seventh Report on the Ministry of International Trade-Export Risks Insur-Corporation ance Limited. Bombay (now transformed into Export Credit and Guarantee Corporation Limited, Bombay).

## RELEASE OF MEMBER-SHRI YUVERAJ DUTTA SINGH

Mr. Speaker: I have to inform the House that I have received the following telegram, dated the 13th April, 1964. from the Additional District Magistrate (Judicial), Lucknow:

"Shri Juveraj Dutta Singh. Member, Lok Sabha, was released from District Jail, Lucknow, on the 11th April, as the State Government has decided that the case against him should not be prosecuted."

#### 12.03 hrs.

### MOTION UNDER RULE 292

EXTENSION OF TIME FOR DISCUSSION ON DEMANDS FOR GRANTS

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Speaker, Sir, by your leave, under rule 292 of the Rules of Procedure I beg to move the following:

"That the time allotted for discussion, of the Demands for Grants be extended beyond April 15, 1964."

In commending my motion for the acceptance of the House, I wish to make a few submissions. The time as announced by the Minister of Parliamentary Affairs last Saturday expires at 17 hours tomorrow, and according to his statement, all the outstanding demands will be guillotined at 17 hours tomorrow. That means to say, that unfortunately, the Demands for Grants on account of Planning and Finance Ministry will be guillo-

tined. I would, therefore, suggest and earnestly recommend that the time be extended beyond April 15, that is to say, the debate may be carried over to Thursday, the day after tomorrow. In doing so, I would suggest an alternative so that the business could be so revised. Friday is a day for nonofficial business. I plead with my colleagues on both sides of the House that the non-official business for Friday may be fixed for Wednesday next. that is, 22nd. I have consulted my hon, friend and colleague, Dr. Singhvi, whose name stands first on the list of business—non-official business-for that day. Non-official Resolutions are to be taken up on that day. He is agreeable to the proposal.

Mr. Speaker: Who is the second Member?

Shri Hari Vishnu Kamath: B. P. Yadava. He is not present today. He is absent. I could not contact him. Otherwise, I would have certainly consulted him also. The corollary of this motion is that the 17 hours, whether on Wednesday or Thursday, may not be deemed to be sacrosanct, and I would suggest that even if the discussion on the Demands for Grants of the Finance and Planning Ministries comes to a close by 4 o'clock on Thursday, you will be pleased to accept the motion for application of the guillotine at 4 o'clock on Thursday, so that we could have the full 171 hours for the Finance Bill, beginning, say, at 4 o'clock on Thursday; that is to say, five hours on Friday, and six and a half hours-at any rate not less than six hours-on Saturday-this comes to 11 hours-and five and a half hours on Tuesday. That will come to 16½ hours plus 1 hour on Thursday, i.e. 171 hours. That is my concrete proposal. I hope you will be pleased to agree with me that this motion made by me is in consonance with the desire of the House, and that the House will accept the motion I have made.

Minister of **Parliamentary** Affairs (Shri Satya Narayan Sinha): I have made the position of the Gove: nment guite clear more than once. So far as we are concerned, we want that the Finance Bill must be passed by this House by 21st. Within that time, if you would like to adjust, we have no objection, if the House agrees. But for the Finance Bill also, they require 171 hours. At the request of Mr. Masani, we consulted the opposition Members and therefore, we decided to sit specially on Saturday also. I do not know whether the House would agree to take away some time out of the time aliotted for that. About nonofficial time, that is for the Members of the House to decide whether they would like it to be postponed.

Motion

Mr. Speaker: If the other Members agree and the non-official business is taken on Wednesday next, then he proposes that all the time on Friday can be spent on this. Is the Minister agreeable to this?

Shri Satya Narayan Sinha: Then that would take away the official time on Wednesday.

Shri Surendranath Dwivedy (Kendrapara): This is also official business.

Mr. Speaker: He says that the time we spend on the Demands or on the Finance Bill also is Government busi-

Shri Satya Narayan Sinha: True.

Mr. Speaker: It is only a device to extend the time. The question is whether he agrees to extension or not.

Shri Satya Narayan Sinha: No, Sir; we have already extended the time on all the Demands. As I placed before you, already there is a demand from various Ministries for 26 Bills. We are hard pressed for time. It is not possible for the Government to agree to that.

251 (Ai) LSD-4.

Mr. Speaker: There is no controversy on other facts. The only thing is Mr. Kamath has moved that the time be extended for the discussion of the remaining Demands and the Finance Bill.

Shri Nath Pai (Rajapur): You have grasped the point very correctly. But I am not sure that he, in his distinctive opposition, which he thinks is obligatory on his part, has grasped what we had submitted. We are asking for the extension of time in a manner that the original schedule for the passing of the Finance Bill is not upset. If he applies his mind a little, he will see the point.

Mr. Speaker: The Finance Bill certainly would not be upset. But we have to give some time from the Government business for the non-official business. That is the question.

Shri Satya Narayan Sinha: He says I am so obtuse and I am not following the points.

Shri Hari Vishnu Kamath: No. no. You are very acute.

Shri Nath Pai: You are obstinate also.

Shri Satya Narayan Sinha: Ultimately we have to give 21 hours more time out of the Government time. For that, we are not prepared.

Shri Nath Pai: May I mollify his anger by saying that if anybody says in this House that an hon. Member does not understand, in the famous phrase of the Prime Minister, you have already given the ruling that no offence is meant and none is taken. When I said that he does not understand, I was not casting any aspersion on his very acute intelligance. Only I am pleading that he may understand it a little more liberally and not in the technical sense.

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Shri Surendranath Dwivedy: It is not that we are taking any time of the official business. The discussion on **F**inance Ministry's Demands, which we require 21 hours, is also official business. We have allotted the time; now it is only adjustment. Instead of taking it on Friday, we are taking it on Wednesday.

Shri Nath Pai: It is simple plain adjustment.

Shri Harish Chandra Mathur (Jalore): We want to have an entire picture as to how long this House is going to sit. Before we adjust the non-official business, we must know what the entire Government business is and whether the House is going to sit beyond the 1st May.

श्री बड़े (खारगंत): माननीय सदस्य, श्री कामत, ने जो प्रस्ताव रखा है, में उसका समर्थन करता हुं। क्योंकि इससे माननीय सदस्यों को बहस में भाग लेने के लिए टाइम भी ज्यादा भिलता है, प्राईवेट मेम्बर्ज का विजिनेस भी नहीं जाता है और फिनांस बिल भी ठीक बक्त पर पास हो जाता है। इसलिए मिनिस्टर महोदय को इस प्रस्ताव को स्वीकार करने में कोई स्राबजेक्शन नहीं होना चाहिए।

Shri M. R. Masani (Rajkot): Mr. Speaker, Sir, as I understand the proposal, it is that the 21 hours of nonofficial business that intervenes Friday should be postponed till after the Finance Bill is passed in time as required by the Government. We have no objection to that change being made provided the Minister of Parliames tary Affairs is in a position

to say that the 17½ hours allocated for the Finance Bill, which we consider to be of first importance, are not eroded into or eaten into. If that can be done, we have no objection. But would not agree to time for the Finance Bill being truncated for the benefit of other business.

Shri Daji (Indore): I would request, through you, Sir, the Government and the Minister concerned that this accommodation has to be granted because what is sought to be guillotined is very important because it includes Finance and Planning. No discussion on Demands for Grants of a Budget is said to be complete in a country like India where planning is considered to be an important subject without discussing the subject of planning. Therefore, in view of the fact that the Demands relating to that department itself-Planning-and Finance are sought to be guillotined, I would request you, Sir, to reconsider the position.

Mr. Speaker: Does the hon. Minister want to say anything more?

Shri Satya Narayan Sinha: I leave it to the House, Sir, to decide.

Mr. Speaker: He leaves it to the House to decide. So, I have to put it to the vote of the House. The ques-

"That the time allotted for discussion of the Demands for Grants be extended beyond April 15, 1964."

An Hon Member: How long? Mr. Speaker: That is not there. The Lok Sabha divided:

Divis on No. 20]

AYES

[12.17 hrs.

Abdul Rashid, Bakhshi Alvares, Shr Aney, Dt. M. S. Azad, Shri I hagwat Jha Bade, Shri

Banerjee, Shri S. M. Basant Kunwari, Shrimati Berwa, Shri Onkar Lal Bhatkar, Shri Bheel, Shri P. H.

Chanda, Shrimati I / 2111a Chatterjee, Shri N. C. Chaudhuri, Shri Tridib Kumar) Daji, Shri Deshmukh, Shri Shivaji Rao S.

Dwivedy, Shri Surendranath Gayatri Devi, Shrimati Gokaran Prasad, Shri Gopalan, Shri A. K. Gulshan, Shri Gupta, Shri Kashi Ram Harvani, Shri Ansar Heda, Shri Imbichibava, Shri Jain, Shri A. P. Jha, Shri Yogendra Jyotishi, Shri J.P. Kachhavaiya, Shri Kamath, Shri Hari Vishnu Kapur Singh, Shri Keishing, Shri Rishang]

Kotoki, Shri Liladhar

Koya, Shri Mandal, Shri B. N. Masani, Shri M. R. Mate, Shri Mathur, Shri Harish Chandra Misra, Shri Mahesh Dutta Mohan Swarup, Shri Naik, Shri D. J. Nambiar, Shri Nath Pai, Shri Pandey, Shri Sarjoo Pottekkatt, Shri Rajaram, Shri Ranga, Shri Rao, Shri Ramapathi Roy, Dr. Saradish

Shashank Manjari, Shrimati Shastri, Shri Prakash Vir Shinkre, Shri Shivananjappa, Shri Singhvi, Dr. L. M. Sinha, Shrimati Ramdulari Sinhasan Singh, Shri Soy, Shri H. C. Swamy, Shri Sivamurthi Tan Singh, Shri Umanath, Shri Utiya, Shri Verma, Shri S. L. Vimla Devi, Shrimati Vishram Prasad, Shri Yashpal Singh, Shri

#### NOES

Achal Singh, Shri Akkamma Devi, Shrimati Alva, Shri A. S. Alva, Shri Joachim Babunath Singh, Shri Bajaj, Shri Kamalnayan l al Krishna Singh, Shri Basappa, Shri Basumatari, Shri Baswant, Shri Bhagat, Shri B. R. Bhagavati, Shri Bhattacharyya, Shri C. K. Bist, Shri J.B.S. Brajeshwar Prasad, Shri Brij Raj Singh Kotah, Shri Chakraverti, Shri P. R. Chandrabhan Singh, Shri Chandrasekhar, Shrimati Chandriki, Shri Chaudhuri, Shri Sachindra Chaudhuri, Shrimati Kamala Chavda, Shrimati Johraben Daljit Singh, Shri Das. Shri N. T. Dasappa, Shri Dubey, Shri R. G. Elayaperu mal, Shri Ering, Shri D. Gajraj Singh Rao, Shri Ghosh, Shri N. R. Goni, Shri Abdul Ghani] Gupta, Shri Shiv Charan Hanumanthaiya, Shri Hazarika, Shri J. N. Himatsingka, Shri Jadhav, Shri M. L. Jadhav, Shri Tulshidas Jamunadevi, Shrimati Jayaraman, Shri

Kappen, Shri Kayal, Shri P. N. Khadilkar, Shri Khan, Shri Shahnawaz Khanna, Shri Mehr Chand Kindar Lal, Shri Kaujalgi, Shri H. V. Kripa Shankar, Shri Lalit Sen, Shri Mehta, Shri J. R. Mengi, Shri Gopal Datt Minimata, Shrimati Mirza, Shri Bakar Ali Mishra, Shri Ribudhendra Mishra, Shri M. P. Misra, Shri Mahesh Dutta Mohanty, Shri G. Morarka, Shri More, Shri K. L. Munzni, Shri David Muthish, Shri Nallakoya, Shri Nanda, Shri Nehru, Shri Jawaharlal Niranjan Lal, Shri Pande, Shri K. N. Pandey, Shri R. S. Patel, Shri Chhotubhal Patel, Shri N. N. Patel, Shri P. R. Patil, Shri D. S. Patil, Shri S. K. Patil, Shri V.T. Pattabhi Raman, Shri C. R. Prabhakar, Shri Naval Pratap Singh, Shri Raghunath Singh, Shri Raj Bahadur, Shri Raju, Dr. D. S.

Ram Subhag Singh, Dr. Ram Swarup, Shri Ramanethan Chettiar, Shri Rane, Shri Rao, Shri Krishnemoorthy Rao, Shri Muthyal Ray, Shrimati Renuka Sedhu Rem, Shri Saha, Dr. S. K. Sahu, Shri Rameshwai Samanta, Shri S. C. Sanji Rupii, Shri Sen, Shri A. K. Sen, Shri P. G. Shah, Shri Manubhai Sham Nath, Shri Shankaraiya, Shri Sharma, Shri K. C. Shastri, Shri Ramanand Sheo Narain, Shri Siddananjappa, Shri Siddiah, Shri Sidheshwar Prasad, Shri Singh, Shri D. N. Sinha, Shri Satya Narayan Sivappraghassan, Shri Ku. Subbaraman, Shri C. Sumat Prasad, Shri Thevar, Shri V. Thomas, Shri A. M. Tiwary, Shri R. S. Tombi, Shri Tyagi, Shri Uikey, Shri Ulaka, Shri Ramachandra Upadhyaya, Shri Shiva Dutt Varma, Shri Ravindra Yadav, Shri Ram Harkh Yadava, Shri B. P.

Mr. Speaker: The result of the Division is: Ayes 64; Noes 118.

The motion was negatived.

Shri Nath Pai: May I ask one thing? We should be very obliged to the Planning Minister, who happens to be here, if he says whether he had no interest in seeing that subject is discussed here?

Mr. Speaker: Order, order. House has already taken a decision on that.

Shri Hari Vishnu Kamath: This is the first time in the history of this Parliament that some Congress Members have voted with us-a good augury for the future.

### DEMANDS FOR GRANTS

MINISTRY OF HOME AFFAIRS-contd.

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Home Affairs. Shri Sumat Prasad will continue his speech.

Shri Sumat Prasad (Muzaffarnagar): Mr. Speaker, Sir, the feeling of the Prime Minister that the communal harmony must be maintained under all circumstances is shared by the country and we are all behind him in maintaining communal harmony and solidarity of the nation. I congratulate Shri Nandaji and his colleagues for their courageous and quick handling of the situation.

The blood bath in East Pakistan was intended to create a situation to bring the Kashmir question again before the Security Council. accession of Kashmir with India is a settled fact and it cannot be reopened. Kashmir is as much a part of India as any other State. The talk of secession of Kashmir is a challenge to our integrity, sovereignty and secularism. The attitude of the Government is firm in this matter and I hope Shri Sheikh Abdullah, who is a follower of Gandhiji will not rake up old controversies and will appreciate things in their true perspective.

for Grants

The question of harijan uplift is not so much a question of removal of untouchability as it is of their economic uplift. A large number of them constitute agricultural labour and they have not been benefited much by planning and other socio-economic activities of the government. The wages of agricultural labour even now are below subsistence. The Government should take steps in right earnest to improve their condition. There should be a phased programme for their uplift so that within the next 15 years all able-bodied persons may be covered by it and they should be provided with resources to engage themselves in some gainful pursuit. Unless this is done, the condition of the rural areas will not improve. The condition of landless labour and of tribal areas is no better than that of harijans.

It is said that justice delaye. is justice denied. So far as Allahabad High Court is concerned, I can say with certainty that an ordinary second civil appeal takes about seven to eight years. A first civil appeal is not decided within less than ten years. I have seen cases where parties are dead during pendency of appeals.

This question has to be gone into. The strength of judges has to be increased, the time has come when the Government should apply its mind seriously to see what other means can be devised, what procedural remedies can be taken in hand so that justice may be done expeditiously within proper time.

Not only this, the cost of litigation is becoming extremely heavy. It is not possible for a man of ordinary means to get redress in a court of law.

The question of national integration is of the utmost importance. We are still during the emergency period. We have enemies on the north and on the Without integration we can west never avert the danger on our fron-For successful planning also integration is absolutely national necessary. This is the time when all should join hands-the industrialists, labour and other interests concernedto do their utmost to make planning successful so that it may be possible to bring about prosperity in the country and we may strengthen the armed forces to fight against the enemies, so that the freedom of this country may be maintained. I hope, the country has a bright future and in the lifetime of our respected leader, Pandit Jawaharlaiji, all these problems which face us today will be solved.

Demands

Shrimati Jyotsna Chanda (Cachar): Mr. Speaker, Sir the Ministry of Home Affairs is a big ministry and deals with various subjects. But the time at my disposal will not allow me to deal with all the subjects; so, I shall try to confine my remarks to those subjects which concern the safety and security of Assam. Being a Member from that State, I feel it is my bounden duty to apprise this House about the real situation in my State.

Assam is facing a colossal problem to rehabilitate the refugees who are taking shelter there after the recent carnage took place in East Pakistan; at the same time, she is burdened with the problem of infiltration. The other day while I was speaking on relief and rehabilitation I tried to make it clear that rehabilitation of the displaced persons who came earlier, after the partition, has not been successfully The flow of refugees is completed. continuing. We are informed that the Christian refugees have gone to Garo Hills District. Tea plantation labour has come to Cachar. Now, the Buddhist refugees of Chakma tribe are taking shelter in the district of Mizo Hills.

I would like to draw the attention of the House and also of the Government to the fact that migration of land-hungry Muslims from districts of East Bengal, now East Pakistan, was major problem of Assam even before the partition of the country and that it was actively encouraged by the Muslim League Party which after 1937 formed the Government in province of Assam, although resisted by the entire population and the Congress Party. The Assam Government had several restricted regulations against settlement on the land of these immigrants and the Provincial Government even enacted a law for the summary expulsion of undesirable immigrants.

In this background, I feel that it is a question of elementary prudence that after Partition of the country, when these immigrants became foreign nationals, measures should have been devised to keep them out and throw out those who had become Pakistani nationals. But so far my information goes, the Government of India did nothing in this matter of threatening safety and security of the border State Assam and putting excessive pressure its land and other economic resources. While a permit system of entry was imposed, so far as West Pakistan was concerned, the movement of persons was free and unrestricted in the Eastern Zone and the inflow of Pakistan Muslim nationals into Assam went unabated. In 1951 or 1952-I am subject to correctionseveral years after Independence, the Pakistan Government introduced a passport system and the Governmen' of India had no option but to follow it. One could know from the papers that an ordinance was promulgated by the Pakistan Government. Shortly afterwards, it was followed by an Ac regulating in detail the entry, stay and exit of Indian nationals thereby giving legal validity to the visa sys tem introduced by both the countrie and providing for stringent punish ment for any breach. May I ask wha did our Government of India do then

## [Shrimati Jyotsna Chanda]

After all, movement of persons across the frontiers of different countries is governed by strict reciprocity. If the Pakistan Government thought it fit to regulate the entry and stay of Indian nationals in Pakistan by a self-con'ained and comprehensive law with adequate penal provisions, may I know what prevented the Government of India from enacting identical provisions and thereby effectively checking the entry and continued stay of unauthorised Pakistanis?

So far as I could realise, reliance was placed on the Passport Act of 1920 or 1921, which was enacted in cuite different circumstances and which contained no provision for giving legal validity to the complicated visa system introduced. We could read from papers about judgment after judgment given by different High Courts acquiting Pakistanis accused of illegal entry or unauthorised stay in breach of the visa regulations. Naturally, no magistrate would convict and no policeman would send up the cases.

With regret I should admit that an opportunity to tackle this problem of infiltration into Assam gratuitously offered by Pakistan by insisting on a passport and visa system was thrown away by the Government of India by refusing to acknowledge realities and omitting to enact an effective law regulating the entry and stay of Pakistanis and providing for deterrent punishment for breaches and summary expulsion. So, the process of illegal entry continued. So far my information goes, even those who came with passports became untraced and a huge number of them never cared to take Pakistani passports in spite of notices and extended time given to them.

Everyone is aware that the bordering villages in the plains districts of Assam are heavily populated with Muslims mostly of East Bengal origin and of doubtful loyalty. It is quite

clear that infiltration takes place through unscheduled and unguarded routes by land or water taking shelter and being guided in the borders to go inland and in all directions.

We have all heard of different estimates being given of the total number of such infiltrators. So far as I could remember, the Assam Government admitted that the number was 3 lakhs, while other estimates place the number at 7 lakhs or so. In any case, it is a formidable number which has been fully reflected in the population growth of Assam in the last decade, that is, 1951-61.

Since 1956-57, the Foreigners Act with its complicated procedures has been extended to Pakistanis. But, obviously, it is not enough. Though a few thousands have been expelled from Tripura and Assam, yet, the process has been slowed down in the face of the Pakistani blackmail of retaliation against the unfortunate minority community in East Pakistan. The carnage which took place recently in East Pakistan is still fresh in our minds. May I ask whether it is only due to deportation of foreigners or it is a deliberate process to uproot the minorities for ever from Pakistan? The Pakistani papers are full of false and vicious propaganda that India is discriminating against her Muslim citizens and throwing them out. Even the Home Minister of Pakistan was trying to convince our Home Minister at the recent conference held last week here on this issue by suggesting that deportation should be suspended, I am happy to learn that our Home Minister has not submitted to this proposal. If he had done so it would have been a suicidal policy on our part. In the future also, I hope that our Home Minister will not submit to such proposals.

In this regard, I should like to point out that Pakistani propaganda is far more effective, insistent and persistent. May I ask what we have done



to counter such propaganda effectively in the capitals of the world? What steps have we taken through diplomatic channels to convince our friends that the Pakistani propaganda is false and malicious? Now, we have been with a book entitled distributed "Pakistan persecutes Christians" which states the sad tales of woe in Pakistan. May I know from the Government whether it was not their duty to print and distribute and send also to other countries such kinds of books after 1950 while the minority community in East Pakistan was similarly persecuted, and even women and children were not spared, so that other countries should have known what kind of barbarity is still going on in Pakistan?

For the last seventeen years, we are tolerating the undesirable foreigners allowing them to enter our country in an unrestricted manner and stay without objection and without adopting suitable laws to deport them. Recently, judicial tribunals have been set up in Assam to check up every case. I feel that it will hamper the executive in Assam in ferreting out the unauthorised Pakistanis and throwing them out or at least delay the whole process indefinitely. In this regard, I should like to emphasise that we have no intention to harass or throw out any member of the minority community who is an Indian national.

I hold the Government of India fully responsible for this muddle because of their not having taken effective action to nip this menace of infiltration in good time but having allowed it to assume gigantic proportions.

On this basis, I should like to submit a few suggestions so that security measures in border areas may be tightened. It is not possible for the State Government of Assam to check the whole border which runs to a length of more than 600 miles. So, I would urge the Government of India

to increase the land custom checkposts and armed police posts along the border to check infiltration and smuggling of goods through the border.

I feel that a separate Police Intelligence Department should be created with officers of merit drawn from all States like the Military Intelligence Service to operate in the border district areas directly under the Home Ministry of the Government of India and they should be provided with proper powers and authority.

Another point that I would like to impress upon the Home Minister is that unemployment amongst the people of these border districts creates frustration, and an idle brain becomes a devil's workshop. So, to guard against that, proper employment facilities should be provided by establishing small and major industries in those areas.

The surplus population on land of these areas easily becomes tools to indulge in nefarious activities. Therefore, this economic factor should not be ignored. The development of communications in the border districts is an essential need, and roads and crossroads should be constructed immediately, and the refugees who have come over to Assam could be utilised in constructing these roads. In the hill areas, monsoon is no great barrier. So, the work may be started immediately.

Before I conclude, I should like to draw the attention of the House and of the Government to the fact that plans should be made immediately to rehabilitate the refugees who have come over to India, and provision should also be made in the Fourth Plan for the expected inflow of the minority community from East Pakistan. We cannot hoodwink the reality.

Lastly, India being a secular democratic Republic, there should not be any discrimination between citizen



[Shrimati Jyotsna Chanda]

and citizen only on the ground of differences in religious beliefs. Our affirmed goal being socialism and parliamentary democracy through means, the objective conditions in the country should be prepared for the achievement of this goal. I feel that socialism and democracy can never be achieved if the entire country is not brought under a fundamentally uniform civil code. The All India Women's Council at its last session had adopted a resolution advocating such a uniform civil code. So, I earnestly request the Government to consider this matter and in no time bring the whole country under a uniform civil code.

Shri Daji (Indore): When one considers the work of the Home Ministry during the past year, one feels that the Ministry has passed through a period of great stress and strain. Looking at the horizon, one is constrained to remark that if not storm, at least stress and strain are likely to continue for some time to come. So, it is very important that we should make a rather detailed and dispassionate examination of the work of this Ministry.

It is not very many times that we have the occasion to debate upon this matter. Therefore, I take this opportunity to congratulate the hon. Home Minister and his Ministry for the good work done in connection with the Harratbal relic theft, since it has restored the confidence of the people in the efficacy of an otherwise obsolete and creaking machinery.

But Kashmir still looms large on our horizon. May I just make a side remark that the situation in the Cabinet is so nebulous that actually one does not know whose is the responsibility, full and final, in the matter of Kashmir?

Shri J. B. Kripalani (Amroha): They are going to correct it. They are going to appoint a new Minister.

Shri Daji: The Kashmir problem is a live problem, and it will not only affect Kashmir, but it is going to be a problem which will affect the entire country. I do not want to go into the details of the wisdom or otherwise of the release of Sheikh Abdullah. As the hon. Prime Minister has said, it was a calculated risk. Perhaps, the risk was worth taking. But how much of calculation went into the taking of the risk is a little doubtful thing. The point that I want to impress upon the House is not the constitutional inalienability of Kashmir, because many speakers have said that already and that is very clear, but that it cannot be left to any one single State or part of India to decide whether it would continue to remain with India or not, and particularly so in the case of Kashmir. When faced with an attack from an aggressor—treating the Pakistani intruders as aggressorsthey acceded to India, and after accession, took our military help also to repel that aggression. Now, they cannot talk of going out. They cannot toy with the idea of accession in this It is impermissible constitutionally, and I would like to take this opportunity to remind the so-called democratic countries of the West, particularly the USA which is now waxing eloquent on the theory of selfdetermination, that the greatest of Americans, Abraham Lincoln, refused to concede the doctrine of secession to the Southern States on the question of slavery, and had fought a brave and valiant civil war in order to see that certain States should not be permitted to secede from the USA. Therefore, the constitutional position is absolutely clear in character, but the political implication is not perhaps fully understood.

I would draw the attention of the House to a write-up appearing in the American magazine Time of the 10th instant where the entire doctrine, the entire philosophy preached is spelt out in great detail. I want to point out that there is an international conspiracy over the question of Kashmir

against us. I very much regret that some Indian politicians also, belonging to the Swatantra Party. openly said that if we do not grant the right of self-determination Kashmir, we will be indulging in neocolonialism. I totally repudiate this suggestion. We have laid bare the international complications, the playing of hands, the playing of international politics which is going on in regard to this. As the Prime Minister said yesterday, the Kashmir problem would have been solved long ago but for the help of the western powers to Pakistan. This bears special study. We have to understand it and we have to fight it out, not merely as a problem of Kashmiris, but a problem of Indian nationalism, a problem of Indian nationhood and a challenge to the integrity of our country.

Then the next important problem today which is facing us-it is a most important problem-is the problem of communal riots. Before I address myself to this question, let me make it clear once for all and categorically that nothing can condone or excuse what has happened in Pakistan. It is barbarism, it is genocide, it is mass murder-whatever you want to call it. No term can be harsh enough to describe what has happened in Pakistan and there can be no question whatsoever of drawing any parallel between what has happened in Pakistan and what has happened in India. About that, let me be quite clear. But it is not for us sitting here to go into the details of what has happened in Pakistan, gross and bad as it is. It is for us to examine how we have fared in this matter.

While on this question, let me give unstinted support to the strong steps taken by the Home Minister. Some of us had felt that the Home Minister might not be able to display the idealism of Mahatma Gandhi while in charge of the Home Ministry, which he had displayed when in charge of Planning. But on the question of communal riots, we have seen that he has dealt with the situation with determi-

nation and courage which, really speaking, fulfils the name and behest of Mahatma Gandhi, the Father of our nation.

Having said, I want to pose certain questions. Let us take the recent riots. the second round of riots, in Rourkela, Jamshedpur, Ranchi and Raigarh, As a democrat and as a person who belongs to the working class, it has pained me that these riots happened in working class areas. But let us not forget that there has been a pattern behind all these. There is a particular pattern of timing similarity of the slanders used, likeness of the slogans spread in the areas. There is also a similarity in the actual break-out of violence in those areas, which has to be understood which shows that it had a design and a pattern and it was not just spontaneous mass eruption.

Then I would like to pose certain pertinent questions. Why was it that in the entire area where this happened, the administration failed to foresce, when they knew that refugee trains were going to pass through? Why was it that in the initial period of two or three days there was a repetition of Calcutta, a total breakdown of the administrative machinery? So much so that when the police rushed to Jamshedpur from Andhra. the authorities there could not feed them. It was left to the District Congress President Shri Vyas, other voluntary workers to do that. Why was there such a breakdown of the administrative machinery in the affected areas? Then again, why did the police intelligence totally collapse? Because I know that the police intelligence on the 20th was that no further trouble could be envisaged, but the worst came on the 21st. shows that there was a total breakdown of police intelligence.

Then there is another thing reflecting on the efficiency of the administrative apparatus. In Farrukhabad, a factory was making bombs. What for and why was it being done in our democratic country, and by whom? After [Shri Daji]

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that, a peace committee was formed excluding the Congress, the Communist Party, the Socialist Party and the PSP. What kind of peace committee could function without all these organisations and the workers represented on it is really something which has to be probed into.

Then there are serious allegations made that the Tata factory permitted the manufacture of small arms for a period of two or three days. I am told that the Bihar Chief Minister himself pe sonally caught redhanded persons with arms and he actually detected the stocks of arms in the Tata factory. and the Manager when called upon to explain said 'I could not do anything because the police did not help me in preventing it.' This is a very dangerous situation. Is it all spontaneous? The entire factory was allowed to produce small arms and entire people, were allowed to go about. In this way, the machinery broke down. If things go on in this fashion, can we control the situation? I submit it is not possible to do so.

Then there is the question of arrest of miscreants. There is a hesitancy about it. I know, for example, what happened in Raigarh. The worst miscreant has not yet been apprehended. The man is taken into custody but a big mob surrounds the police station and he is let off. By such weak action, you cannot certainly control the situation. I am bringing all this to the notice of the Home Minister for taking decisive action.

More than that, though it pains me, I am constrained to bring to the attention of the Home Minister and House a very important fact, namely, that preventive action alone will not be enough in dealing with communal riots. What is very much important is the necessity to meet the political challenge of the philosophy behind these communal riots, a philosophy continuously preached in India that the Muslims, Christians, Jews and Parsis are not citizens of India. This philosophy is being preached openly.

Some Hon. Members: Shame, shame.

Shri Daji: There is a book Why Hindu Rashtra? It has been printed and published. It is being sold everywhere. On page 8 of the book, this is what is said:

"There are Jews, Parsis, lims and Christians. All of them are living here. They are getting sustenance from this country. Should we or should not consider them to be children of the soil? To consider them children of the soil may be a mark of our generosity, but not a mark of our devotion to truth."

The author of this book is supposed to be a very great guru. He was to tell me that I am living in this country on his generosity! I refuse to live in this country on the generosity of anyone. I want to tell those persons who hold this philosophy that I am living in the land of Mahatma Gandhi, I am living in the land of a people who have given to themselves a secular democratic Constitution. I would rather prefer to die than live in the country on anybody's generosity, on the generosity of a fellow-citizen. It is this pernicious and distorted philosophy which parades itself in the name of Hindu philosophy but which besmirches Hinduism with the blackest of brushes which has to be challenged and eradicated. But this philosophy is allowed to be preached every day, every week. Papers go on preaching this philosophy.

About the Muslims, the book on to say that like Parsis, according to it, they are not just living on charity; Muslims are the enemies of the nation. This is at page 18. If such doctrine is preached continuously, no more preaching of direct violence is necessary. If mass preaching of this philosophy goes on, that we are living here on charity, then that is the end of our aspirations and ideals. It is a philosophy alien to the culture and traditions of our country. It is an insult to the martyrdom of Mahatma Gandhi. It is more in keeping with Godse's philosophy.

Shri Basumatari (Goalpara): Who is that man preaching this?

Shri Daji: I am referring to a speech of Guru Golwalkar delivered at one place, published in book form. It is sold all over the country.

Therefore, what I say is this. It is not sufficient for us to shout 'shame, shame' here. The question I pose before my Congress friends is this: are you going to allow such a philosophy to be preached in the name of democracy? Are you going to allow freedoms guaranteed by our Constitution to be used for the propagation of such pernicious philosophy, resulting in riots and then putting them down by army methods? Do not forget how Hitler climbed the ladders placed before him by democracy and did what he did. Let our democracy not be abused in this vile way.

Therefore, this evil requires to be tackled both at the administrative level and on the political plane jointly. But we have found that the administrative actions are too weak. The Home Minister will do well to take stronger action against the preaching of this philosophy which certainly conditions people's minds to such behaviour.

Then there is the suggestion of exchange of population. It is an atrocious, fantastic proposition. It will plunge India into 20 years of anarchy, economic ruin and political chaos. It will mean that all our dreams of building up a social, democratic State will be absolutely negatived. But it is not sufficient to say this. As soon as you preach exchange of population, the mischief is done. They say

the Government should send away all Muslims, that Government is not doing it. The reasons why they should be sent away are advanced in public meetings, saying that they are enemies, they are not children of the soil etc., the whole history is repeated, and the matter is left at that, so that the mind becomes conditioned to absorbing violent action against that section which should be sent away, but is not sent away. Therefore, this philosophy is dangerous.

Sometimes, the administration also behaves in a fantastic way. At Ujjain a meeting was allowed to be organised by this man who preaches' these things. There was a total hartal in the city, but they were allowed to go in a procession of 300, but the next day when the Congress Party wanted permission to hold a meeting, it was banned, when the Communist Party wanted permission to hold a meeting, it was banned, when the PSP wanted permission to hold a meeting, it was banned; the only meeting permitted was that of the Jana Sangh at which this demand was made for back the Muslims en bloc to Pakistan. Even the administration at times seems to be wobbly.

Mostly, it is an administrative and a political challenge and all of us, irrespective of party loyalties, party devotions, should take up this political challenge. Either this philosophy thrives and lives, or the philosophy which is embedded in our Constitution, the philosophy of a democratic, socialist republic, lives. The two cannot live side by side together. We have in this House passed a law and amended the Constitution, that any propaganda for secession is treasonable. I say, today let us enact a law and amend Constitution to the effect that whoever refuses to accept the facts of secularism in our Constitution, should be beyond the pale of all law and all constitutional protection. Unless strong taken, we shall not be action is able to meet this challenge.

[Shri Daji]

The next point to which I wish to refer is a point very much to the heart of the hon. Home Minister. which he has been repeating very often, and it is about corruption. He has thrown out a challenge. With all my respect for him, and I have great respect for the Home Minister, perhaps more than he knows. I think the time limit of two years he has set for himself is rather like rushing in where angels would fear to tread.

Shri N. C. Chatterjee (Burdwan): It is too big a problem.

Shri Daji: I do not think within two years he can root it out.

I must say that the Report of the Santhanam Committee is a serious effo t in the right direction, and that it has brought out the magnitude of the problem, and despite its many deficiencies, it has shown us some good solutions. Let us see how far we are able to work it out. I am not going into the details of it, that will be dis-cussed later. What I am saying is that you cannot deal with the problem of corruption in an ad hoc way. The basis has to be seen.

The basis of corruption lies in excess money. The old classical economists put forth the Theory of Expenditure and divided all man's needs into three classes: necessities, comforts and luxu-The modern world has added two more categories. After a man is able to live in luxury, next is waste, and the fifth is corruption. Now, the spending pattern is necessity, comfort, luxury, then waste, then corruption. When a few people have more money than they can spend, they use money to gain social prestige, political power, administrative favour etc. What are you going to do about it? That is the first point I want to pose.

Unless this linking of big business with politics is delinked, unless this temptation in the way of the administrative services daily placed before the musiam,

it by big business is done away with you cannot root out corruption. As long as monopoly thrives in the country, it will give birth to corruption every day, every hour, every minute.

Here, I want to pose a straight question to the Home Minister, who has been a great labour leader. Does he know-leave alone the retired IAS officers-that the Government of Bihar has lent the services of an acting Secretary to the Tatas, a man whose lien still continues with the Government. whose pension the Government will have to pay? He is working with the Tatas and getting Rs. 8,000 a month, a sum which you cannot pay to your Secretary. Can this foster any belief in the honesty of the administration?

Shri Bhagwat Jha Azad (Bhagalpur): You are choosing a wrong example for elaborating your point. That cannot be cited as corruption. We support your contention, but do not quote a wrong example. That will our case.

Shri Daji: If the Labour Secretary of the Government of Bihar, a sitting IAS officer, can be allowed to serve the Tatas, and his lien is kept by the Gove nment, what does it amount to? And the only work he does for the Tatas is to go round the Secretariat of Patha and get all possible things expedited, so that no honest businessman can ever enter into competition with them.

Does any one of us know who is the Chief Financial Adviser of the Birlas, ' the entire Birla family, today? He is a retired income-tax, sales tax, Reserve Bank official. He sits in Delhi in an air-conditioned office, and calls many Under-Secretaries and Joint Secretaries to lunch and dinner there. When he was in Government service, he was entrusted with the task of unearthing black income-tax money from the Birlas. And after retire-ment, he is the Chief Financial Adviser of the Birlas! So, this unholy marriage is going on between

business and politics, between big business and the administrative services. Unless you are able to break this, you cannot put a stop to corruption in the slightest degree.

Then, I would bring to the attention of the House the remarks of the Chief Justice of India when he delivered the Lajpat Rai Lecture in Delhi. He pointed out two things. He said it was not the extent of corruption; the very fact that the people in the country had an impression that corruption went about was a danger to democracy. Then In the last paragraph he said:

"Corruption does not mean only bribe-giving or bribe-taking. Wherever any public action, administrative or judicial, is influenced by improper considerations, or is based on ulterior motives, such as communal or parochial, that is a very bad form of corruption."

Therefore, what we want is not merely a Vigilance Commission and the Vigilance Commissioner. They are good, a small step in the right direction, but we want tribunals with wider powers to see why things are not taking shape as they should.

The Minister has promised us some sort of tribunal for political corruption. It has not come, we are awaiting it. The Vigilance Commission is limited to the administrative services. Let us be very clear about it. You cannot put down corruption at the bottom, unless you behead corruption at the top. The higher the post, the higher the responsibility. Political leaders and workers, all of carry greater responsibility and greater trust of the people than any arm of the services. Therefore, first of all, at least it should be open to them to arraign any one of us, be he the highest in the land, be he a Minister. The feeling goes round that if corruption is in big business or an influential member of the Congress, nothing can be done. Charges are hurled about Ministe's. If the Minister happens to be a person who can be suppressed, it goes to the court; if not, it does not go to the court, it does not go to a judicial enquiry, it is hushed up. If there are certain influential Ministers who can hush up the matter, it is hushed up. If they have incurred the party's anger, or the anger of a group within the party, then, of course, the case is sent to the court. That impression should be completely done away with. Unless you do this, unless you are prepared to take steps to end political and administrative corruption, the question of corruption shall not have been dealt with firmly and finally.

Then, I will take up one or two small points. Firstly, the question of administrative reforms. I would like the hon. Minister, with his fresh approach and dynamic mind, to address himself to the task of administrative The Secretariat today is a reforms. Moghul durbar. The Moghuls became so much habituated to the durbar, that even when they marchto a war, they did so with paraphernalia of entire There is the Secretary, the Special Secretary, the Joint Secretary, the Under Secretary, the Assistant Secretary, the Deputy Secretary, there is the Cabinet Secretary, there is the Secretary-General, a whole galaxy of Secretaries, and most of them doing nothing except writing "I agree" or "I do not agree", to justify their existence. The work is done by the Assistant who prepares the note. The Secretary only writes "I agree" or "I do not agree", or a query. About the manner of the query, I want a reform which can be done here and now, that no officer should be permitted to send a back twice with a query. If he wants to put any query, let him put an exhaustive query. Now, he one query, and after it is replied to, he puts another query. They have to delay the file, otherwise, their existence will not be justified. A thorough reform of the administrative structure is called for, and this should be examined.

Another point is about the embloyees. I may say that ever since Shri [Shri Daji]

Nanda took over as Home Minister, the hopes of the employees have been heightened. Now that the former Labour Minister has become the Home Minister, and not only that, but as my hon friend Shri S. M. Banerjee said yesterday, the entire Labour Ministry has shifted to the Home Ministry, the Minister of State and the Deputy Minister and the whole paraphernalia has shifted, we hope for a speedier and better justice for the employees.

I shall now come to another point. The Government has permitted the game of cards—Housie or Tombola—as it is called. This Tombola or game of cards-Housie-is going on in all the Government servants' clubs authorised by the Government. This is the biggest of legalised gambling that going on in Delhi today. I would invite my hon, friend Shri L. N. Mishra to come with me tomorrow, tomorrow is Wednesday and Wednesday will be the day for Safdarjang airport. Come to the Safdarjang airport and you will see that in each sitting, Rs. 6,000 to Rs. 8,000 are lost.

Shri Hari Vishnu Kamath (Hoshan-gabad): What is the technique of the game?

### 13 hrs.

Shri Daji: The technique of the game is, some numbers are put on a card. 1 to 19 numbers are put in a bag, one will have to pay Re. 1 per card, and whosoever comes has to mark out one card. Each Government servant gives Rs. 8 to Rs. gets 10 marks and this happens twice. He loses Rs. 40 to Rs. 50 in the end. One who comes out successful gets Rs. 1,000 or Rs. 2,000. This game was introduced first by the Government as an innocent entertainment there, but the innocent entertainment has become the plague of Government employees. They are playing this game, and their wives are screaming. After losing. they say, this should be stopped, but this is going on; we cannot resist this temptation. Shri Nanda is a fit man to put a stop to it immediately. We shall be thankful for it. This gambling should not be permitted. The hard-earned money of the Government employees cannot be permitted to be gambled away in Government authorised clubs. That is too much.

Then I come to the next point. I think now the time has come for declaring a general amnesty for all punishments given to the strikers. They have suffered for more than four years. Let all the cases be reviewed, and a general amnesty be given. That will really help the employees. The employees have shown good cooperation during the emergency and I think they are doing hard work. I request the Home Minister to consider this aspect.

Then, something needs to be done about the office of the Comptroller and Auditor-General. He is absolutely bereft of any persuasion. Shri Lal Bahadur Shastri also tried and he has also failed. Everyone has failed. The other organisation has been now recognised, after the strike. All the other organisations have been recognised except the audit organisation. The Comptroller and Audito:-General's office is sitting pat on it. It is something which requires to be dealt with at the highest Governmental level.

Now, some departments like P&T and the Railways have at least a semblance of a consultative nery. But the Secretariat has no consultative machinery. The Government employees, I am constrained to say, are really like the shuttle-cock between two swings; one swing at the highest level and the other at lowest, the Under Secretary Between these two swings, the Government are treating them as a shuttle-cock. The Government are playing havoc with them. At least, let the whole process start. The setting up of a joint consultative machinery may take some more time. But at least let them start it so that the demands might be processed; let it be presided over by the Deputy Minister or the

Minister of State. That should be immediately done so that the Secretariat employees are able to get some comfort and some relief.

Then, I shall make a few more points and I shall have done. One point which I want to make is the question of the Defence of India Rules. I do not want to go into details or their merit now. But the point is, some of the persons who have been arrested have been kept in detention for more than one and a years. Some of them are Members of Parliament who have been arrested while in Delhi or just after they returned from Delhi. I think the time has come when a real revision by no authority but by the Home Minister himself is called for. Let him satisfy himself. I think those who have been arrested in the wake of the emergency should be immediately released. Even when the conspiracy case on which we have spent Rs. 6 crores has been withdrawn and the accused have been released, the time has come when we should review the cases of those who have been detained under the Defence of India Rules without any chargesheet for more than one and a half years.

Another question which I want to pose is the question of emergency. I know the hon. Minister is very susceptible on this question. He thinks the emergency very much exists. As regards emergency, I have a different view. But I think the threat Pakistan is heightened. The threat of China exists. The third threat. unholy alliance between China Pakistan, has also come about. I agree. But let us be very frank. Let us not be shaky about it. In our country, we shall have to live with threats for some more years to come. Are you going to have this emergency for years and years? Emergency is only meant for a very emergent situation. If you continue the emergency in season and out of season, the Government will be behaving like the shepherd boy who called first for fun "wolf, wolf, wolf," and when really

the wolf came nobody came to rescue and the wolf came and stalked his sheep. Let us not practise emergency indefinitely and interminably. How long is this emergency going to continue? Of course, we can fight out these dangers. I think the Government should have confidence in the people of the country who, you will remember, showed their co-operation in a demonstrable way during the days of October last, when there was co-operation and goodwill of the people. Really, the emergency, continued like this, becomes just like the cold war which is going on. The cold war is going in many countries in the whole world. We do not have emergency for years, and the sting of emergency is lost if you continue the emergency beyond a particular time, indefinitely. Therefore, I think time has come, really speaking, when the whole question of emergency should be viewed in a different way.

The people are tired of it. Let me be very frank about it. There may be an emergency in law. But is there any emergency in life? Leave aside the emergency. Is even urgency reflected in the administration? Is urgency reflected in the political life? Is even urgency reflected in the spending spree that is going on all over the country? When those in authority and power do not even reflect urgency in this national crisis.

Shri Hari Vishnu Kamath: It is only on paper.

Shri Daji:...and reflect it only on paper, it does not do any credit to anyone. Therefore, a more dynamic thinking is necessary on this matter. I think the people of our country have the necessary good sense and the necessary faith and determination to win through the storm that looms large on our horizon.

Before I conclude, I once again say that period that we are passing through is one of real storm and stress. The Home Minister, I think, has done well in regard to the communal situation but more needs to be

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[Shri Daji]

done, not always by way of cure but by way of prevention. As I said, what is very important today is this. We have been talking about national integration. But national integration shall not come about by conspiracies or by sermons or preaching. National integration can only come about when the people are galvanised into action, by a living and throbbing ideal. What is wrong in our country today? Where is that ideal that was gripping people, he ideal of Mahatma Gandhi? The ideal of Mahatma Gandhi, from time to time, to break through the imperialist rule, was the ideal that moved us to action. Today, that ideal is lacking, and unless you place some ideal before the people—and that ideal in these conditions, can only be socialism and social justice,—and the Government takes energetic efforts towards that direction, towards social justice and socialism, the necessary strength shall not be available to the people. The people should be galvanised into action, with that ideal, and the people are strongly wedded to that ideal, and they will ally together so that you can both smash the international conspiracy in Kashmir smash the most dastardly conspiracy of communalism in our country which ultimately helps Pakistan. Those communal forces in our country are the best friend of Pakistan. They are the friends of the philosophy of Pakistan. Pakistan's philosophy is theocracy, and the philosophy of the communal forces in India is in line with that. They besmirch India's name.

## 13.06 hrs.

[Mr. Deputy-Speaker in the Chair].

For instance, The Time Magazinne of America publishes in lurid colours items of news saying that if anything like this happens in Japan or Washington it would be news but if it happens in India, it is no news because it is of daily occurrence there! Likewise, they are maligned. Those persons who are supposed to be the best friends are indeed the best friends of

the international maligners of India. Today, the best friends, the comradesin-arms, follow the philosophy Ayub Khan. But I think the people in India have got still he cherished traditions of Gandhi and They have not forgotten the martyrdom of Gandhi; or the sweat, tears and toil that we have experienced in winning our Independence. We shall put into action once again that same unity, that same idealism, to see that our country tries to get over these crises-national and internationaland go forward towards a new socialist India which we can look with admiration for ever.

Shri Surendranath Dwivedy (Kendrapara): Sir. if earnestness and the desire to do no harm are the only qualities necessary to make a successful Home Minister, then, probably Shri Nanda has these qualities in abundance; and Shri Daji, who was so eloquent about the philosophy that should guide this nation and also the Home Ministry in its execution, forgets that Shri Nanda, who everybody knows is an idealist, is no longer in charge of the Planning Commission, but he is in charge of a Ministry which has the onerous responsibility of executing and implementing decisions, giving this country a clean and efficient administration, an administration which should be such as to be a guide for the entire nation for its future Looking from that point of view, I find Mr. Nanda has started well. I wish him well, but at the same time, of course he has been in charge for a short time, my apprehensions are he again got bogged down in the same rut and in the same drift. The administration today, it should be admitted after 17 years of freedom, is not such as to evoke any confidence in the minds of the people. It is not impartial. It is the same bureaucratic machinery that rules even in the services, in the political sphere and in other spheres. It is partisan, partial and discriminatory. Not a single attempt has been made to remove all these things. Why is it so?

When there was emergency, when we have decided to go on a particular line of development so far as the philosophical question is concerned, when so much power is vested in the Government, it was expected that all these powers would be utilised to stream--line this machinery. We expected that the entire administrative machinery of this country would be a reamlined and overhauled, so that there is systematic development of this country. But how can you expect that an administration which has no mind? We are in a very tragic situation. The Prime Minister unfortunately is sick. He is the head of the administration. Everybody looks to him to give the No decision is taken without consultation with the Prime Minister. It is said that there is joint responsibility, but actually one man decides everything either in political affairs or administrative affairs. We the Prime Minister to recover quickly as possible. We pray to God that sooner than later as quickly as possible he should be able not only mentally, but physically to carry on his responsibilities. But the fact remains that today he is not able to do it. Yet, he sticks on. He does not lay down office. Even if he is not prepared to lay down the office he does not even transfer the responsibilities. What is the Home Minis er? Can Mr. Nanda say that without consulting the Prime Minister or without taking his permission, he can independently think and act on the premises of the decisions that are taken? No. No departments are transferred. No Deputy Prime Minister is appointed. The Cabinet for name's sake, may be a joint thing, but actually today there is no central mind. The Cabinet is not functioning at all. In such a situation, how can you expect in this country a good administration or expect this administration to achieve thing at all?

If I am not wrong in this House a definite promise was given that this Cabinet would be streamlined and it will be reduced. But what do we 251 (Ai) LS-5.

fing today? Although there has been some reduction of Ministers there have been additions too. I am glad my triend, Shri Tyagi has been appointed as Rehabilitation Minister. I do no: know whether he has been sworn in, but it has been decided that he would be an addition to the Cabinet in thurge of Rehabilitation. That was the demand of the House. It is good in so far as it goes. But the whole question is either in the States or in the Centre, there is no effort to make the binet efficient and homogenous in order to meet the requirements of the present time. The Cabinet does not become efficient by Just adding some superannuated people into it. Even today I find in the Ministry's demands the expenditure on the Cabinet Secretariat has increased. Although economy was promised, nothing has been done.

They have not applied their mind even a little bit to the other very necessary things that probably would have drawn the a tention of Mr. Nanda immediately he took charge. We have Governors in the States, I do not thak these posts of Governors are n'ecessary at all. We should do away with them as quickly as possible. But have they framed any rules for the guidance of the Governors? We see the spectacle of Governors running to their own States, visiting projects, etc. Who pays them TA? Where do they draw the money? In the British time, for five years they were not going home at all. But now when there is a crisis, you do not find the Gover-At some places, Governors act merely as special technical advisers. Have we made any rules in regard to this matter. Have we given anv thought to this?

From the point of view of a welfare society or socialist society, has he applied his mind to a very important question which has been raised very often in this House? Because you have given a promise you do not want to cut the privy purses of exrulers. But here is a judgment of the Supreme Court regarding section

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87B of the C.P.C. which gives certain privileges to the ex-rulers. Even the Supreme Court has come to the decision that after 26th January, 1950-

"If under the Constitution all citizens are equal, it may be desirable to confine the operation of Section 87B to past transactions and not to perpetuate the anomly of the distinctions between the ex-rulers and the rest of the cititens"

You talk so much about socialism, but yet nothing is done about these privileges enjoyed by the ex-rulers.

Even in the services, there are many complaints which come to us. Some friends have raised other questions also. There is a Central Secretariat Service functioning in the Central Secretariat which they say, consists about 10,000 persons. In this serwice, it seems there are certain rules for promotion, etc. But in 1962, there was a promotion panel whereby officers could get promotion as Under Secretaries. Deputy Secretaries, etc. But that is not being done. Even in 1963, no panel had been made. One does not know about 1964. The worst part of it is that permanent Deputy Secretaries and Under Secretaries coming back from leave are not posted to duty for months, even though they draw their salaries and allowan es. IAS officers are recruited from the States, but Secretariat Service people are not given promotion. They linger on like this. It seems they have not applied their mind to this matter at all, and to the question of reorganising even the secretarial machinery for this purpose. I have said these two things in the beginning so might impress upon the Minister that he should apply his mind not only to the political decisions, but to the very burning problems affecting the administration as such.

Presently we had a report from the Home Minister regarding the IndoPakistan Home Ministers' Conference. I think the country knows now that this conference had achieved nothing. It was probably inevitable in the circumstances and it was not possible to get any indication of any relaxation of the mind of the present Pakistan rulers, however much they agree to sit along with us. Of course, as the Prime Minister indicated, probably when they meet next something may be achieved. If they could achieve simething nothing like that: we would certainly welcome that.

We also want that Indo-Pakistan relations should be as friendly as possible. But take into account the existing circumstances. It is not a question that Pakistan wants to squeeze out millions of people but actually Pakistan is playing a political game in order to keep these Hindus and other minorities as hostage to foment trouble in this country, to upset ail our ararngements. They are working in unison with China. That fact also is accepted and admitted. Under the circumstances, there is no piecemeal solution which, according to me, is possible.

Even the simple suggestion of the Home Minister that they should jointly visit the place has not been acceded to. Let them carry on we have no quarrel; but jet us not wait till a decision is taken jointly and say that we will not act on our own It is very necessary to take action for the sake of maintaining integrity of our country. Today there is a great danger because of the Pakistani infitration. This is a question which is agitating the minds of the people of this country. There is apprehension in their minds-and I think there is some justification for this apprehensionthat probably they are deliberately doing it in order to make Assam a Muslim majority province. That their game I want the Home Minister to be firm on this matter. So far as the eviction of infiltrators is concerned there should be no compromise on this matter. We want all these Pakistani inflitrators to be removed from this country. There should be some machinery which can grapple with this problem quick enough.

Then, there are certain things which are very necessary if he considers the whole situation. He himself admitted that the office of the Assistant High Commissioner in Shillong is the centre for spy-ring. But I want to know why no action was taken and why that office has not been closed down as yet. All these things are merrily going on in this country and we take no action waiting for some other day when some arrangement would be made and in the meantime espionage and the spy-ring all over the country would go on as a result of which the country would suffer.

People are suffering on account of lack of migration facilities. There is abduction of women going on. He did not agree even to a simple proposal that I made. When once I met him personally I told him, let us ask the International Red Cross or any other such organisation to go into this question and try to impress upon the Goverament of Pakistan not to indulge in such activities. Let us get correct information about happenings inside Pakistan. People are getting agitated because they ar enot getting any information, and quickly emotions are roused on this affair. There is insecurity in the border areas. It is known that Pakistan has vacated about two miles along their borders. But in our case we do not know what would happen to these people who are living in the borders. Can we not take some steps to protect them? If we think it necessary we may evacute people from those areas and arm those wno remain giving them sufficient protection so that they may meet these Pakistani goondas when they come and attack those people, which they do so often.

These are some of the things which are very recessary. We should not wait. We should also by taking these actions, cultivate world opinion in our favour. The Kashmir question is

looming large. It is again coming apin the Security Council. We have decided that Shri Chagla will again go and represent our case there. But there is a new situation that has arisen. What is that new situation? Sheikh Abdullah has been released. I have no quarrel wi h that, because a government which was not able to put up a case and try a person for ten years has no business to put nim to jail. He has been released. It is good. You had no proof against him and you could frame no charge against him. You should have brought him before a court of law, prosecuted and convicted him. It does not take tem years to do that spending crores and crores of rupees. When you keep him like that you appear to the outside world as if there is no charge and you are forcibly detaining him. That is not correct.

At the same time, let us be firm on this issue. Are we going to raise this question of accession? No. That stage has passed. We are on the question if integration. My charge against this Government is before the released Sheikh Abdullah article 370 of the Constitution should have been aprogated. They should have taken firm steps to integrate the entire Kashmir with the Indian Union and it should have functioned as any other State in India. All democratic laws in this country should have been made applicible to Kashmir also. If they had done that, all these difficulties would not have arisen. But they hesitated and vacillated. That is their policy. They always do a thing without properly considering the implications, and when they do it they bring disgrace not only themselves but on the country also.

The question that I want to stress is another one. How are we to tackle this communal tangle? Is it a communal problem? The Prime Minister referred to it yesterday, and we are all worried about it. There are been communal frenzy all over the country, in many places. The stories are such

## [Shri Surendranath Dwivedy]

that it is really a disgrace. I would say, I am ashamed of it, our country is ashamed of it, that such things could happen in our country. But I again maintain that it is not a question of Hindu-Muslim trouble, a communal question. It is a political question. The atrocities committed on Christian minorities is not a Hindu-Muslim question. It is not a communal question. We must look at this problem from another angle. It is a political game that is being played and we have to meet that challenge is a national challenge. It is not a question of this party or that party. How are we going to meet this national challenge We are all worried that these things have happened. I do not wint to hide things. But I am glad that Shri Nanda, whenever any such trouble has arisen anywhere. has himself gone and visited these places. But what is the ultimate outcome of it and what is it that we want to do? These are some of the probiems on which I want to know what attention has actually been given.

The first thing I would suggest, betore I go into the question of disturbances that have occurred in different parts of the country, is that let us appoint a high-powered commission which would go into the question of secularism. What I mean to say is, those who indulge in activities which are against the principle of secularism in this country should be punished. Can you do any such thing? If you do it, then only you will be able to control or curb the activities of people who are accused to be communal in their activities.

This question I raise. Sir, because what has happened in recent days in these areas like Rourkela, Jamshedpur, etc., is really very disturbing. I will not go into much details but I only read out to you from a letter which I have received from Jaiprakash Narain who spent about four days in Jamshedpur and, probably today he is in Rourkela. I will read out only two

relevant portions for the benefit of the House. He says:

"There is no doubt in my mind that there was an organisation behind these dastardly activities which operated from a common centre, manufactured and spread rumours, planed and financed specific actions, provided the whole operation with a political and philosophical justification."

## Then he goes on to say:

"It was further proved how inadequate and inefficient was the civil administration and how the forces of law and order were themselves infected considerably with the virus of communatiom."

Sir this is a very perious position. What have happened in Rourkela are gruesome stories, no doubt. From the 14th trains full of people came and stories, were current. From the 14th till the 20th there was a complete breakdown of administration. Every day people were congregating in thousand; near the rankway station. There were clashes,

An Hon. Member: What were you doing? Keeping quiet?

Shri Surendranath Dwivedy: I am not the administrator. The wholequestion is that the State administration in that part of the area completely collapsed from 14th till Thousands of people congregated and many stories were current about the clashes that took place. On the 19th there was Hindu-Muslim clash. A Hindu was attacked by a Muslim because of some personal quarrel; both were shop-keepers. The Hindu shopkeeper went and took shelter in wine shop when a mob came to attack him. The police teargassed them. Yet, there was no imposition of section 144 and no persons were arrested. There is a Muslim wine vendor and a Hindu wine vendor; both are congressmen and as if they are doing prohibition there. One of them was arrested. Yet, the next day, he was let

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off because he was an influential Congressman and these people let loose goondas and miscreants. Then the miscreants took charge of the situation. They were having a hayday there and they indulged in all sorts of nefarious activities, which were not prevented even once. No preventive step was taken hothing of that sort. These clashes occurred on the 19th-I have got eveything with me-and there is the statement by the Home M.nister of Orissa-I am not saying anything of my own account-in the State Assembly that on the 20th he has got information about the happenings in Rourkela. But what did he do after that? He did not visit that place. He was more interested in seeing that the State Labour Evaluation Committee pass a resolution stating that HMS union be disqualified for recognition in the Rourkela factory. He was more interested in that. Then he wrote to Ranchi "send troops". What happened? The troops came, rather could arrive, only on the 21st. The curfew was imposed at 3 p.m. the same day. All these five or six days, specially on the 19th, 20th and 21st there was complete masaccre; nothing else. There was no rule of law. Can Shri Nanda deny that this was the fault of the State administration? Rather accuse anybody else, has he the guts. has he the courage and good conscience to recommend to the Presiden that such an administration has to be dismissed because it has no right to exist? As it could not do anything to quell the rights, it has no right to exist; rather, it is a disgrace to our country. When there is so much of troub'e between India and Pakistan and talks are going on to settle the differences, anybody responsible for such kind of action should have been severely dealt with. But the Home Minister seems to be powerless in this matter. Here I am not giving my view alone I can even quote from what a distinguished editor of a Delhi newspaper has written:

"The recent outburst of violence in Bihar and Orissa raises other fundamental questions. There is

than a suspicion that the more forces of lkw and order were not unduly active in the performance of what was their clear duty when the first signs of trouble appeared. In the absence of initial resistance the infection spread in ever-widening areas and finally the resources available were no longer adequate to cope with the situation whether the will was there or

There has been what appears to be wholesale dereliction of duty by the police forces and the magistracy."

Will a Government formed by party based on the spoils system have the courage to take action so clearly indicated in the country's interests?

Why cannot the Congress party also enquire whether the Congress Ministers concerned acted due sense of responsibility and despatch?"

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri Surendranath Dwivedy: I will take another 7 to 8 minutes.

Mr. Deputy-Speaker: He may take two or three minutes; not more.

Shri Surendranath Dwivedy: whole question is was something done in this matter? If not, and if this is going it is really unfortunate. I am constrained to refer to this because when we are all concerned about it and when we want the communal disturbances to end, here comes a State Government which accuses some political parties. I have written to Shri Nanda. He has not been able to reply to me as yet, although the Orissa Chief Minister has implicated us by name. He says that the Praja Socialist Party and the Hind Mazdoor Sabha played a significant part in the Rourkela disturbances. He says that Shri Nanda is convinced of it. He says that he discussed this matter with Shri Nanda when they met the Chief Minister in a conference sometime back. I want to know from Shri Nanda whether it is true or not Shri Nanda

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## [Shri Surendranath Dwivedy]

wanted the co-operation of all of us before he went to Rourkela and We are supposed to meet again. If he was convinced about this according to the statement of the Chief Minisfer of Orissa, was it not his duty at least to call for us and tell us "this is happening in your party" or "your members are doing like this". Nothing of that sort has been done. So, I want a categorical announcement from him and I want proof here that actually the Praja Socialist Party had played a significant part in the Rourkela disturbances if they have done enything of that nature. I know it for a fact that the Secretary of the Rourkela Mazdoor Sabha who was not present on the spot, came back on the 22nd from Cuttuck Kansabahal and he called off the strike and saved lives abou' 150 Muslims. This a fact. Congressmen are free to do whatever they like; I am not quarreling with that. But they have implicated in their statement to Shri Nanda If you want to create an atmosphere to flight communalism you cannot condenm a non-communal political party. It is wrong, I think they are trying to make political capital out of the situation without going into the root of problem. This is the more rious thing to which I want to draw the attention of the Central Government. If they are poweriess to act, let them not talk of eradication communalism and ask for the cooperation of other political parties.

Before I conclude. I would like to refer only to one question and that is the question of corruption on which so much has been said. If Shri Nanda has the courage of conviction, which I think he has, he will not be amenable to political pressures when he takes action against corruption. Let ft not be understood that because his party men are involved, because some mighty person is involved, he can go scot free. The Santhanam Commitfee has come out with a comprehensive report full of recommendations. What is he going to do? Is he going accept all the recommendations and

implement them as quickly as possible? He must say that here in this House. Or will he appoint committees to go into the different aspects so that his tenure of ministership would be over by that time? Now the only explanation given is "we are trying", "we are attempting", "the process is going on", "it is under active consideration" etc. That will not dc. Because, this is one subject on which every member of this House is prepared to lend him fullest support provided he has the strength will and power to break through the political pressure that is always working in the administration today.

In this connection, there is only one thing that I would like to refer, and that is about the Serajuddin affair. I have raised this question so often in this House and I want that this matter to be settled once and for all. I do not want to raise it too often. The facts are before them. They have \* castigated some officers. Sir it is a pity that although the entries were before 1959 or 1956 and even the searches conducted in the houses of officers in 1963 have borne out the entries to be true, the Ministers are left scot free. Of course Shri Malaviya has resigned. But why were no searches coducted in the premises of other important persons whose names have appeared in the books of Mis. Serajudin & company? They say that they have not completed the examination of books of M|s. Serajudin & Company. I have given a cut motion on this question. I do not want to raise this question again and again. I know there is still all controversy, there is still a difference of opinion about the that the Chief money Minister of Orissa took. According to the admission of the ex-Chief Minister, he took Rs. 1,49,000. According to the admission of the Prime Minister himself, who has written to me, he took Rs. 2 lakhs both in cash and in kind. According to my information, during the period 1949-56 he has taken Rs. 5 lakhs and during the period 1956-59 another Rs. 12 lakhs. These are

found in the entries in the books of M/s. Serajudin & Company.

They have not replied to any of our questions on this subject. They simply say that the books of that company have not been properly examined and that they are scrutinsing them. How many years will take to scrutinise them? Therefore, I want you to do one thing. You come out and say the Minister are involved, the Chief Minister of a State is involved and other big people are involved; so, it is difficult for me to take any action". You can publish everything contained in Serajudin books and lay it on the Table of the House. Let the country know this has happened and you are powerless to act because it will affect the future of a State.

I think, to what I have demanded in my cut motion Shri Nanda will gracefully agree because he has pro-· mised to root out corruption within two years. Let him appoint a commission of inquiry to go into the entire question of Serajuddin's books and finally decide, this matter. Let there be an end to it and that will show how earnest he is. Otherwise, all this hyperbolic talk will have no meaning. Peop'e will not believe in your words unless you take concrete and positive steps to root out corruption, streamline the administration and politically also you provide this country with a vigorous, fresh and young ministry.

Shri A. C. Guha (Barasat): Mr. Deputy-Speaker, Sir, the Home Ministry is charged now with very difficult problems. I think, the Home Ministry has always to deal with difficult problems but for the last few months the problems have become much more difficult than they were before.

Before going into the present problems I shou'd refer to some of the problems which are more or less chronic. The first thing is the problem of corruption. The Santhanam Committee's report has made a number of suggestions. I would like to draw the attention of the House to only two remarks of that committee, namely.

"It is believed that the procedures and practices in the working of Government offices are cumbersome and dilatory. Anxiety to avoid delays has encouraged the growth of dishonest practices like the system of speed money. Speed money is reported to have become a fairly common type of corrupt practice particularly in matters relating to grant of licences, permits etc."

### Further,

"There is a general impression that it is difficult to get things done without resorting to corruption."

in Government offices files generally do not move unless some corrupt practices are taken recourse to or some pressure through some influential patron; can be exercised. It is a very bad state of affairs and the result is that the Government is losing the confidence of the people. It is really regrettable that even the top in the Government administration is not now free from public suspicion of corrupt practices. These suspicions may not be well based but the fact is that even the top level of the Government administration is not free from that suspicion.

The personal integrity of officials and ministers is freely talked about in the market and I would ask the hon. Home Minister to make some enquiries as to how many of the relatives—sons, nephews, sons-in-law and similar other relatives—of top officials and ministers have got inordinately high-salaried posts in some private companies. How can they got these posts without some influence from top men in the administratival it was mentioned to me only a few days ago that a close relative of a top man, just a matriculate, has been

### [Shri A. C. Guha]

employed in a European firm on a fabulously high salary. Shri Nanda gave a pledge to this House that he would whipe out corruption in two years. If he is to redeem that pledge, he will have to take hard steps and difficu.t measures even in the face of oppolition from his own colleagues and his own officials.

Demands

The Central Vigilance Wing is operating—I have gone through report-with so many checks and balances that I am doubtful if vig. ance wing is quite effective in eradicating corruption and co.rupt practices. I am not sure if the functions and privileges of the vigilance wing cover nepotism. Taking bribe or some other consideration in the form of money or other services or goods may be covered but I am not sure whether nepotism is covered by the functions and the terms of reference of the vigi ance wing. I think, nepotism is the thin end of corruption which gradual y expands and expands. Nepotism i; now very common in the administration.

On the one hand, corruption undermining the confidence of the people in the Government, on other, there is the question of national integrity as also the question of law and order which also are undermining public confidence on the administration. On the question of national integrity, linguistic squabbles fortunately for the last few months are somehow dormant, but it will not be prudent to suppose that these linguistic quarre's or troubles are quite of the removed from the politics country. They may be somewhat dormant now, but they are dominant factors only in the artive politics of the country. On the linguistic basis there may again be some disruption in our political field.

. In addition to language there is another factor which is disturbing even the political parties, particularly the ruling political party, namely, the caste factor Casteism is a dominant factor in many of the State Governments in services, at the ministerial leve, and all through even in political parties. These are factors which are disrupting the integrity of the nation. It people think more of their own religious groups, of their own castes and of their own linguistic groups than of the totality of nat.on, there can hardly be any national integration.

The Constitution has ben amended and it has made it a penal offence to a.k for secession from India; still, we find demanas for secession from india. one in the north east and one in the no, th west. From Naga and Kashmir the demand is now very Though Sheikh Abdu lah has stated that he has not asked for an independent Ka hmir, I think, speeches and utterances are an indication of that tendency. It is not a question of simply making it a penal offence. Sedition has always been a penal offence under the British rule; still we were incurring offences under the Sedition Act, we were not deterred by the penal provisions of the Act. So, simply the amending of the Constitution will not be quite enough: there must be some psychological measures, some educative measures so that this question of nationa' integration may be properly appreciated.

It is not clear whether the question of Kashmir belongs to the Home Ministry or to the External Affairs Ministry. I think, from all considerations it should belong to the Home Ministry. It is an interna! affair of India and should not be deat with by the External Affairs Mini try. So, right'y almost every hon. Member speaking on the Home Ministry's Demands has touched this point. I have been hearing the speeches of my preceding Members today. They have referred to the difficult problem of Kashmir, but none has suggested any solution. Sheikh Abdullah has been released: perhaps, there was no other alternative but to re'ease him when the Govern-

ment could not conclude the trial even after seven or eight years. What is the other alternative now? But least the Government should be firtm on this one point that there should not be any re-opening of the question of acceusion of assimir and the total and final integration of Kashmir with The legal step, the Bill that Ingia. was pending before the Kashmir Assemb y should, I think have been taken some time ago. Even now there should not be any delay in passing that Bill. If this Parliament has any legal (unction to discharge for the fuil integration of Kashmir into India, that is the deletion of certain c'auses in the Constitution, that also should be con idered by the Government and should be taken up as early as possible. This question should not be kept in suspense for any long time. I' should be finally decided Kashmir is a part of India, whatever somebody may think, whatever Western powers may think, whatever Pakistan may think, India shou.d finally decide that Kashmir is an integra' part of India.

Now, I come to the recent events with which the Home Ministry has been faced, that is, maintaining law and order with which is allo connected the security of India. We are all sorry for the communal riots that have occurred. There may be provocations from Pakistan. We adhere to our Constitution under which every citizen irrespective of religion entit'ed to equa' treatment and we are sure that provision of the Constitution will be respected not only in letter but a'so in true spirit. But still it will be futile to hope that if there are some provocative things on the other side of the Pakistan there will not be any ripple on this side. It is not only a question of law and order. It is a question of understanding the people's mind and meeting their points of view. Nandaji has been running from one State to another State on a fire-brigade mission augnehing the fire in different districts. But I am sorry to say that he has not been able to get into the

basis of this problem. He has only dealt with the external symptoms. If you look into the genesis of these problems, you will find that in spite of tension, in spite of some disturbed mental situation, these events did not come out in India without some provocation from within India. Calcutta riots started not only as a reaction of the Khulna riots but as an unprovoked attack on a students' procession of 9th January by the Muslims and the Government did not or could not take any step. Just before me, Mr. Dwivedy mentioned about a quarrel between two individual; one Muslim and another a Hindu . . .

Mr. Deputy-Speaker: The hon Member may conclude now.

Shri A. C. Guha: I shall require a few minutes more.

Mr. Deputy-Speaker: The list is very large.

Shri A. C. Guha: I have not taken even 10 minutes.

Mr. Deputy Speaker: You may take one or two minutes more,

Shri A. C. Guha: The Muslims attacked the Hindu and that gave a spa k to the whole trouble. If the Government would have taken proper precautions in time and put the disturbing elements, the mischievous elements, under contro', then, I think, all these troubles would not have been there.

The other day, on 1st April, my hon. I lend, Mr. Hathi, made a statement in this House that the Park Circus Pandal was not set on fire by any miscreant but the fire was due to electric short-circuit. It was a very belated and cooked up story. The fire took place on 9th January and for three months references were made not only in the press but also in the West Bengal Assembly that the fire was put by some Muslim miscreants, the inhabitants of the place, and the Government did not come out

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with any contradiction or any rejoinder to those allegations, not even in the Assembly. I have got a statement with me that four Muslims were actually seen running out and one of them was caught and handed over to the police. It the Government suppress these facts in this way, that irritates the people. It makes people feel that there is no political solution to the evils and there is no polit.cal solution to the troubles that they have been facing and undergoing and in case there is no political so ution, they try to find out so'utions them e'ves. It may be desperate solutions, it may be even injurious to themselves, but to that desperate step they have been forced to go primarily due to the indifferent and inactive attitude of the Government in suppressing the mischievous elements.

The Kalabagan basti was mostly burnt and the Government did not hesitate to put its machinery into operation for harassing and arresting the suspected elements who put fire to the basti. They have shown some unusual zeal and enthusia m in this. One should not get enthusiastic about everything. Let us now remember what is Kalabagan Basti? It is the worst den of the Ca'cutta hoo'igans. It has been the headache of the Calcutta police all through the several decades. It was . . .

## Shri N. C. Chaiterjee: Plague spot.

Shri A. C. Guha: It was a shelter or a den of the storm troopers of Shurawardy during the direct action That was put days of 1946-47. on fire as the residents were creating troubles and the police remained inactive and after some days from under the debris of the fire a powerful transmitter was brought out. Could you say that all those men were innocent people? How can a powerful transmitter be there under the debris of the burnt houses of that Kalabagan basti? I have got many other incidents to show where the Government have

failed to take action to prevent une m.schievous elements from inciting things and putting things into wrong lines. From Assam to Lucknow, there have been many incidents during the last 10 or 15 days. In Lucknow, an ammunition factory was found run by some agents of Pakistan. From almost a.l States we have reports of Pak agent; engaging themse ves in mischief making. About Assam, it has alsobecome another Nagaland or another Kashmir. The security of the State is involved in that. I hope the House will realise the implications of Muslim infiltration in Assam, Tripura and West Bengal. While the popu ation in Assam has increased by about 30 or 32 per cent, in Bengal also by that, the Muslim population in those States has increased by about 40 per cent and if you allow me a few minutes more I may give you the figures of increase in Muslim population in the border districts. Bangaon, it has increased by 53 percent, in Barasat, it has increased by 43 per cent; in Basirhat it is by 35 per cent; in Barrackpore, it is 35 per cent increa-e; in Jalpaiguri-44 per cent increase; in Malda-62 per cent increase; in Dinajpur-50:6 per cents in Nadia-63 per cent and so on. How does Mus'im population increase so inordinately at a much higher rate than even in East Pakistan where the popu'ction has increased on'y by 20.9 per cent?

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Shrimati Yashoda Reddy (Kurnool) Even if it has increased by 1 per cent, you should be ashamed of it.

Shri A. C. Guha: Then, there was a proposal that one mile depth of the Assam border with Pakistan will be evacuated. That will be about 620 miles and naturally the density popu'ation per square mi'e-that is a fairly high density area—will about 300 or something like that. It will mean shifting of about a few takhs of neople. Where will they be rehabilitated and who will bear this cost? These are problems of national security.

# 11001 14 hrs.

There has been talk of secularism. I can claim that hardly anybody in this House can be more securar in personal life than I myself. I never go to astro ogers to get my fortunes read. I never go to temp es to pray for my fortunes. I am completely secular in my outlook. Even in the recent riots in January I gave shelter to Muslim; in my house. But I would like to pose one question to this House. Secularism is only a part of a civi ised code of conduct. We are a civilised society, and, therefore, we are a secular society. Secularism cannot by it elf be a virtue. It is only a part of a civilised code of conduct. But above everything is the security of the State. Are we to go ahead with a lop-sided idea of secularism? And in that pursuit, are we to abandon the security of the country? This is the question that I would pose before this House and the Home Ministry has to answer this question. The security of the country is now danger from many points of view, part cularly from the Pakistani infi!trators and Pakistani agents operating within this country.

So, I hope that the Home Ministry wi'l tackle this question of security of the country and national integration and try to discharge its duties from that point of view.

Shri Abdul Ghani Goni (Nominated—Jammu and Kashmir): I have studied the annual report of the Ministry of Home Affairs and I find that the report is very brief and it is not in that tune which is wanted at present in our country.

There is a good sign of betterment of administration. A'so, some vigilance committees have been formed for uprooting corruption. I am very happy to read about these steps to be taken. But, at the same time, when we actually see in the field, we find that these things are on the increase.

Some time ago, when I was speaking in this very House, I suggested that there should be a large-scale inter-State transfer of some important officers, so that the administration. throughout the country may improved, and it may function effectively in the interests of the common man. I had demanded some transfers from the Kashmir State also. I am happy that some officers from Centre have been posted there. Particularly, I would like to mention that the new Chief Secretary whom I had met was found to be a very efficient person. I hope that the new postings will ensure better administration and further our interests better.

Many hon. Members have referred to the conditions in the country as a whole. I am surprised and sometimes snocked also that in this advanced age when the other nations are running in atomic races, we are still having fights between Hindus and Muslims and Sikhs and Isaayees etc. which does not behove us we'l at this stage. Anyhow, I appreciate the steps taken by Shri Nanda. Still, I have received some copies of the memoranda to the effect that the administration in some areas did not function very well. For instance, from Calcutta, I nave received a memorandum to the effect that even the police officers were silent when the communal disturbances were taking place. I would submit that it is somewhat shocking to call the Army to take over the civil administration. It does not look nice in this age when we claim to be a very civilised nation. It is true that the Army has behaved very well. At the same time, I wou'd suggest that the police officer; shou'd also get some training on the lines of the training given to the Army officers, or some Army officers may be posted as senior officers in the Po'ice Department, so that discipline may come into the police, and the police may be more conscious of its responsibilities. Only by doing so, we shall be ab'e ensure that the police will function as a very strong and disciplined force

## [Shri Abdul Ghani Goni]

Otherwise, the police torce may not be able to function very effectively. I was in Ca.cutta at the time of the riots, and I was distressed to find that the police force did not function so effectively as it shoud. So, I would suggest that if the police officers and military officers could be trained in the same col ege, and there cou d also be some transfers from the Army to the police and vice versa, I think it will be very useful in the administration of .aw and order in the country. I would request the hon. Home Min ster to look into this matter. We are really proud of him, because he has tackled this question very effective'y. But we want that some more steps should be taken and the measures should be strengthened.

In fact, these riots were cff an shoot of the 'irision of the country which was a cc promise with an evil in 1947. Anothe, off shoot is the Ka hmir question, In this very House, several non. Membe s have referred to the release of Sheikh Abdul ah and h.s utterances. As a Kashmiri, I a.so must say something about it. So far as Sheikh Abdullah i: conterned, we have got great regard for him. He was a great leader in Jammu and Kashmir, and he had played his part. When I read his earlier speeches and his sentiments, I am ab a to recall those earlier days. I remember how when I was also with him, and my Sham Lal Saraf hon, friend Shri a:so was with him in the Working Committee, we took a bold decision in 1947, and how he had acted, and how he had advocated the cause of India. But today when hear his speeches and when I read his speeches. I find that they are somewhat conflicting. I cannot say anything about them, because he claims to be the friend of our beloved leader Shri Jawaharlal Nehru. He only can say like that because he claims to be the friend of our beloved leader Shri Jawaharla' Nehru. When I compare those statements which he issued before 1953, and his statements today, I find a lot of difficulties. As a petty worker, or as a back-bencher as we are all sitting here, I cannot use that language; I cannot even care to have that type or mood. But today, he has been saying such things. Of course, we welcome his release, and it was a good gesture on the part of the Centra, Government or the State Government to have re-eased him. But it I might be excused for saying so, the time when he could be re eased, and we could face him politically was a little earlies, when we had demanded his release in 1958, in 1959, and then in 1962 and 1963, when we were in a much better position. Government were very strong then, and Bakshi Ghu am Mohammed and Shri Sham La! Sa: af were very strong to face him politically. But, at that time, I do not know what the criteria were or what the particular conditions were in which the Central Government or the State Government did not take that action.

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Today, I would like to assure this House and through this House the country as a whole that Sheikh Abduilah ,s not the on'y leader in Kas mir; he is not the pr son who represents Kashmir's sentiments. After all, at this stage, Kashmir is not only a question for the Kashmiris metely, but it is a question 'or the whole nation of India to decide. Sovereignty is indiv sib'e, and when we accept sovereignty, we accept its individibility. We cannot divide sovereignty. If a cept that sovereignty cannot divided, it means that the Kashmir question is not only for Kashmiris to dec'de but it is a question for the who'e nation, for all the 400 million people to decide. So, it is not only Sheikh Abdu'lah who can decide it.

Today, he says that the elections have not been held in a fair manner. Then, he ask: 'Who did the accession?'. Then he quotes-I am extremely surprised to hear that-even the Jan Sangh leader, Pandit Premnath Dogra to support his contention that the elections were not fair. But I would like to ask this House whether

any candidate who is defeated-leaving aside the party or the leader of the party-ever says that the elections have been fair. Sneikh saneb quoted him as saying that elections were not fair. He has been elected to the assemb y in the same manner as Sneikh Abaullah was elected in 1951. The more surprising thing is this. We decided that we should convene the assembly. We decided that we should settle our future and then although the que tion was before the Security Counci, they were against it. Pakistan d.d not want it, but Sheikh saheb himself called the National Conference Convention as President of the National Conference, as Prime Minister of the State and as leader of the national party, which is affiliated to the Congress. We decided that we should congene the Assembly and in the Assemby on the 5th of Novembar, 1951, in his own policy speech he gave out so many things; and if you do not mind, I would like to quote his own speech. What he says is this.

An hon. Member: Please quote it.

Shri Abdul Ghani Goni: Before going to the Assembly, he went to Secur ty Council in 1948 as Leader of the Indian Delegation. In the Security Council, before convening the Convent on, he said: The Maharaja had signed the Instrument of Accession legally and constitutionally. Constitutionaly he had to sign it; legally he had to sign it; but he had the sanction of the people of Kashmir along with that of Sheikh Abdu'lah, the then Leader and Prime Minister of the State and President of the National Conference. So he signed the Instrument of Accession.

An Hon Member: What does he say in the Security Council?

Shri Abdul Ghani Goni: When he went to the Security Council in 1948 he addressed the Security Council. I am quoting from Sheikh Abdullah's speech in the Security Council. He said:

"We wou'd prove before the Security Council that Kashmir and the people of Kashmir have lawfuily and constitutionally acceded to the Dominion of India, and Paki tan has no right to question that accession."

This is what he said in 1948. This is from his speech in the Security Council. And then when the Assemb y was convened on the 5th November, he made a policy speech. I am quoting from the policy speech which he made on the 5th of November. I think it was quoted by somebody earlier, but I want to requote it. He said:

"You are the sovereign authority in he State of Jammu and Kashmir. What you decide has the irrevocable force of law. The basic democratic principle of sovereignty of the nation, embodied ably in the American and French Constitutions, is once again given shape in our midst. I shall quote the famous words of Article 3 of the French Constitution of 1791:

"The source of all sovereignty resides fundamentally in the nation... Sovereignty is one and indivisible... inalienable and imprescriptible. It belongs to the nation."

And then he said what the Asemb'y which we convened in 1951 had to do. He said:

"One great task before this Assembly will be to devise a Constitution for the future governance of the country. Constitution making is a difficult and detailed matter. I shall only refer to some of the broad aspects of the Constitution, which should be the product of the labours of this Assembly.

Another issue of vital importance to the nation invo'ves the future of the Roval Dynasty. Your decision will have to be taken both with urgency and wisdom, for on that decision rests the

The third major issue awaiting your deliberations arises out of the Land Reforms which the Government carried out with vigour and determinaion . . .".

We introduced land reforms without compensation. We put a ceiling on land holdings and we said that only 221 acres of land can be held per fami'y or per person. Not more than that. That was the idea and he wanted to get the legal sanction from the Assembly.

Then, he said:

Tinally, this Assembly will after full consideration of the three alternatives that I state later, declare its reasoned conclusion regarding accession."

That means, he has argued in his speech on various issues. Whether we can go to Pakistan, he has argued against it. Whether we can go to India, he has argued for it. Whether we can he an independent country like Switzerland, he has argued against it. Finally he says that it is only India to which we can accede and this Aszembly has to give the decision on our future relations with India. So, these were the questions put before the Assembly by Sheikh Abdullah as Prime Minister and as leader of the party which is an affiliated party of the Congress. The same Assembly on 6th February 1954 passed the same thing and the State became constitutionally part of India and the accession to India was confirmed. In 1953 he started on a different tone, probably out of frustration, and economic depression. There was economic depression in that backward State. were under two rulers. The rest of India was under one ruler, but we

were under two rulers. There were Britishers; under them was the Maharaja and under Maharaja we

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गलम दर गलम That was the point. He, under some stress and some foreign influence started talking something in a different language. The result was that he was removed from there, removed from the Ministry, dismissed, arrested, and then after some years,—in 1958 he was released again re-arrested. Now our leaders have thought it proper that this is the time to release him and they released him. But today he puts the arguments which do not sound well to we people, even the backbenchers. I do not know about our leaders, what they think about it. But I will tell you one thing. Sheikh Saheb is being given full opportunities in Kashmir. I met him one day after his release, and actually I thought that he had given some impression to the Central Government and State Government that he is not at least anti-India. So we wanted to welcome him I wanted to welcome him. I met him and paid my respects. In the evening he was talking in a different language, totally different language. He wanted to be rearrested. He said, nothing to do with India; and he brought at par, Pakistan and India, both. I would request Nandaji to hear his tape-recorded speech. Our great leader. Panditji has also been influenced. Panditji said that the papers have misreported him What I would like to tell is that the minimum of reporting have been done. Whatever he said, the full records of all that, have not come in the papers. I would like to tell you honestly and sincerely that if necessary measures are not taken now in this regard this backward State, border State will be damanged completely. According to him the radio is not giving a correct record. He has said:

हिन्दस्तान का रैडियो झठ का ग्रम्ब र है

An hon, Member: Who said?

Shri Abdul Ghani Goni: Sheikh Saheb. He said that All-India Radio is a bundle of lies. He said, 'Pandit Jawaharlal Nehru is friend of mine and comrade of mine' equalising him to Ayub Kham. He said: जिर गे सहरी That is: Morning lamp about to be extinguished. That is what he said. But Panditji says that reports have not been properly reported in the papers. I say this. This congress will go out of power if Kashmir goes out of India. This is my conviction. This country will not tolerate any Government if Kashmir goes away.

Shri Tyagi (Dehra Daun): which Government?

Shri Abdul Ghani Goni: Central Government. The State Government is a part of the Central Government. I have been feeling it that this Kamarai Plan has proved to be Yamaraj plan for Kashmir. Bakshi Ghulam Mohammad was there. Nobody could dare to come out of their houses. All these maulana, masoodi and farkhi etc., have come out now and mischievously misguided Shastriji. This Kamaraj Plan has failed in Madras also. In Madras Corporation election, the Congress has lost to the D.M.K. What I would say is this. If Kashmir goes out of India, tomorrow the D.M.K. people will start the agitation. We have no justification not to accede to their demands. A day will come when they will demand for separation from India. If you are going to treat Kashmir like this, this country will not be a great nation and we will be doomed in the international politics. Therefore, precautionary steps must be taken. I have got all respect for you. I tell you Sheikh Abdullah is not Kashmir. There are 40 lakhs of people in Kashmir. The majority of them are for India. There are somasections who are against, just as there are some sections here also who are against us. But the majority of the people of Kashmir are for India. Thank you.

Shri Badrudduja (Murshidabad): Mr. Deputy-Speaker, it is after a good deal of hesitation that I am taking part in the debates this afternoon, perchance, any unguarded expression in a moment of irresponsibility, might, instead of soothing troubled waters, complicate the situation further.

The Prime Minister's very seasoned and dignified speech yesterday, with a special emphasis on the solution of the problem of minorities in both the countries, India and Pakistan, his anxious solicitude for a restoration of communal harmony and peace in this much-distracted, much-agitated, much disturbed sub-continent, raise hopes in our drooping minds, foreshadowing as they did the prospect of a brighter turn hope of a more peaceful and prosperous future in which all classes and communities, all groups and societies will he able to live in peace and amity with honour and security. And the Ministers' Conference Home struck that happy note. Both Home Ministers of India and Pakistan were determined to resolve this tangle which has complicated the situation and poisoned the springs of life so far, and postponed the day of the minorities' salvation.

We had been watching for some days the deliberations of the conference. We were very hopeful. But towards the end, there were certain sharp differences of opinion on the question of evictees or infiltrators, as they have been called by both the respective Governments in their ways. The question seemed to torpedo the prospects of a solution for the present.

Sir, I am not here to apportion blame or question the wisdom and sagacity of the Home Ministers. But I will only appeal to our Home Minister to treat this question also as a human problem. We have been very generous to the Eastern Bengal minorities because they are blood of our own blood, the bone of our own bone,

## [Shri Badrudduja]

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opened our purse-strings to accommodate them, providing facilities for their relief and rehabilitation. But I would also appeal to the Home Minister through you, Sir, to tackle this human problem in a very sympathetic manner. Statesmanship demands that these two questions, the ticklish question of Assam, and that of Kashmir, must be solved in a statesmanlike fashion

I am not concerned at the present moment so much with Kashmir because Kashmir is a problem which will be solved by the Indian Government. I am much too small for offering any comments on that question. But I am not very happy over the utterances of Sheikh Abdullah these days, not at all happy, because this Kashmir problem has created complications for sometime, which have had repercussion3 upon the Mussalmans of India. I want to make it abundantly clear at this stage, any decisionindifferent good. bad or on Kashmir should not way be allowed to react upon the Mussalmans of India. We had no hand in the decision which the accession was made and when the Kashmir Government acceded to the Government of India; we had no hand in the decision either, we had no part to play either, when the question was taken to the Security Council and the Government of India committed itself to a plebiscite. We had no hand either when fresh developments took place. When Paki tan refused to withdraw the army and the situation changed and our Government was not prepared to implement the plebiscite, to which it had committed itself. All that I want to impress upon this House is that this Kashmir question should not be allowed to raise further complications which might affect the position of the Mussalmans of India.

As regards the Assamese people, I would only respectfully submit, through vou, to the Home Minister to consider the question in all its bearings, implications and repercussions upon the course of events. This question is fraught with the deepest significance for the minorities on both sides of the border. Therefore, I will request the hon, the Home Minister to take into consideration only one fact, that two census operations took place, one in 1951 and the other in 1961, just before the first census operations in 1951, there had been serious communal disturbances in Assam in 1950 which led to several lakhs of Mussalmans crossing over to Pakistan, and these census operations took place immediately after that Naturally, therefore, the real number of Muslims in total population was not reflected in the census operations in 1951. Similarly, in 1960, there were also communal riots on the issue of linguistic reorganisation of provinces. Mussalmans even of Dhubri and Goa'para, whose mother tongue is Bengali, lined up with the Government against the Bengali-speaking people, for their safety and protection in the hope that the Government would sympathise with them.

Another census operation took place in 1961, which recorded the real number of the Muslims. Meanwhile, during the last ten years, during the decade, Mussalmans who had been to Pakistan, had again come over India That accounts for the additional increase of Muslim population in Assam. This is a question for the two Governments to decide.

Shri Basumatari: It is not correct.

Shri Badrudduja: I am the last man to embarrass the position of the Government in any way. But I will only appeal to the Government to take into consideration this question. Pakistan and India only yesterday were part and parcel of the same geographical unit Naturally, therefore, there have been deep ties, undisso'uble bounds, between them, were particularly between East Pakistan and

There are relations, West Bengal. brothers and sisters of citizens of one country in other State. At least during the present generation and the next generation, these relations will remain. Therefore, it is all the more necessary for us to view this human problem from the point of view, of the minority on the other side and the minority on this side.

Let me assure you that I have genuine sympathies for the brothren and sisters in East Pakistan. Let me not be misunderstood. Enlightened selfinterest, interest of Muslim minority in India, if not any nobler consideration, demands that we should sympathise with the sufferings, the miseries and distress of our brothren and sisters over there. Some hon. Members were disputing the other day my bona fides about the East Bengal minorities. But they will not certainly doubt my genuine feelings and sympathies for Mussalmans of Eyypt and Algeria. When Egypt lay prostrate reeling before the combined might of England and France, we were helpless to give them any shelter or protection or to come to their aid at that juncture. When Algeria was collapsing and bleeding, and was in her last gasps, when nearly a million of Mussalmans were being butchered and massacred, we could not help them, we could not aid them in any shape or form.

Even in our own country, we could not, during the last 17 years, protect the lives and liberties, honour and properties of the Mussalmans. We have not been able either to prevent the colossal devastation of Muslim properties. We have not been able to prevent arson, loot, plunder and massacre of Muslims innocents.

(Bagaha): Shri K. N. Tiwary Simply exaggeration.

Shri Badrudduja: We have always looked up to the Government for protection and shelter all the time. We are helpless in these matters. I want

to asure this House: if we had any power, we would have solved the problem of the minorities, but we are absolutely helpless in the matter.

Sir, Politicians, the press and the plantform have contributed to worsen the situation in both the countries. Wild and reckless statements were made by politicians that more than six thousand Hindu mothers and sisters had not been traced and 20,000 Hindus had been butchered in East Pakistan. The inflammatory speeches of the most provocative character and adverse comments in the press tended to surcharge the whole atmosphere with germs of suspicion and distrust and intense hatred against the Muslim minority in India resulting in horrible scenes of carnage and blood-shed all over the country.

Sir, neither secularism nor socialism nor the concept of socialistic pattern of society has been any safeguard against the repetition of this holocaust.

Shri K. N. Tiwary: What happened in Pakistan?

Shri Badrudduja: I do not for a single moment say that Pakistan has not committed heinous crimes. I condemn with all emphasis at my command, with all the seriousness at my disposal, the inhuman atrocities that have been perpetrated in the name of civilisation, in the name of culture, in the name of all that is sublime and holy in human conception. So, me not be misunderstood. I am one of those who have ever pleaded for a better understanding and a deeper reconciliation between communities. I have pleaded for greater Bengal, greater India, happier India, more peaceful and prosperous India in which all classes and communities would adequately represented, each one contributing, according to his own lights [Shri Badrudduja]

and convictions, to the social and cultural evolution of the common mother-land. Just a minute, Sir, I would like to find out some papers.

Shri Shivaji Rao S. Deshmukh (Parbhani): Is that a letter from Pakistan?

Shri Badrudduja: Mr. Deputy Speaker, Sir, at this delicate stage of minorities on both sides of the border. I would appeal to the majorities on both sides not to complicate the situation by their unnatural sympathies for their brothers and sisters on the other side. These unnatural sympathies have very often served as a real spark for explosion. Flames of communal passions and frenzies would have died out long ago if only the majorities on both sides had exercised a little more patience, a little more restraint, a little more mental poise for some time, as both the honourable Home Ministers have exercised restraint, mental equipoise, in the midst of terrible excitement from all quarters, excitement that has tended to complicate the situation all the more.

The other day a Resolution was passed in this House for mobilising world opinion against the inhuman treatment of minority communities in Pakistan, By all means, mobilise world opinion. I will not, however, go so far. I am not bold enough to mobilise world opinion. I do not venture to mobilise world opinion against the inhuman treatment of the Muslim minority in India. But I would like to mobilise the opinion of all sections of the majority community in India. I will invite the attention of the Government to the sad plight of Mussalmans of India.

I pay my tribute, my appreciation, my gratitude, to the Home Minister of this country, who inspired confidence in the Muslim mind by his firm decision, by his strong action and his gernerous response to the cry of distress,

by his effective steps and thus prevented the flames from spreading farther.

I do not believe in the Liaquat-Nehru Pact. I have never persuaded myself to believe that the majority in India or Pakistan can protect the minorities in the other State. Neither the majorities nor can the Governments representing the majority communities look after the interests of minority communities in the other State Pakistan can never protect the Muslim minority in India can India protect the Hindu minority in Pakistan. I do not look to Pakistan to protect my interests. Similarly. I would not also like my brothers and sisters in East Pakistan to look to India for protection. I will give you a page from world history. When the Moors of Spain were being driven out of Spain after 800 years of their civilizing career at the instance of Isabella and Ferdinand, the Turks were entering Constantinople and the Mughals in India were in the plenitude of their power; but they could not raise their little finger to help their brethren in Spain. The Muslims of India who constitute an integral part of the nation cannot look up to Pakistan for their security. I appreciate the genuine sympathy of the Government of India for the minorities in Pakistan. Similarly, I would appreciate sympathies from any quarters in the world for the Muslim minority here. But that does not lead to the conclusion that we would look to any other Government in the world for our protection or shelter. My time is limited; otherwise I would have gone into details of this question.

Before I conclude, I will again appeal to the Home Minister to take courage in both hands and not to surrender to forces of darkness and destruction that are let loose in the land to uproot and destroy. Reactionary

forces are fast raising their heads poisoning the atmosphere and thus postponing the day of minorities' saivation. I will appeal to the honourable Prime Minister of India, an inheritor of the great heritage of India, the heritage of Buddha, of Chaitanya, of Nanak and Mahatma Gandhi, or Khwaja Moinuddin Chisty and Mujaddad Alffussany, that brilliant galaxy of stars that shed an ineffable iustre on the cultural and spiritual firmament of India raising India in the whole estimation of civilized world. The Prime Minister. a man of colossal heart, colossal mind and colossal brain is alone capable of rising to the occasion and holding the scale even between Hindus and Muslims, capable of rising higher and higher till he reaches the full stature and we in the meantime look smaller and smaller till we sink behind that great personality. I was not happy with what Mr. Tariq was just now saying about the question of Kashmir.

Shri Abdul Ghani Goni: My name is Goni, not Tariq.

Shri Badrudduja: I will appeal to the honourable Prime Minister, who had a great past, great culture and history behind and who made positive contributions to the political and social life of the country in those dark days of British imperialism, shaping and re-shaping, moulding and remoulding, integrating and re-integrating the dying forces of India to the truck of political and social evolution, creating a new orientation and a new phase of thought, to take courage in both hands and set his foot down on the reactionary forces that are fast raising their head. He has reached the evening of life; the shadows of the evening are fast closing in upon him. But, before he retires, I would appeal to him to solve this problem and go down to history as a faithful mariner who steered his ship across the raging waves of discontent and despair to a safe and hospitable shore.

श्री राम सहाय पाण्डेय (गुना) : श्रीमन्
मैं श्री नन्दा जी के द्वारा किये गये कार्यों
श्रीर उनके द्वारा गृह मन्त्रालय का जो विवरण
यहां उपस्थित किया गया है, उसका समर्थन
करता हूं।

म्राज हमारा देश जिन परिस्थितियों में से होकर गुजर रहा है और बाहरी और ग्रान्तरिक कारणों से जो संकट के बादल मंडरा रहे हैं, उनको देखते हुए हमें बड़ी सतर्कता, साहस, दृढ़ता तथा शक्ति का परिचय देना है, बड़ा गम्भीर मंथन करना है। जिस लक्ष्य की स्रोर हम सत्तरह बरस से बढ़ रहे हैं वह लक्ष्य है सार्वभीम प्रभुसत्ता की रक्षा, योजना-बद्ध विकास, राष्ट्र निर्माण, समाजवादी जीवन, व्यक्ति को न्याय और सामाजिक तौर पर ऊंचे उठना । इन सब राष्ट्रीय कर्तव्यों की स्रोर हम बढ रहे हैं। हमें इस बात का भी ध्यान रखना है कि इन लक्ष्यों की पूर्ति के लिए जो कठिनाइयां हमारे सामने श्रायें, जो कांटे हमारे रास्ते में श्रायें, जो गत्यवरोध पैदा हों, चाहे वे भीषण रूप ही क्यों न धारण करें, उनकी तरफ से सतकं रहें उनके धागे घटने न टेक दें बल्कि उनका डट कर मुकाबला करें। काम की देरी, कर्त्तव्य के प्रति उदासीनता, धन संग्रह की वृत्ति, साम्प्रदायिक उत्तेजना ग्राँर भ्रष्टाचार जैसी विषम परिस्थितियां हमारा गत्यावरोध कर रही हैं। हमारे गृह मन्त्री जी जिस भागीरथ संकल्प को सामने रख कर ग्रागे बढ़ रहे हैं, जो प्रतिज्ञा उन्होंने की है कि वह भ्रान्तरिक शान्ति एवं सुरक्षा को प्रक्षणण रखेंगे, उसमें वह सफल हों, यही मेरी कामना है। भ्रष्टाचार उन्मलन के लिए उन्होंने स्पष्ट कहा है कि दो वर्ष में भ्रष्टाचार चला जाएगा भ्रार इतना ही नहीं उन्होंने श्रपनी इस प्रतिज्ञा को दौहराया भी है कि यदि दो वर्ष के भीतर भ्रष्टाचार न गया तो वष्ट समझेंगे कि उनके सार्वजनिक जीवन में कोई कमी है। यह जो संकल्प उन्होंने किया है, इसके लिए मैं उनकी प्रशंसा करता हूं। भ्रान्तरिक एवं वाह्य परिस्थितियों को

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[श्री राम सहाय पाण्डेय] सामने रख कर जो निर्णय उन्होंने लिये हैं, वे सराहनीय हैं।

म्राज सबसे बड़ा प्रश्न हमारे सामने शेख भ्रब्दुल्ला की रिहाई से उत्पन्न हुई समस्या का है। एक राजनीतिक उथल पुथल सी भाज देश में मच गई है। उसकी व्यापक प्रतिक्रिया इस देश में हुई है। उनकी रिहाई का हमने स्वागत किया है। इससे प्रधिक भ्रौर कौन सी भच्छी बात हो सकती है कि कि प्रधान मन्त्री जी ने एक पत्र भेज कर उनसे कहा है कि वह प्रधान मन्त्री जी से मिलें। उन्होंने कहां है कि पेशतर इसके कि वे श्रीनगर की पहाड़ियों की मोर बढ़ें, वे दिल्ली श्रायें श्रौर उन से बातचीत कर लें। वह पत्न उनको पांच दिन बाद मिला, ऐसा शेख साहब ने कहा है। चूंकि उनको पत्न देर से मिला है, इसलिए बह श्रीनगर की तरफ बढ़ गए हैं भौर उन्होंने षपना प्रोग्राम पत्र मिलने से पहले ही बना लिया था । शेख भ्रब्दुल्ला को हमने जानबूझ कर रिहा किया है। कारण यह है कि प्रजातन्त्र में हमारा कत्तंव्य है कि हम जानें कि कौन व्यक्ति के क्या विचार हैं। दस ग्यारह बरस तक उनको जेल में रखने के बाद यह हमारा कर्त्तव्य हो जाता था कि हम उन्हें छोड़ें ग्रौर छोड़ने के बाद यह जानने का प्रयत्न करें कि ष्ठब उनके क्या विचार हैं, कितने गहरे पानी में वह हैं। छूटने के बाद उन्होंने जो राग मलापना शुरू किया है वह वेमांके की शहनाई सुनाई देती है। सैल्फ डिटरिमनेशन के नाम पर, जैसा कि हमारे मान-नीय श्री गोनी साहब ने कहा है शेख भ्रब्दुल्ला काश्मीर समस्या का हल ढूंढना चाहते हैं। वह समझते हैं कि इसका विकाण समाधान हो सकता है, श्रीर वह इस तरह से कि एक तरफ तो पाकिस्तान बैठे, दूसरी तरफ काश्मीर श्रौर

तीसरी तरफ हमारा देश भारत । यह बात जब उन्होंने कही तो श्री लाल बहादुर शास्त्री जी ने यहां कहा प्रपने बयान में उनको शेख धब्दुल्ला का बयान देखने के बाद दु:ख तथा भाश्चर्य हुआ है। उन्होंने यह भी कहा है कि उनको तथा प्रधान मंत्री जी को इस बात का कोई सन्देह नहीं था भीर उन्होंने जान बुझ कर यह खतरा मोल लिया है। उनके बयानों को देख कर हरएक माननीय सदस्य को ष्राश्चर्य हुआ है। लेकिन मैं कहना चाहता हूं कि एक शेख ग्रब्दुल्लाक्या सैकड़ों शेखा प्रब्दुल्ला यहां ग्राजायें तो भी जो हमारा फैसला है, जो फैसला एक बार हो चुका है, धाजीमूण्णान फैसला हो चूका है उसको कभी नहीं बदला जा सकता है, वह श्राखिरी है। काश्मीर कोई एक गांव नहीं है, काश्मीर एक छोटा सा पहाड़ी प्रदेश ही नहीं है, बल्कि बार बार इस सदन में तथा बाहर भी हमने इस बात को स्वीकार किया है, ग्रीर ग्रन्तर्रा-ष्ट्रीय मंच पर जाने के बाद भी हमने इस बात को स्वीकार किया है, इसे बात की घोषणा की है कि काश्मीर हमारा श्रविभाज्य भाग है, हमारे शरीर का एक हिस्सा है, हमारा रूप है, हमारी प्रमुसत्ताका एक ग्रंग है। इन सब चीजों को हम कई बार दोहरा चूके हैं। इसलिये ग्रगर शेख ग्रब्दुल्ला की रिहाई के बाद कोई खतरा पैदा होगा तो उसका मूकाबला करने के लिये हमें तैयार रहना है। मैं नहीं समझता कि कोई कहर बरपा होने की सम्भावना हो गई है भीर न इसको कभी हमने स्वीकार किया है। हमने कहा है कि हमारा जो विधान है जिसकी हमने शपय ली है भ्रौर राजनीतिक प्रभूसत्ता को स्वंगार करते समय हमने इस बात को कहा है कि समुचय देण, उत्तर से लेकर दक्षिण तक ग्रीर पूर्व से लेकर पश्चिम तक भौगोलिक इकाई है ग्रीर किसी भी देश के भाग को ग्रलग होने की इजाजत नहीं दी जा सकती है, कोई भी भाग देश से अलग नहीं हो सकता है। इसलिए कोई भी व्यक्ति हो, किसी भी पहाड़ी प्रदेश के या किसी दूसरे हिस्से के भारत से भ्रलग होने की बात करेगा, उसको हम कभी भी सहन नहीं करेंगे, उसकी इस बात को हम कभी भी स्वीकार नहीं करेंगे श्रीर दृढ़ताप्के साथ उसका हम मुकाबला करेंगे । काश्मीर हमारा है ग्रीर हमारा रहेगा । शेख साहब कहते हैं कि काश्मीर काश्मीरियों का है ग्रीर वही उसके भविष्य का फैसला करेंगे। काश्मीर शेख साहब का घर है। इससे कोई इन्कार नहीं करता है। लेकिन काम्मीर ४४ करोड़ भारमीयों का भी घर है। काश्मीर पाकिस्तान का घर नहीं हो सकता है। हमारे सारे देश का वह घर है। उसका सौन्दर्य, उसकी पहाड़ियों का सौन्दर्य उस प्रदेश से प्रवाहित होने वाली नदियों का जल वैसा ही है जैसा हमारे शरीर में हमारा रक्त प्रवाहित होता है ग्रीर उसका सीन्दर्य हमारा सौन्दर्य है। काश्मीर हमारा रूप है श्रीर हम काश्मीर के रूप हैं। उसकी पहाडियों के सौन्दर्य की छटा से कोई इन्कार नहीं कर ता है। यह हमारी संस्कृति का एक ग्रंग है। हमारा श्रविभाज्य श्रंग है। जितनी भी भावनात्मक बातें हैं उनको हम स्वीकार करते हैं।

श्रभी श्री बदरुद्दुणा साहब ने कहा है कि उन्हें काश्मीर में जो कुछ हो रहा है, उसके सम्बन्ध में कुछ नहीं कहना है। श्रसम में जो कुछ हो रहा है, उससे उनको चिन्ता है। उन्होंने यह भी कहा है कि इस देश के मुसलमानों की उनको चिन्ता है। उनको इस देश के मुसलमानों की चिन्ता है या नहीं है, हमें मालुम नहीं लेकिन हमको इस देश के मुसलमानों की बड़ी चिन्ता है। जब तक कांग्रेस का शासन, कांग्रेस की हुकुमत रहेगी, एक एक मुसलमान की सुरक्षा का पूरा प्रबन्ध होगा। यह दावा हमने बार बार किया है। हम उनकी रक्षा करेंगे।

श्री गोलवलकर जी ते जी कुछ कहा है, भव मैं भ्रापका ध्यान .....(भ्रन्तर्वाधा) Shri Bade (Khargone): One a point of order. Golwalkar is not here. Why should he take his name?

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श्री राम सहाय पाण्डेय: वह यहां नहीं हैं, उनकी किताब तो यहां है। उनके दर्शन .....

श्री ग्रोंकार लाल वेरवा (कोटा) : उनके दर्शन हम रोज करते हैं, श्राप कीजिये श्रव ।

श्री राम सहाय पाण्डेय : उन्होंने कहा है कि जिस नेशन .....

श्री भ्रोंकार लाल वेरवा : उनका नाम नहीं लेना चाहिये । वह यहां हाजिर नहीं हैं (इंटरप्ञांज)

Mr. Deputy-Speaker: He is only quoting him.

Shri K. C. Sharma (Sardhana): Golwalkar is a school of thought.

Mr. Deputy-Speaker: He is only quoting from his book, what objection can there be to it?

Shri Bade: If he is quoting, let him quote the full text, not some portion.

Mr. Deputy-Speaker: I do not think, when a book is published, that he should not read from it.

श्रीराम सहाय पाण्डेय: मैं यह कहना चाहता हं कि हमारा देश एक धर्म निरपेक्ष देश है। हम हर धर्मावलम्बी वर्गको श्रपने देश में रक्षा करना चाहते हैं। चाहे कोई सिख हो, ईसाई हो, मुसलमान हो, पारसी हो, किसी भी सम्प्रदाय श्रयवा धर्म को मानने बाला हो, हमारी धर्म निरपेक्ष सरकार ने तथा हम सब ने कहा है भौर इसको स्वीकार किया है कि हम सब का ग्रादर करेंगे, सभी की रक्षा करेंगे, सभी को श्रपने श्रपने धर्म पर चलने की पूरी स्वतन्त्रता देंगे इसलिए श्री बदरुट्दुजा की बात के प्रतिक्रियास्वरूप मैं यह कहना चाहता हूं कि यह चिन्ता हमारी है। एक श्रीर बात मैं कह देन चाहता हूं। न सिर्फ हमें यहां के मुसलमानों की चिन्ता है बल्कि यहां के ग्रल्पसंख्यक मुसलमानों के लिए

# [श्री राम सहाय पाण्डेय]

हमने भ्रपने प्रेम भ्रीर सनेह का हाथ पाकिस्तान को मोर भी बढ़ाया है, भच्छा व्यवहार भौर बर्ताव उसके साय, भी किया है ग्रीर वह भी तब जब श्री लियाकत ग्रली खां मूट्ठी दिखाते थे भीर जब भयुब भीर भुट्टो साहब बड़ी गर्म गर्म बातें करते हैं। हम यह जानते हैं कि उनकी जो बातें हैं वे पानी के बूलबुलों के समान हैं जो उठते हैं भीर खत्म हो जाते हैं। उनकी तरफ से जो कम्यूनल फखर पैदा किया जाता है वह तहजीव भौर इखलाक के खिलाफ है, इंसानी जजबात के खिलाफ जाता है, इंसानियत के खिलाफ जाता है। इंसानी इतिहाद भौर इतिफाक की बात की जानी चाहिये। हमें पूरा पूरा एहसास है इस बात का कि हमने एक सैक्युलर स्टेट के सिद्धान्त को स्वीकार किया है।

मैं चाहता हूं कि उस का निर्वाह हो भौर उन में श्री वदरुद्जा जैसे साथियों से भी, जो हमारे सदन के सदस्य हैं, मैं श्राशा करता हूं कि वे हमारी सहायता करें, हर एक मुसलमान जो यहां है, वह इस बात को कहे कि चाहे जैसा सवाल श्राये हिन्दुस्तान श्रीर पाकिस्तान का, सब से पहले वह भारतीय है उस के बाद वह मुसलमान है। यह श्रा-श्वासन में श्री वदरुद्जा से चाहता हूं। हां इस किताब में जिस कान नाम है "ह्वाई ए' हिन्दू राष्ट्र" बाई गोलबलकर । उस में लिखा हुश्रा है किजो हिन्दू नहीं है उस को इस देश में नागरिकता का कोई श्रधिकार नहीं होना चाहिये। यह कहना देश के सेकुलर सिद्धांत के विरुद्ध है।

श्री श्रोंकार लाल वेरवा : जो उस की ोम्परा के धनुसार नहीं चलेगा उसे कोई ब्राधकार नहीं है ।

श्री कछवाय (देवास) : इस के आगे भी पढ़ कर सुनाइए । पूरा पड़ कर सुनाइए कि इस में क्या लिखा हुआ है । भी घोंकार सास वेरवा : उसे पूरा पढ़िये।

भी राम सहाय पाण्डेय: उपाध्यक्ष महोदय, श्राप की श्राज्ञा से मैं इस किताब को सदन की टेबल पर रखना चाहता हूं।

Mr. Deputy-Speaker: We are not accepting any.....(Interruptions).

भी राम सहाय पाण्डेय : मभी काश्मीर में हजरतबल की घटना हुई। लेकिन उस की प्लानिग पाकिस्तान में हुई। पाकिस्तान के एजेंट जो कि काश्मीर में हजारों की तादाद में बैठे हुए हैं उन्होंने उस को शरू किया। (Interruptions). उ**न**कां साम्प्रदायिक पाकिस्तान में झगड़े होने का कारण उपस्थित हो । यह **इस** से सिद्ध होता है कि पूर्वी पाकिस्तान में झगड़े हुए । जब वहां झगड़े हुए तो उसी सम**य** सिक्योरिटी कौंसिल में हमारे भुट्टो साहब कंस ले गए, इस बात को बतलाने के लिये हमारे ग्रौर पाकिस्तान के सम्बन्ध ग्रच्छे नहीं हैं। इस के सम्बन्ध में श्री मु० क० चागला ने जो उत्तर दिया वह मह तोड़ उत्तर था। उन्होंने बहुत ठीक उत्तर दिया। हमें देखना है कि ऐसी साजिशें झागे न बढ़ सकें।

११ लाख पाकिस्तानी ग्रसम, बिहार **ग्रोर** वंगाल में ग्रा गये। लाखों ग्रादमियों के पास पासपोर्ट नहीं हैं, विज्ञाज खरम हो चुके हैं । इस के सम्बन्ध में पूरा इन्वेस्टिगेशन हं।ना चाहिये। जैसाश्री नन्दाको पता है कि जब वे स्वयंम् श्रमम गए तो पाया कि पाकिस्तान के डिप्टी हाई कमिश्नर का भ्राफिम उनके गुप्तचर विभाग का एक ग्रहा बना हम्रा है। जहां दो राष्ट्रों का सम्बन्ध हो, यदि एक राष्ट्र का नागरिक दूसरे राष्ट्र में सीमोल्लंघन करता है श्रीर उस के पास पासपो**र्ट श्रीर बीजा** नहीं है, जब ऐसे लोगों की तादाद ११ लाख पहुंच गई हो, तब मैं समझता हूं कि एक श्राक्वासन गृह मंत्री जी की तरफ से होना चाहिये कि किस तिथि तक वे उन को देश से निकाल बाहर करेंगे। उन के प्रति कोई रियायत करने की ग्राबइयकता नहीं

है। अगर कोई पाकिस्तानी यहां हो और उस के पास बीजा न हो, अधिकारपत्नक न हो, तो उस को यहां से भगा देना चाहिये, निकाल देना चाहिये। हमें उन को खदेड़ देना चाहिये क्योंकि आज तो काश्मीर की बात है कल किसी दूसरी हमारी सीमा पर वे रिफ-रॅन्डम और सेल्फ डिटॉमनेशन की बात कर सकते हैं। उन का इरादा साफ नहीं है, उन का मन साफ नहीं हैं। इस लिये यह राज-नीतिक खतरा आ सकता है। मैं माननीय मंत्री जी से निवेदन करूंगा कि वे इस सम्बन्ध में सक्त से सक्त कदम उठायें।

हमारे यहां दो लाख के करीब शरणार्थी श्रागये। हमारी सरकार ने बड़ी तत्परता सै श्री नन्दाकी प्रेरणासे इस काम को किया। लेकिन जो कैम्प बनाये गये भ्रौर वहां जब उन लोगों के ठहरने की व्यवस्था की गई, यद्यपि यह काम पुनर्वास मंत्रालय का है लेकिन मैं गह मंत्री जी से निवेदन करना चाहता हूं कि वहां जब यह लोग श्रा कर बसे तो साम्प्रदायिक संस्थाओं ने उस का राजनीतिक लाभ •लेने की बात सोची। वहां जा कर के उन्होंने तरह तरह की कांकाक्टेड स्टोरीज बना कर एक तरह का साम्प्रदायिक वातावरण पैदा करने की कोशिश की । मैं सरकार को बतलाना चाहता हूं कि इस देश को दो तरफ से खतरा है। एक खतरा तो कम्यनिस्टों से है जो प्रेरणा लेते हैं चीन स्रौर मास्को सं श्रीर दूसरा श्रान्तरिक खतरा है यहां के सम्प्रदायवादी कम्यूनिस्टों से । वे कैम्पों में जाते हैं भ्रीर हिन्दू धर्म के नाम पर, गोलवल्कर जी के नाम पर धधकती श्राग में घी डाल कर स्वाहा स्वाहा करते हमारी - (Interruptions). सुरक्षा के लिये यह स्रावश्यक है कि हम ऐसी ऐसी सम्प्रदायवादी संस्थाओं के प्रति जागरूक रहें, सुरक्षा के काम में दृढ़ता से काम लें। हमारे प्रजातन्त्र को कडा खतरा है। हमें पाकिस्तान से उतना खतरा नहीं है, शेख ग्रब्दल्ला से उतना खतरा नहीं है, हमें

गोलवलकर से खतरा है। (Interruptions). हमें । गोलवलकर के अनुयायियों (Interruptions). जो साम्प्रदायिकता को राजनीतिक इप देना चाहते हैं। इस बात की बड़ी ग्रावश्यकता है कि हम ऐसी कम्युनल संस्थाओं को, साम्प्रदायिक संस्थाओं को, जैसे ग्रार०एस● एस०. जन संघ. गोलवलकर की संस्था, हिन्दू महासभा, बैन कर देना चाहिये अगर श्राप चाहते हैं कि श्रान्तरिक सुरक्षा रहे। हमारा प्रजातन्त्र बड़ी भारी चीज है। वी भार वेडेड ट डिमोकेसी। हमें उसकी रक्षा करना श्रावश्यक है। इस लिये इन संस्थाओं को बैन कर दिया जाय, बैन कर दिया जाये, बैन कर दिया जाय।(Interruptions).

श्री बड़े: ग्राप को जन संघ ही बचायेगा।

Shri M. R. Masani (Rajkot): Mr. Deputy-Speaker, Sir, I hope that after these exciting exchanges, we may turn to some topics of less excitement, perhaps of more light. While on the subject of light, in a free society, it is important that the people should know the truth and that no obstruction should be put in the way of their knowing what is happening whether in their country or elsewhere and of knowing of what goes on in the political life of our country.

Now, Sir, there are two separate issues about which I would like to talk this afternoon. But, both relate to the right of the people to know the truth. The first subject, Sir, is about Shri Dange's letter in our National Archives which have become a subject-matters of controversy recently and the other is the banning of a book, Peking Vs. Delhi by Mr. George Patterson'. In regard to both these matters, I have criticism to make of our Home Ministry's handling of these affairs.

The Home Minister, in response to a request made that the people of India should know whether these letters alleged to be written by Shri

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Dange are or are not authentic, has taken the line that there is no occasion for Government to examine whether these letters are genuine or not. I say with all respect—this appears to me to be an evasion of duty on the part of the Government to leave the people in the dark as to these are authentic documents or not. This is something which concerns a leader of a political party which, in other countries, is banned as subversive or disruptive but, to which, our Government gives full liberties and all facilities. This party has denounced these decuments as a forgery attributed either to the British Government or the present Government of India. It is necessary for the Government to establish the veracity of these documents by proper handwritten or other evidence and then to guide the people about its veracity.

Now the facts are briefly these as is evidenced by the file. The story starts before the launching of the Kanpur prosecution. Col. Kaye, the Director of the Intelligence Bureau, commenting on the question whether Shri Dange should be prosecuted or not writes on the 27th July, 1923 the following.

"All information about him (Mr. Dange) reaches the same conclusion—that he is personally a mere worm; and this does support the belief that he is not worth powder and shot."

He then refer to Dange's confession of personal cowardice. I think a severe official talking to by someone in authority-not a police authority-will probably frighten Dange very effectively; he is quite obviously very nervous already."

#### 15 hrs.

On the same side, against prosecution comes Mr. Montgomery, the Home Secretary of the Bombay Government, on the 3rd August, 1923. He says, he, that is Mr. Dange "is one of the most fruitful sources of information as to Bolshevist activities. "So, both these officers advised against Mr. Dange's prosecution. However, the was to the contrary. The decision Kanpur prosecution case was launched and he was convicted.

Then there are four chapters in this story. The first is of 25th May, 1924, when Mr. Dange wrote a letter to the District Magistrate, Kanpur, from Sitapur jail. He says that the climate is either too hot or too cold in these parts, the language is not his, and he would like to be interviewed by his people. Could he be transferred to Bombay? On the 25th July, 1924, the Government's decision is made that there should be no transfer till after the appeal had been disposed of. That is the first chapter.

The that second chapter is Mr. Dange and Nalini Bhushan Gupta, a fellow-prisoner, write to the District Magistrate on the 7th July. 1924, expressing their readiness to give an undertaking not to commit any more offences and requesting their release, and they say "we are undergoing suffering, we cannot sustain." Again, the application is forwarded to Delhi, and on the 11th August 1924, the Government's reply is given that they are prepared to take the petition into consideration pending appeal.

Then comes the controversial chapter, the third one. This time, Mr. Dange separately forwards to the Governor-General a petition dated 28th July 1924, and in that petition, he makes that objectionable offer to serve as an intelligence Mr. Dange refers to a conversation with the Deputy Commissioner of Police in Bombay, Mr. Stewart: "Mr. Stewart said: You hold an exceptionally influential position in certain circles here and abroad. Government would be glad if this position would be of some use to them.'

think I still hold that position. Rather it has been enhanced by the prosecution. If your Excellency is pleased to think that I should use that position for the good of Your Excellency's Government and the country, I should be glad to do so, if I am given the opportunity by Your Excellency granting my prayer for release."

Now, this letter is the one that has been claimed as a forgery Mr. Dange and those who support his point of view. Then, that letter was forwarded. On that, on the 26th September, 1924, the Home Secretary in Delhi makes a noting: "This is interesting and rather amusing." On the 1st October, 1924,-Dange's letter to Governor-General-in-Councilthe the appeal-is rejected and relief is not given. Then, finally, on the 16th November, 1924, comes the communication, another letter to the Governor-General, asking for a remission of sentence. This too is rejected.

Now, Mr. Dange's claim regarding the last two letters is that the signature has been spelt with a T and not a D, and that therefore, these two letters, where there come the objectionable offer, which was rejected, are not authentic.

In the light of this, the question arises-either these papers are genuine or they are fabrications as Mr. Dange claims.

All the circumstantial evidence, the notes on them, the jail stamp and the handwriting generally, seem to show that these letters are authentic. But I think we have to be judicial and fair in this matter. We should not be left to making our own guesses. I think it is right, fair to Mr. Dange and fair to the people of this country, that the truth should be established: whether these letters claimed to be a forgery were fabrications or authentic. Why does the Home Minister, who was approached and has given this reply in writing to me, evade this obligation? Can it be his desire to shelter Mr. Dange? Is it an appreciation of that bogus nationalism which passed that pseudo-patriotic resolution of October-November, 1962, in the face of opposition within his own party? Are we trying to placate Mr. Khrushchev by protecting man? These are questions that do arise.

A local journal in Delhi-Thoughtsays that Mr. Nanda "cannot be happy at any harm being done to 'friendly' Mr. Dange." This is not the kind of suspicion that we, who want to have our public life above suspicion, should tolerate. If we do not face the issue, If we evade our obligations in ascertaining the truth in this matter then these fears will be expressed. I do not mind saying that, for a year or two now, there are people in the INTUC who have been complaining that Mr. Nanda, as Labour Minister, was too friendly to Mr. Dange and the Communist Party. This evasion of responsibility would strengthen that suspicion and I therefore urge that the Home Minister and the Home Ministry face their obligations and, by handwriting evidence and other expertise, ascertain whether these signatures that Mr. Dange says are not his, these handwritten letters in his own hand, are genuine or are not genuine. We should all keep an open mind on this question. This is a matter that concerns the country and not just one political party.

I come to another issue, which is the issue of the banning of a book recently which is entitled Peking vs. Delhi by Mr. George N. Patterson.

An Hon. Member: How did you get it?

Shri M. R. Masani: I will explain. It is a pity that it is necessary to protest against the banning of books in our country. We claim to be democracy. Our Constitution pr provides for freedom of expression and writing. I would concede to the Government, that by and large our re-

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cord in regard to the banning of the books is not too bad. But there are occasional lapses and this is the latest of them, and therefore, it becomes necessary to protest. I think every lapse from the correct path sets a bad pattern. It sets a bad habit. Although it may not be very important whether a particular book is read, or not, if the habit or pattern is set, then our democracy gets eaten up slowly but surely.

I thought it was past the time when people were treated like children; we are a grown-up people and a grownup nation and particularly, the class of people who read books like this, in English and understand these books. is not the class that is going to be led away into any tragic thing by reading the book. The banning of such books makes us, or gives us, two results. At home, it creates some interest in the book and, as in this case, these books are available. people want to read the book, they get it. This book is available in all the leading cities of India today in spite of the ban. Similarly, the book Rama  $\tau e$ -told by Aubrey Menon and Lotus and Robot by Arthur Koestler which were also banned, have been read by me and several of my friends in India without any difficulty. It does create greater curiosity about the book but it has a more limited circulation. Abroad, it brings the country into ridicule. Our country becomes a laughing-stock. We do not stop the rest of the world from reading this book or any other book which is banned here. The Chinese are not going to be denied the evidence, whatever the book contains Only our pople are denied this.

Why is this book banned is the question that arises. Since January 10, I have been requesting the Home Minister to tell me why this book is banned: either to lift the ban or to give some reason. I am sorry to say that till this date, in spite of all my efforts privately, I have failed to get

any indication as to why this book was banned. Ootherwise, I would not have brought this matter up in this House. I know that in the last two weeks he has been busy with things of greater import and matters which are of a much more tragic nature. But from January up to now is a long time, and now that this is a matter of public interest, let it be publicly argued.

The Another is a very serious scholar on the Himalayan region and Tibet. He has spent more time in Tibet and the Himalayas than any living Indian today. He has written two previous books, Tragic Destiny and Tibetan Revolt. I do not mind telling you that by reading this banned book I have learnt a lot about our border areas and about Tibet. I am sure other hon. Members would benefit also.

An Hon. Member: What is the name of the book.

Shri M. R. Masani: The name of the book is *Peking vs. Delhi*, by George N. Patterson, published by Faber and Faber, one of Britains well-known publishers.

Shri Shivaji Rao S. Deshmukh: How did he get it?

Shri M. R. Masani That does not matter.

An Hon. Member: Is he prepared to circulate it?

Shri M. R. Masani: I am sure the hon. Home Minister would learn a lot about our border States like Bhutan, Sikkim and Nepal by reading this book.

Shri Sham Lai Saraf (Nominated Jammu and Kashmir): May I ask whether he is in possession of a proscribed book now?

Shri M. R. Masani: Oh, yes. When books are proscribed, people get them into the country and one reads them because it is one's duty as an intellec-

tual to read those books. I have found this book very educative about Tibet, Bhutan, Sikkim and Nepal. The facts there are worth reading. They are not tendentious. These are facts that we should know.

Now, let me read two or three reviews about it from Indian and other sources. In the Times of India Girillal Jain writes:

"It is a notable book because as far as I am aware this is the first time that fairly detailed information on Sino-Indian relations in general, developments in Tibet and on the Sino-Indian border and the Himalayan States of Nepal, Bhutan and Sikkim is available under one cover."

Dr. M. S. Aney (Nagpur): Is it after ban or before?

Shri M. R. Masani: He goes on to say, "One wonders if that is sufficient justification for banning the book. The Government of India seems to have made it a habit of banning books." In the Radical Humanist, Professor Shibnarayan Ray writes:

"It is an important book which should be widely read and discussed in India. From a recent report from London, however, it seems that the book, for some obscure reason, has been banned in India. If this is true, it is certainly a wrong decision and does no credit to Indian democracy."

The Times Literary Supplement, London, one of the highest literary authorities gives it front page coverage and says:

"Mr. Patterson's great contribution has been to put down on paper his views on the Himalayan crisis in the light of his wide experience in the recent affairs of Nepal, Sikkim and Bhutan and to attempt to relate Chinese Himalayan policy to the present realities of Himalayan politics.... There can be no doubt, for example, that *Peking Versus Delhi* contains the best description of the modern history of that feudal anachronism, Bhutan, which has yet appeared.

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Mr. Patterson has not himself found such a policy; but he at least is looking. In this sense Peking Versus Delhi is a very important book."

Is this the kind of book that we should ban and prevent our people from reading?

I shall be asked then, why is this Since the banned? I do not know. Home Minister would not oblige, I shall make some guesses. I shall ask him certain questions so that he can reply to them. Can it be that this book has been banned because of the criticism of appeasement of Communist China, which has brought defeat and humiliation to our country on the part of our Prime Minister? Can it be the regret expressed in the book of the poor understanding shown of Communist China by our Prime Minister and the members of our Government and of the betrayal of Tibet? On page 17 of the book, the author criticises our Prime Minister's Government for suppressing information in the possession of the Government from the people, a charge that many of us have made in this House. On pages 177 to 189, he condemns the bungling on the part of our administration in Nagaland. On pages and 276, he comes to this conclusion which is as follows:

Shri Sinhasan Singh (Gorakhpur): On a point of order, Sir. The book has been proscribed. Can it be referred to in Parliament page after page? What is the sanctity of the proscription if the book is referred to here and quoted?

Mr. Deputy-Speaker: There is no point of order. He criticises the attitude of the Government. There is nothing wrong in that.

Shri K. C. Sharma: The point is that an offence has been committed. Is this a sanctuary where offence can be committeed with impunity, as the possession of the book is an offence in itself?

Shri Surendranath Dwivedy: The only offence committed is that you have interrupted him.

Shri M. R. Masani: The possession of the book is not an offence. The import of the book under customs regulations is the offence and that is not being committed at the moment.

Shri Sinhasan Singh: My point of order is.....

Shri M. R. Masani: I do not yield any more, Sir.

Shri Harish Chandra Mathur (Jalore): When a point of order is raised, he must yield.

Mr. Deputy-Speaker: I have held there is no point of order.

Shri M. R. Masani: The author says:

"Right from the beginning of their relationship, Peking has deliberately exploited and almost certainly without exception outwitted Delhi in the contest for leadership in Asia."

Two pages later he says:

"Meanwhile India has been completely isolated and Delhi seems paralysed in the face of the Chinese political offensive, restricted to sending protest notes or reqestes for further talks."

Then on page 283.....

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I do not want to interrupt the hon. Member. I would only read out the notification issued by the Government of India. Mr. Masani said that only importing it is banned. For his benefit and for the information of the

House I will read out the notification issued by the Government:

"Whereas in the opinion of the Central Government, the book entitled Peking Versus Delhi by George N. Patterson and published by Faber and Faber Limited, London, contains prejudicial reports as defined in clause 7 of rule 35 of the Defence of India Rules, 1962,

Now, therefore, in exercise of the powers conferred by Rule 45 of the Defence of India Rules, 1962, the Central Government hereby—

- (a) prohibits further sale or distribution of the said book or any extract therefrom or any translation thereof and declares that the said book and every copy or translation thereof or extract therefrom to be forfeited to Government; and
- (b) direct<sub>s</sub> every person possessing any copy of the said book to deliver the same to the local police authority."

Shri K. C. Sharma: So, it is an offence to possess the book.

Mr. Deputy-Speaker: You need not read from that book. You can criticise the attitude of the Government. But I would not allow you to read from that book.

Shri C. K. Bhattacharyya (Raiganj): After what the State Minister of Home Affairs has stated, that book ought to be forfeited at once.

Shri M. R. Masani: I bow to your ruling Sir; I will not read further from it.

Shri R. S. Pandey: Whatever quotations were given by Mr. Masani should be expunged from the record.

Mr. Deputy-Speaker: They shall be expunged. (Interruptions).

Shri M. R. Masani: No, Sir, I do not accept it.

Demands

Shri Hari Vishnu Kamath: Under what rule are they expunged, Sir?

Mr. Deputy-Speaker: It is a book which has been proscribed. I allowed him to criticise the attitude of the Government. But I cannot allow him to read from that book.

Shri M. R. Masani: I have stopped reading.

Mr. Deputy-Speaker: Whatever has been read shall be expunged.

Shri Hari Vishnu Kamath: On a point of order Sir. Under rule 380...

Shri P. R. Chakraverti (Dhanbad): I have been standing for 5 minutes. I rise on a point of order.

Shri Hari Vishnu Kamath: Before him, I have risen on a point of order.

Mr. Deputy-Speaker: Order, order. When I am on my legs, hon. Members should sit down. Mr. Chakraverti will kindly resume his seat. Mr. Kamath has raised a point of order.

Shri P. R. Chakraverti: Five minutes earlier, I had risen.

Mr. Deputy-Speaker: I did not see you. I have allowed him and I will hear him first.

Shri Hari Vishnu Kamath: Rule 380 says:

"If the Speaker is of opinion that words have been used in debate which are defamatory or indecent or unparliamentary or undignified he may, in his discretion, order that such words be expunged from the proceedings of the House."

The words used by my hon, colleague, Shri Masani, are neither defamatory nor indecent nor unparliamentary nor undignified. Under what rule have you ordered the expunction of those words from the proceedings?

Mr. Deputy-Speaker: The Chair has got inherent powers to prevent abuse of any power. This is from a proscribed book and he has read from that proscribed book. It cannot form part of the proceedings.

Shri Hari Vishnu Kamath: In all humility, may I submit that the Chair has not got powers beyond rule 380 to expunge whatever it likes?

Mr. Deputy-Speaker: The Chair has inherent powers to do the correct thing. I cannot agree with the hon. Member (Interruptions).

Shri Ranga (Chittoor): What is your authority, Sir?

Mr. Deputy-Speaker: Under the inherent powers that the Chair has, I can do it.

Shri Ranga: You must quote something from the rules. You cannot do it without there being any provision in the rules. The Chair has no authority whatsoever except what is stated in the rules.

श्री हुकम चन्द कछवाय : इन शब्दों को कार्यवाही से निकालने से संविधान की हानि होगी।

An hon. Member: You cannot abrogate the rules (Interruptions).

Mr. Deputy-Speaker: I will look into matter and decide.

Shri Hari Vishau Kamath: That means they are not expunged now, and your order is rescinded for the time being.

Mr. Deputy-Speaker: For the time being it is.

Shri Hari Vishnu Kamath: Let the reporters note that they are not expunged.

Mr. Deputy-Speaker: I will look into the matter and give a decision.

Shri P. R. Chakraverti: Sir, when the Government proscribes something and definite rules and directives are issued, can any hon. Member use [Shri P. R. Chakraverti]

that proscribed book in Parliament? I, therefore, suggest that all these proceedings should be expunged.

Mr. Deputy-Speaker: I have asked him not to quote from that book. He has agreed to do that. There is no point of order.

Shri Radhelal Vyas (Ujjain): Sir, the book is here on the floor of the House. It should not be left there. I request you kindly to take it into your possession.

Mr. Deputy-Speaker: Order, order. Shri Masani may continue his speech.

Shri Surendranath Dwivedy: he has agreed not to quote from that book. But I want one clarification. It relates to your earlier order. I want to know whether we are not permitted to bring proscribed books and quote from them. I think are free to quote them. If at all any action is to be taken, it would be taken by the Government outside this House. We can bring any matter we like provided, as has been pointed out just now, it is not undignified or defamatory and things like that. If the Press publishes from the quotations given here, it is their responsibility. But so far as the House is concerned, I think he is free to quote from any book he likes unless it infrings our rules.

Mr. Deputy-Speaker: I do not agree with the hon Member. This is a law-making body, and whatever is done in this House must be constitutional and lawful. Nothing can be quoted from a proscribed book.

Shri Hari Vishnu Kamath: May I Sir, in all humility, bring to your notice another aspect of the matter? Suppose we want to persuade the Government and to convince the Government that their action has been wrong, then we are within our rights to bring and read from the book here so that they may withdraw their order.

Mr. Deputy-Speaker The hon. Member can take it up with the Government.

Shri Hari Vishnu Kamath: This is the forum where we can take it up with the Government,

Shri M. R. Masani: Sir, I did not take an opportunity to speak on the point of order raised on your ruling. May I before resuming my speech draw your attention to rule 380. I would like to be quite clear that I am speaking on the basis of rule 380 being respected and what I have said so far not being touched in the records of this House. It is on that basis I am continuing; otherwise I would like to be excused from carrying on with this public duty.

I am really shocked at the shown by some hon. Members which seems to show a "slave mentality." I have mentioned that from January, 10, I have been trying by correspondence with my hon. friend, Shri Nanda to get him either to withdraw the ban, the shameful ban on this book, or to let me know, at least privately, what is wrong with it. From January 10, I have been patiently waiting sending him reminders. My hon. friend the Deputy Home Minister sitting opposite knows that a week ago I said to him that I would not like to raise this matter on the floor if he would kindly get a decision taken. He too failed to get a decision taken one way or the other. What other alternative is left to anyone who wants to preserve liberties in this country but to come to this high court of Parliament and raise it? I feel, Sir, that the attitude of certain hon. Members amounts to throttling me in the pursuit of my public service in this country.

This is a chapter that brings no credit on this Government. They have banned a book which wil be good for every scholar on this subject in India to read. It is a book that brings us education on the rea-

lities that surround us on our frontiers, and just because it makes a perfectly legitimate and restrained criticism, which I am trying to read to this House, against the shameful record of the failure of our Minister in dealing with the affairs of this country, is this book to be banned?

After all, Acharya Kripalani my friend Shri Jaiprakash Narain, Dr. Lohia and I have said much harsher things about the Prime Minister in this House and outside. If a scholar on the subject shows us by documentary proof that our Government has been made a complete fool of by Chou En-lai is that a reason for banning the book?

And who are we fooling? Are the Chinese not going to read the book and benefit by it? Is the whole world not reading it today? Has it not been reviewed on the front page of the Times Literary Supplement? Who are we trying to fool? Only ourselves. We are trying to put blinkers on our eyes so that we may go on believing that we are on the right path when we are not. It is only one more example of that self-righteousness which our Prime Minister quite rightly denounced yesterday, when I had the honour to say "hear, hear" to him. This is an example of self-righteousness, putting on coloured glasses and saying that nobody dare criticise us in the world. We might be tin pot dictators in our own country, but the world is not going to stand for it. Our name is sullied when we do these things.

There is another book which is now coming out and I want to ask Minister about it. It is the Home called "Study of the Border Quesby Professor Lamb. fessor Lamb is one of the foremost scholars, like Mr. Patterson, on these areas. He has written a book called Study of the Border Question which, unfortunately for us, does not see eye to eye with our Government's position on the frontier dispute. It is published by the Royal Institute of International Affairs, Chatham House,

one of the most esteemed and distinguished learned societies of world. Are we going to ban it? Are we going to again make a laughing stock of ourselves?

Who are we to tell the people India what they shall read or not? are these men, these semiliterate men, to tell the people of India whether they should read book or not? If they have no time to read high class books, why should they stop others from reading such books? (Interruption).

Shri Sinhasan Singh: Sir, is "semiliterate" parliamentary?

Mr. Deputy-Speaker: Order, order.

Shri M. R. Masani: Sir, it is possible that the Home Minister and his colleagues are not interested knowing the facts about our dispute with China. It is possible that they want us to lose Sikkim and Bhutan one after the other, by their follies. Are the rest of the country to tight and see this country dragged to ruin as is being done by our Government today?

15.28 hrs.

[MR. SPEAKER in the Chair]

Therefore, if you want the people of India to know the facts-and our Constitution says that the fact shall be known-then I say that this ban on this book is an outrage on Constitution. Article 19 of the Constitution simply lays down certain reasonable restrictions. The able restrictions can be on one of the following three grounds: One the security of the State. Is it suggested that the security of the endangered is because Republic a high level study of our dispute with China, which is anti-China, pro-Tibetan and pro-India, is read by our people? Can any man in senses misuse in this way the authority given to him by the Constitution? I say the Home Minister has misused his authority. That is why from January to now he could not give an honest reply. He does not know the reply yet. No doubt he will fabricate a reply by tomorrow.

Shri C. K. Bhattacharyya: Sir, Shri Masani just now called us semi-literate men. Will you kindly tell him not to waste his words on these semi-literate people?

Shri M. R. Masani: I referred only to those who banned the book and not to the hon. Member. I know he is highly educated, as good as myself.

The point that I was making was this, that the security of the State is not going to be endangered by people in this country reading a book. The whole point of the book is that the Chinese are aggressors, that Chinese Communists are bandits, that they destroyed the liberty of the people of Tibet for whom Mr. Patterson has a special affection, and the only criticism of us is that we do not know our real interests and, in trying to placate the Chinese, we betrayed and sacrificed the poor people of Tibet.

Shrimati Yashoda Reddy: Sir, or a point of order. Just now the hon. Member has said or asked "who is this Government to ban this book?" My point is the hon. Member can question the discretion of Government in the case of any particular book and say this particular book should not have been banned for any reason. But can he question the right of the Government themselves to ban the books? Because, they have the right and discretion to ban any book. So, he cannot ask "who is this government to ban this book?"

Mr. Speaker: It is his peculiar way of putting it that it has been done wrongly.

Shrimati Yashoda Reddy: He should put it in a better way.

Shri M. R. Masani: I am too old to learn from the esteemed young lady Member how to speak in this House. She will have to put up with me as I speak since my constituents have been mistaken enough to think that I should speak in this manner.

There are three purposes only for which a book can be banned. One is

the security of the State. I have made out that there can be no question of the security of the State being endangered by a book, the every title of which is Delhi versus Peking, which goes to make out that Peking is wrong and Delhi is right, which praises our Prime Minister, which even praises our policy of non-alignment, with which I am in extreme disagreement. Therefore, I have no reason to agree with every word in this book; I have to disagree with many parts of this book; for instance, when Mr. Patterson praises or applauds the policy of nonalignment, he is wrong. But is that a reason for banning the book? That is the question I am asking. Therefore, it is quite obvious that a book which is anti-Communist China and pro-Tibet and pro-India cannot endanger the security of the State.

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The second argument can be that the book offends against friendly relations with a foreign State. That is the second reasonable restriction under article 19. Which friendly State does this book endanger our relations with? Not Tibet; only Communist China. Is that a friendly government? I ask again: is it a friendly government? We are at semi-war with that Government and, but for the weakness of the Prime Minister, we should have officially declared war with them. De facto we are at war with Communist China. Therefore, it cannot endanger the friendly relations with a friendly country. The second argument does not apply to this book. I hope it does not, and I hope it is not as an act of appeasement of Mr. Mao Tse-tung or Mr. Cou Enlai that the Home Minister has banned this book against our own interests.

And the third objection can be decency, morality or defamation. Decency, defamation or morality does not arise in this case. Then I ask my hon. friend under what power given by the Constitution have they incorrectly banned this book? It is no good the Minister reading some rules

which say he has the power. Today he is misusing that power and the whole purpose of my speech today is to point out that this government is misusing the powers given to them under the Constitution, and that is what we are here for; the opposition in this House is here to point out the misuse of power and misdeeds of this government.

Shri C. K. Bhattacharyya: Why does he not challenge it in a court of law. There the hon. Member would be out of court.

Shri M. R. Masani: It may be the hon. Hom Minister or the Ministry feels that it is not a good book or they feel that on details it has gone wrong. But are bad books to be banned in a free society? Are our markets not full of bad books of various kinds on various subjects? If he starts banning bad books or undesirable books, where are we going to stop? The only reasons for banning books, as I have shown, are the security of the State, endangering relations with friendly powers, and indecency or pornography, and I have given arguments to show that this book does not fall under any of these three categories. Therefore, 1 have to come to the conclusion that there has been gross misuse of authority by the Home Minister in this case.

I am sorry that the Home Minister, to whom I gave three months' notice to put himself right, in spite of repeated promises to read the book and make up his mind, has failed to do so. I am very sorry that he has done this. If he had given a straight reply, I might have argued with him and need not have raised this issue here. Now I hope we are entitled to ask him at the bar of this Parliament to account for his misdeeds, to tell us how dare he, why does he, interfere with our right to read what we want in this country. We are free citizens, we are adult people and our intelligentsta, which reads this book in English, is not going to be contaminated by some dangerous thoughts. If you bring in the doctrine of dangerous thoughts, if there are any Fascist trends, we in this House are there to see that these incipient Fascist trends that are divulged by incidents of this kind are put a stop to.

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Well, Mr. Speaker, while you were not in the Chair, an attempt was made, I am sorry to say, by some hon. Members in the same spirit of intolerance to ask that the remarks I made here, including quotations, from the book should be expunged.

Mr. Speaker: The hon. Deputy-Speaker has promised to consider it.

Shri M. R. Masani: Therefore, I am only appealing to you to look at rule 380.

Mr. Speaker: It is for the hon. Deputy-Speaker to do and I am sure he will consider that.

Shri M. R. Masani: Very well. I can only express the hope that the same judicial approach will be preserved in this case, as has been suggested and as it has always been the case in this House, and nothing that is in order under rule 380 will be expunged from the record of this House. Otherwise, it means that we are being throttled in carrying out our public duty.

Shri R. S. Pandey: Mr. Speaker, certain statements have been made outside the House by Shri Masani regarding the Kashmir question which go against the Constitution of this country and the policy of this country. Could he say something on the Kashmir question?

Mr. Speaker: What does he want me to do?

Shri R. S. Pandey: I will repeat it. Certain statements were made by Shri Masani outside the House regarding the Kashmir affair. I want to say that he should give his view on the floor of the House, because his view is against the fundamental policy of the Government.

Mr. Speaker: Order, order. This is not the manner to make a speech. A Member can make a speech when he is called upon and he gets his turn. Otherwise, only personal explanations can be made and rare interruptions. Statements cannot be made in this manner.

Shri Hari Vishnu Kamath: We got the impression from the Deputy-Speaker's observation that before he makes up his mind in the matter he would consult you. That is why my colleague Shri Masani has pleaded his point.

Mr. Speaker: If he consults me, I will give my advice if I have any. It is not for the hon. Members to say what advice I should give.

Shri Hari Vishnu Kamath: I simply wanted to request you to bear in mind this aspect of the matter that expunctions should not be made without reference to rule 380.

Mr. Speaker: That is all right. Shri Sheo Narain.

भी शिव नारायण (वांसी) : प्रध्यक्ष महोदय, मैं भ्रापका बड़ा श्रनुष्रहीत हूं कि भाप ने मुझ ऐसे बड़े विद्वान के बाद बोलने का मौका दिया है . . . .

भ्रष्यक्ष महोदयः मैं घाप को भी बड़ा भारी विद्वान समझता हूं।

श्री शिष नारायण: उन्होंने प्रपना सारा समय एक ही इशू पर बिता दिया है। मैं उस इशू को लेने नहीं जा रहा हूं। मैं मिनिस्टर साहव को बघाई देता हूं कि उन्होंने हिन्दू मुस्लिम झगड़े को बड़ी बुढिमानी से निपटाया है। मैं तिवेदी साहब से कहना चाहता हूं कि वह मेरी बात को जरा घ्यान से सुनें। उन्होंने कुरप्शन की बड़ी चर्चा की है। हमारे नन्दा जी ने एडमिनिस्ट्रेशन में से इसको दूर करने की प्रतिज्ञा की है भौर वह पहले होम

मिनिस्टर हैं जिन्होंने इस तरह की प्रतिज्ञा की है। उन्होंने कहा है कि वह दो साल के अन्दर इसको खत्म कर देंगे। मुझे पूरा या नि है वह इस में कामयाब होंगे और उसी तरह से होंगे जिस तरह से अर्जुन ने प्रतिज्ञा की थी कि मूर्यास्त के पहले पहले वह अवश्य जयद्रथ को मार देंगे। इस में सभी भाइयों के सहयोग की जरूरत है। लेकिन सहयोग न दे कर हर आदमी उलटे यह कहता है कि कुछ नहीं किया गया है। मैं समझता हूं कि हम इसके लिए कसूरवार हैं, दूसरी तरफ बैठे हुए माननीय सदस्य इसके लिए कसूरवार हैं। हम उनकी तरह से निराशावादी नहीं हैं। नन्दा जी गांी जी के चेले हैं। उन्होंने जो प्रतिज्ञा की है, उसको वह पूरा करेंगे।

धव मैं उस कम्यनिटी का प्रश्न धाप के सामने रखना चाहता हूं जिससे मैं श्राता हूं। मान्यवर, जिस निर्वाचन क्षेत्र से मैं घाता ह वहां पर कबीर साहब की समाधि है। पाज भी कबीर साहब हमारे निर्वाचन क्षेत्र में दफ़न हैं। हिन्दू मुस्लिम युनिटी का नमुना ग्रगर ग्राप को देखना हो तो वह हमारे निर्वाचन क्षेत्र में ग्राप देख सकते हैं। मैं जनसंघ वालों से कहना चाहता हं,गोलवलकर साहब के शिष्यों से कहना चाहता हूं कि इस देश के भ्रन्दर जब तक तिरंगा झंडा है, जब तक कांग्रेस है तब तक वह हिन्दुन्नों को तथा मुसलमानों को भी प्रोटेक्ट करेगी, उनकी प्रोटेक्शन की जिम्मेदारी उस ने ली है, वह उसका नारा है। रूड़केला में जो कुछ हम्रा है, उसके लिए हमें दु:ख है। हमारे कुछ लोगों ने वहां ऐसे काम किये हैं जिनके लिए हमें पश्चाताप करना है। लेकिन उसके लिए गवर्नमेंट भी जिम्मेदार है। पिछडे वर्ग 🛪 लोगों ने जिन्होंने ऐसी हरकतें वहां कीं. उनकी शिक्षा दीक्षा का प्रबन्ध गवनंमेंट को करना चाहिये था, उनके रहन सहन का उचित प्रबन्ध सरकार को करना चाहिये था। हरिजन समाज इस देश का बड़ा पिछडा वर्ग है। दस करोड़ इस देश के धन्दर हम लोगः बसते हैं जो पुग्तहापुग्त से पीछे जा रहे हैं, गरीबी की चक्की में पिस रहे हैं। कहीं पर दो लाख और कहीं पर पांच लाख रिफ्यूजीज को भेजा जा रहा है। उनको हम बैलकम करते हैं। हम पुराने रिफ्यूजी हैं, न हमारे पास रहने को मकान है, न खाना है और न कपड़े हैं। होम मिनिस्टर साहब से मेरी अपील है कि सरकार हम को जितना पैसा देती है उस का सही इस्तेमाल नहीं होता। हमारे बच्चों को इन टाइम स्कालरिशप नहीं मिलते, पुस्तक नहीं मिलतीं। इसलिये इस पर वे ध्यान दें।

मैं होम मिनिस्टर को इस बात के लिये बधाई दुंगा कि उन के पास मैं ने एक करप्णन का केस रिफर किया और उन्होंने फौरन उस के लिये स्टेप लिया। हमारे मित्र उधर से कहते हैं कि वह कुछ काम नहीं कर रहे हैं। लेकिन जो ध्रादमी ध्रच्छा काम कर रहा हो उसकी हिम्मत बढानी चाहिये, उस से सहयोग करना चाहिये। मैं श्रफसरों से भी कहना चाहता हं कि उन में से हर एक को जिम्मेदारी महसूस करनी चाहिये। बहत से लोग उधर से बोले लेकिन उन्होंने छोटे छोटे ग्रादिमयों के केसेज को कोट किया श्रीर कहा कि कुछ चपरासियों को बर्खास्त किया गया । लेकिन मैं कहना चाहता हं कि हम ने बड़े बड़े प्रफसरों को चेक किया । कैसे वे कहते हैं कि इस मामले में कुछ नहीं हो रहा है। लेकिन उनका सहयोग चाहिये क्योंकि डिमाकेटिक सेट प्रप में जितनी जिम्मेदारी हमारी है उतनी ही श्री द्विवेदी की भी है कि इस देश की रक्षा में वे भी हाथ बटायें।

पुलिस के बारे में मैं होम मिनिस्टर का अटेंशन ड्रा करना चाहता हूं कि आज गांवों में पुलिस का राज है। जब कोई उन के पाम रिपोर्ट लिखाने जाता है तो रिपोर्ट लिखाने बाले को ही वे डंडों से मारते हैं, उन को परेशान करते हैं। अगर इस ऐडिमिनिस्ट्रेशन को क्लीन नहीं किया गया तो देश का कल्याण नहीं हो सकता। मैं अकली कहता हूं, मैं कांग्रेम का आदमी हूं, आप का एलची हूं, नीचे से

मेसेज ले कर भाता हूं भीर गवनंमेंट को बतलाता हूं । यह मेरी ड्यूटी है इसलिये उस को श्रवगत कराने की कोशिश करता है। मैं कहता हूं कि श्राप के यहां श्राज पूलिस राज है। भ्राज देश में शान्ति नहीं है। भ्राप की दिल्ली के अन्दर, नार्थ ऐकेन्यू में, जहां हम लोग रहते हैं, कोई ग्रमन व ग्रमान नहीं है। हमारी एक बहन के यहां चोरी होती है भ्रौर उन्हीं को धमकी दी जा रही है। यहां की पुलिस पता नहीं बया कर रही है। श्राप की पुलिस होती है। थी द्विवेदी का रेडियो भी चला गया । भ्रगर यहां पर चिराग तले भ्रन्धेरा होगा तो फिर देश की क्या हालत होगी। मैं जो कुछ कह रहा हूं ईमानदारी से कह रहा हूं। मैं श्राप की इजाजत से कहना चाहता हं कि मेरे मित्र यहां हंस रहे हें. श्रपनी जिम्मेदारी सोच कर जो कुछ कहंगा वह बहुंगा, गैरिजिम्मेदारी से नहीं बहुगा, वयोंकि हमारी भी उतनी ही जिम्मेदारी है जितनी कि ग्राप की जिस्मेदारी है। ग्राज गांवों में चैन नहीं है । मैं ईमानदारी से कहता हूं कि लोग गांवों को छोड़ कर भाग रहे हैं। श्राप इस तरह का इन्तजाम करें कि ग्राफिसमं का रोटेशन हो इधर उधर । भेद यह है कि किसी को तन्छ्वाह यहां ज्यादा मिलती है श्रीर दूसरी जगह कम मिलती है। इसलिये वे यहीं रहना चाहते हैं। मैं कहना चाहता हं कि उन लोगों में से किसी के स्टेटस में कोई फर्क न रिखये। **भ**गर उत की डिग**ि**टी हुरेगी तो काम ग्रच्छा चलेगा। लोग यहां डिपार्ट-मेंट्स से प्रमेंट हो कर ग्रन्ते हैं। जिन को यहां पर नया नया लाया जाता है वे गडबडी करते हैं।

मैं यहां पर पब्लिक सर्विस कमीशन श्रौर हरिजनों के रिश्रेजेन्टेशन के सिलिक्ष्ति में कहना बाहता हूं । मान लीजिये हमारा लड़का किसी यूनिवर्सिटी से एम० ए० पास है या बी० ए० पास है श्रौर किसी दूर रे बी० ए० या एम० ए० पास लड़के के मुकाबले में एफिशिएंमी में कम नहीं है तो उस को को है

## [श्रो शिव नारायण]

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न लिया जाये । ग्राज सब इंस्पेक्टरी के लिये साढ़े पांच फिट चाहिये। श्रगर मेरे लडके की जंबाई पांच फिट, छः इंच है, उसका सीना ३२ इंच है, तो उस को लिया जाना चाहिये। लेकिन हमारे लडके को निकाल दिया जाता है। जब वह पब्लिक सर्विस कमीशन के सामने जाता है तो प्रैक्टिकल एग्जामिनेशन में उप काफोल कर दिया जाता है। मैं इस गवर्नमेंट से कहना चाहता हूं कि वह जो कुछ कहती है उन को ईमानदारी से करे। ग्राज स्थिति यह है कि :

"कहता बहुता मिले, गहता मिला न**ु**कोय" इस की प्रावश्यकता है। प्राप हम्को थोड़ा दें, मैं उतने ही पर ख्श हं, लेकिन आप जो कहें उन पर अमल करें। यह सरकार की इयटी है, कांव्य है।

श्री सुरेन्द्रनाच द्विवेशी : बिल्कुत झूठी सरकार है ।

श्री शिव नारायण : ग्राप झुठे हैं, ग्राप गलन बान कहते हैं। हमारी सरकार जिम्मेदार है, भ्राप को प्रोटेक्शन देती है, कैसी बात भ्राप कह रहे हैं। हमारी सरकार झूी नहीं है, भने ही घाप झूठे हों। घाप यहां पर उत्तट पलट कर बातें कहते हैं। यह प्राप का रास्ता है।

श्रम्बद्धा महोदय : श्राप श्रपनी कहें। श्रपना भाषण देते जायें।

भी शिष नारायण : मैं सरकार से कहना चाहता हूं हमारे लिये वह जो कुछ करे उस का वह उचिन प्रबन्ध करे। हमारी शिक्षा दीक्षा की, रहने सहने की, भ्रोर ध्यान दें। हम को पैमा टाइम से नहीं मिलता । श्राप हम को स्कालरशिप मत दीजिये, खाना, कपड़ा श्रीर किताब दे दीजिये ग्रगर ग्राप देश के गरीब बच्बों को पढ़ाना चाहते हैं। श्राज जरूरत इम की है कि हिन्दुस्तान के पैसे का मिसयूज

न हो, इसलिये इस की तरफ ध्यान दिया जाना चाहिये ।

श्राज लैंडलेस लेबरर्स कितने हैं।

एक माननीय सदस्य : वे लोग (स्कूटर रखते हैं।

भी शिव नारायण: प्राज स्कृटर की बात व लोग कह रहे हैं जो कि खुद स्कृटर रखते हैं, मकान रखते हैं, नई नई गाड़ियां खरीदते हैं क्योंकि उन के पास पैसे हैं। हम गरीब हैं इसलिये सरकार से कहते हैं। हम लोग गरीबों को रिप्रेजेन्ट करते हैं, कैपिटलिस्टों को रिप्रेजेन्ट नहीं करते हैं। मैं इस गवर्नमेंट ्से कहूगाकि :

"गरीबों को मिले रोटी तो मेरी जान सस्ती है" यह नारा राजगुरु, सुखदेव ग्रीर भगतसिंह ने लगाया था । मैं गरीबों को रिप्रेजेन्ट करता हुं श्रीर मांग करता हूं कि यह समय की पुकार है कि १० करोड़ भ्रादिमयों को इंग्नोर न किया जाये । श्राप उन को प्रोटेक्शन दें । जो स्राप की खाली जमीनें हैं वह उन लोगों को दें। उन को जगह दी जाये ताकि उन को शक्ति मिले । हम श्राप का प्रोटेक्शन करेंगे श्रौर ब्राप के साथ साथ लड़ेंगे दश्मन का मकाबला करने के लिये।

मैं थोड़ी सी बात पाकिस्तान की कहना चाहता हूं। पाकिस्तान ने लाखों ग्रादमी वहां से खदेड़ दिये हैं। यहां भी कुछ मन-श्राथराइज्ड श्रादमी श्रा कर बस गये हैं। उन को पुश म्राउट करने की जरूरत है। माज मैं म्राप से यह कहंगा कि हमें पाकिस्तान से जमीन मांगनी चाहिये क्योंकि यह कोई बात नहीं है कि हमारे श्रादिमयों को वहां से धक्का दे दिया जाये और हम तमाशा देखते रहें। श्रीनन्दाने श्रर्जुन की तरह से प्रतिज्ञा की है, उन को इस की पूर्ति करने के लिये मर्ल रहना चाहिये। हम ने शिवा जी का इतिहास देखा है, महाराणा

का इतिहास देखा है। इस उन इतिहास के पन्नों को भूले नहीं हैं। मैं आज आवेश में नहीं कह रहा हूं, ठे दिल से कह रहा हूं कि हिन्दू जानि की परम्परा रही है कि वह सब को शरण देती रही है। हम ने विभीषण को शरण दी है, सब को शरण दी है। यह हमारी भारतीय संस्कृति रही है। जनसंघ के सदस्यों से मैं कहना चाहता हूं कि मैं उनसे कम भारतीय संस्कृति को नहीं जानता हूं। रामायण को हम जानते हैं, राम लक्ष्मण को जानते हैं, में उसी इलाके से आया हूं। इस देख संस्कृति रही है कि:

> "छिमा बड़ेन को चाहिये घर छोटेन को उत्पाद्"

यह भारतीय संस्कृति का भादमं है, यह जवाहरलाल जी का भादम है। भाज हमारे मित्र तरह तरह की बातें हमारे बुजुर्ग लीडर के बास्ते कहते हैं। भाज सारा देश उसके पीछे हैं, देश भर उसके जीवन की कामना करता है, भी भगवान से प्रार्थना करता हूं कि हमारा प्राइम मिनिस्टर शरदः शतं जीवत । हमारा प्रधान मंत्री १०० वर्ष तक जिये (Interruption) जिससे देश का कल्याण हो।

ग्रध्यक्ष महोदय: हमें माननीय सदस्यों का मजाक नहीं उड़ाना चाहिये, उन को मुनना चाहिये।

श्री शिव नारायण : उनके नेतृत्व में हमारा देश फले फले ।

इन शब्दों के साथ में पुन: सरकार से निवंदन करन चाहता हूं कि वह हम गरीबों को जो मदद दे रही है उसको ठीक से दे, बौर श्रिषकारी वगं भी ठीक से काम करें । हम बड़े श्रापात्काल से गुजर रहे हैं । दायें वायें चारों तरफ दुश्मन सगे हुए हैं, कोई हमारा मित्र नहीं है । कहना चाहता हूं कि : "कर बहियां बल भापनी, तजा पराई भास"

भगर हमने इस पर भमल नहीं किय तो हम देश का कल्याण नहीं कर सकेंगे।

इन शब्दों के साथ मैं इस विभाग के अनुदानों का समर्थन करता हूं और श्राशा करता हूं कि यह देश जगेगा, उठेगा शौर आगे बढ़ेगा तथा अपनी रक्षा करेगा।

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): Mr. Speaker, Sir, I am very grateful to you for giving me this opportunity to place some facts before this hon. House in answer to some of the points that were raised during the discussion on the Demands of the Home Ministry. Most of the speakers yesterday did devote quite some time on the welfare of Backward Classes and during the debate they did bring out certain drawbacks. They also wanted certain improvements to be made. When I say the Backward Classes, I mean, the Scheduled Castes, the Scheduled Tribes and other Backward Classes. They all suffer from economic backwardness; but the Scheduled Castes have a peculiar social disability, that is, the stigma of untouchability with which they suffer. The House knows of the number of steps that have already been taken to relieve this section of the population of this undesirable stigma.

Having taken so many steps we have not rested quite. We are in constant touch with the State Governments who are the implementing authorities to ensure that the working of the Untouchability Offences Act is tightened. This was also taken up at a recent conference when all the State ministers in charge of the Backward Classes met to discuss the Dhebar Commission's report and this question was dealt with in detail. Later, when the Central Advisory Committee on Harijan Welfare met in December last, this

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question was thoroughly discussed. In pursuance of all these meetings and discussions, we have recommended to the State Governments to appoint certain State level committees. Maharashtra had already appointed committee headed by Mr. Tapase who was formerly a Minister in the Maharashtra Cabinet and now he is also a Member of the Rajya Sabha. committee's references were very useful and so we have requested all the other State Governments also to formsimilar committees so that they will be able to take stock of the existing measure and to assess how far this measure has been useful and also proved successful and also to find out what practical difficulties there are the effective implewhich impede mentation of this programme. We have also requested them to let us know what further measures can be taken to completely eradicate this evil. This review will particularly be useful when we draw up the Fourth Plan Schemes.

Then, Sir, last year we gave an assurance in this Parliament that we would refer this matter to the Community Development Ministry. pursuance of that, the Ministry of Community Development have requested the State Governments to instruct the panchayati raj bodies to take an active part in the campaign against untouchability. We have also requested the Ministry of Community Development to consider whomer they could write to the State Governments asking them to instruct the Block Development Officers to closely follow the working of the Untouchability Offences Act. For this, the Commis-Scheduled Castes sioner for Scheduled Tribes is already designing a pro forma by which the Block Development Officers will be able to know what impact the Untouchability Offences Act has made and how many people have been caught under the Act. They will also be able to make a general assessment of the eradication programme of untouchability.

The House is well aware that the Central Government has issued instructions to the Central Government officers that the offence of untouchability should not be practised by the employees working in the Central Government and we have also reguested the State Governments to follow a similar line of action.

Last time, I said that we would go in for an amendment of this Untouchability Offences Act, if it was necessary. For this, we wrote to the State Governments and most of the State Governments have not said anything excepting the Government of Mysore. But we are not going to keep quiet on this. We are now going to take steps to see if any further amendment could be made and we are consulting the Law Ministry and the suggestions that the Government of Mysore has given will also be taken note of.

In order to eradicate this evil, the Information and Broadcasting Ministry has brought out five or six films and they are being distributed to the mobile cinema vans under the Field Publicity Unit of the Ministry of Information and Broadcasting. have also decided to have an exclusive seminar on untouchability. For this, we have written to the Chief Minister of U.P. to see whether she will give her cooperation and hold this seminar in U.P. sometime this year In audition to this we also thinking of Sassesting to State Governments whether they could cancel the licences issued to commercial establishments. like, hotels, barbar shops and cinema houses where untouchability is practised. I hope they will be able to follow this. We are also suggesting to them to see that while they are granting licences to the future establishments, they should make it incumbent on those establishments that they do not observe untouchability. Some Members expressed yesterday that the people living in the villages are not aware of this Untouchability Offences Act. So, we have also requested the panchyati raj bodies to display the

Untouchability Offences Act in large notices. I hope this measure which we are suggesting to the State Governments through the Community Ministry will be able Development There meet that drawback. to suggestion from 118 also а should Government that the State grant permits for lorry and bus services to the Harijans and scheduled caste community by which they will be able to employ some of their people and their position may also improve. These are a few steps that we have taken in regard to the eradication of untouchability. All this is our earnest attempt. But over and above all this, unless there is a change in the minds of the people who are observing this untouchability, I think, we may not be able to achieve very much. Over and above this, I think, if the economic position of these people who are put to this humiliation is raised, then we may be able to achieve the desired effect. So, towards that end, we are giving to the State Governments certain financial assistance education and other genetowards ral development programmes. fall in two sectors, one as the State sector schemes and the other as the Central sector schemes. The Central sector schemes are fully financed by the Central Government. As regards the State sector schemes, in the case of those which are taken up for education, 75 per cent is met by the Central Government and 25 per cent met by the State Government whereas for the other general schemes, 50 per cent is to be the matching grant of the Central Government and the rest 50 per cent is to be met by the State Government. So, we take part in all the programmes of development for the scheduled castes and scheduled other backward classes. tribes and Some Members yesterday mentioned that not much is being done in this regard. I do not say we have done lot. But at least we can say that the number of scholarships have increased from 731 in 1949 to 86,339 in 1962-63 when it was 75,671 in 1961-62. Similarly, the amount spent on the post-

matric scholarships in the year 1961-62 was Rs. 3,52,62,401 and in 1962-63 it is 4,12,12,988. So, there has been a certain increase in the number of scholarships. Wherever there has been demand for more, both in the postmatric and in the pre-matric scholarships, we have met the demand. As regards the scheduled tribes, almost all the students who applied for postmatric scholarships got it whereas in the case of scheduled castes, only a minimum means test is applied, that is, those children who apply scholarships and whose parents draw more than Rs. 500 are given a little less.

#### 16 hrs.

While speaking on the scholarships awarded by Government, a number of hon. Members expressed their concern about the delay in the disbursal of the scholarships. It is true that periodically there have been some complaints during the previous year, and occasionally even during the year under review, one or two complaints were brought to our notice. Hon. Member, Shri Subodh Hansda was very vehement about this matter yesterday. We have taken steps to minimise the time lag. Of course, it is really a hardship to the Scheduled Castes and Scheduled Tribes students and backward classes students if they get the scholarships at the end of the year. If some of the students face this difficulty and leave the institution on account of his delay, then, it is really very unfair to them. So, we have taken a number of steps. wrote to the State Governments earlier. They said that the working of the scheme for the disbursal of scholarships was working all right and they did not need any changes. But, we did not stop there. We took stock of the situation and then found that there were certain drawbacks. again wrote to the State Governments pointing out the specific instances brought before us by the Members of Parliament, and in pursuance of that, a number of State Governments have made many changes, and I can

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that in most of the States, the scholarships are sanctioned in one instalment, as, for instance, in Andhra Pradesh. The heads of institutions have been requested to send a list of renewals earlier in the month of July, and the State Governments have delegated the power of disbursal of scholarships to the heads of institutions and also to the district officers instead of its being processed as at present at the Social Welfare Directorate, which takes a long time.

Some hon. Members had mentioned also some time back that there was difficulty in getting the scholarships because of the delay in the printing of the forms for scholarships. So, we took this matter up with the Education Ministry. They have very kindly agreed to have these forms printed in the Education Ministry at the Centre and then distribute them and that too in time so that this may not cause We have also suggested any delay. to the Education Ministry that we would be able to meet any extra expenditure that they may have to incur on special staff for the disbursal of the scholarship amounts.

So, in this way, we have taken steps to minimise the delays. My friend from Orissa, Shri Ramachandra Ulaka, said that the number of prematric scholarships in Orissa was very inadequate and that the Orissa Government had taken up the matter with us. I would like to submit that there has not been any request from the State Government. But we always feel that there is a need for giving more scholarships both in terms of the amount and in terms of number. and we shall always be ready to find funds. If the State Government make a reference to us, we shall look into it.

Shri Rama Chandra Mallick (Jaipur): With regard to Orissa, I have got a letter from Shri Sanganna, the Minister in charge of tribal and rural welfare in Orissa....

Shrimati Chandrasekhar: I too have received a letter from the Minister of Orissa but that was in connection with the scholarships for other backward classes. We have taken action in that matter. The point referred to by my hon, friend Shri Ramachandra Ulaka was in regard to scholarships for Scheduled Castes and Scheduled Tribes. We have not had any reference from the State Government on this matter. If that is made, we shall certainly look into it, and I do not think that we shall hesitate to make more funds available for this purpose.

After giving this education which is to lift these people up economically, we now come to the services and see the position. Of course, I do agree we have not done real justice by way of filling up the reserved posts completely. It is nearly 13 years since we have been having these reservations and very little has been done. So to overcome this difficulty, we started pre-examination training courses at Allahabad, and two years ago in Bangalore. In the last 4-5 years training has really helped, judging from the results that we have. Even last year. I said we were able to fill all the reserved posts in the IAS, IPS and the IFS. This year, it is very encouraging. 95 persons were selected for the IAS. Of them, there are 14 scheduled caste and 5 scheduled tribe candidates taken. This works out to 20 per cent as against the reserved quota of 171 per cent. Similarly, in the foreign service, out of 20 selected, 2 are scheduled caste and 2 scheduled tribe candidates. This also fulfils the quota. In addition, it is a matter of real gratification that one of the scheduled caste candidates by name Shri Charan Das Siddu from Punjab secured by merit a very high place, 10th place. We are sure this is the result of the training that has been given to these young men in the Allahabad training centre and also the Bangalore training centre. These results are encouraging.

I do not say that by these few young men getting into the top service, all that is wanted to be done for these poor millions has been done. We know there is under-representation in a number of other services in the Central Government. We have decided to extend these facilities of pre-examination training to the State Civil Service competitive examina-tions and also other UPSC examinations other than the combined competitive examinations. As regads the State services, we have requested State Governments to draw up schemes for giving training for these We have also assured young men. them financial assistance. I am glad to inform the House that on persuasion of the Ministry the Directorate General of Employment and Training has agreed to take up a large programme of training of scheduled caste and scheduled tribe youths for all kinds of vacancies, in class III parti-As part of the vocational training programme, we propose to make an immediate begining in respect of UPSC examinations by starting a training centre shortly in Delhi for the following examinations: (1) assistant grade examination, (2) clerical grade examination, (3) stenographers' grade examination. This, we hope, will be able to help these young men as it has helped them in the IAS and IPS.

We have gone a little further. In 1956, we issued instructions to all public sector undertakings that the same reservation should be given in their services. Of course, when we took stock of the position, it was not very happy. So we again asked them, reminding them of their duty, to furnish annual statements showing representation of scheduled caste and scheduled tribe candidates in the public sector undertakings, so that we would be able to know whether the instructions have been followed.

Shri Subodh Hansda (Jhrgram): Why not have training arrangements there also?

Shrimati Chandrasekhar: We have.

In this case, we have gone a little further. We also contemplate questing the commercial and industrial undertakings in the private sector to take in scheduled caste and scheduled tribe candidates. wherever possible, and also to furnish such statistics of employment on a voluntary basis. This may have a desirable effect as happened in a similar policy regarding Indianisation of the staff in some foreign firms.

We had received representations regarding under-representation in the railways of the Scheduled Castes and Scheduled Tribes. The Bengal Provincial Depressed Classes League, and Shri Subodh Hansda, M.P., wrote to us earlier. We took this up, and the Home Minister wrote to the Railway Minister suggesting that there might be a discussion between Members of Parliament and the Chairman of the Railway Board about implementing the various orders relating to reservations of posts for the Scheduled Tribes. The Railway Minister has agreed to it The Railway Board has been keeping us informed of developments from time to time. The Railway Ministry has also collected information from most of the railways about the position and about the actual difficulties in the way of filling up the quota reserved for Scheduled Castes and Scheduled Tribes, and particularly the Scheduled Tribes. They are taking suitable action in consultation with the General Managers of railways and the Chairmen of the Railway Public Service Commission. The Ministry Railways have also informed us that instructions have been issued to the railways that where, due to Scheduled Tribes candidates not possessing the requisite technical qualifications, it is not possible to recruit them in higher for them, posts reserved an equai number of Scheduled Tribes should be recruited as trade apprentices, so that, in due course, they can be promoted to higher categories.

The Ministry has also initiated a study some months ago into the reasons for rejection of Scheduled Castes

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and Scheduled Tribes, candidates, in individual cases during the last five years. When all the available materials are collected, a thorough analysis will enable us to know the reasons for rejection of the Scheduled Castes Scheduled Tribes candidates, and which would help us to plan the preexamination training schemes which we are undertaking, and also enable us to know whether the appointing authorities have been too rigid in judging the merits of the Scheduled Castes and Scheduled Tribes candidates. This in turn will call for some action on our part.

I dealt with the service and scholarships common to both the Scheduled and Scheduled Tribes. A Castes number of Members mentioned about the working of the tribal blocs, and some suggested certain changes; they were very much upset about the drawbacks that are existing there. such drawback pointed out by them was that in the programme of tribal welfare blocs, the welfare workers were not properly trained. Here, I would give an account of the training programme that we have taken up for the workers in the tribal areas. The Ministry had come before the House at the time of the discussion of the Dhebar Commission Report and said in the Third Plan we would be having 500 blocs, and that later, in the Fourth Plan, if everything went on well, we would be having another 500 blocs. With these 1,000 blocs we need really men with sympathetic bent of mind to work in the tribal areas, so that those who are working there have to be given some orientation training, and I may also give the House some account as to what we have done.

The Tata Institute of Social Sciences has been conducting a one year course in tribal welfare for tribal welfare officers and other development officers. This the addition to the two year course in social work with specialisation in tribal welfare. This in-service training progremme for officers is

financed directly by the Government of India.

For training of bloc personnel such as BDOs agricultural extension officers, social education organisers and Mukhiya Sevikas requiring special orientation in tribal development work, two tribal orientation and study centres at Ranchi and Jabalpur have started functioning. Two more such centres will be set up by the end of the Third Plan. In the Ranchi centre, three batches of officers have already undergone training. The training of village level workers working in the tribal areas is proposed to be arranged through the State Governments under the supervision of the Ministry of Food and Agriculture. In the Gujarat Vidya Peeth, so far four training courses have been conducted. The officers serving in the tribal block have been trained in these courses. In the fourth Five Year Plan, it is proposed to set up four more tribal orientation and study centres for training a large number of extension officers who would be required for the tribal blocks. At the instance of this Ministry, the National Institute of Community Development has undertaken a one-month tribal orientation course for the benefit of senior officers such as Development Commissioners, Collectors, Registrars of Cooperatives, etc., and the Minister of Tribal Welfare, Orissa, has also attended the course for the benefit of his State.

It was also mentioned that the people working in the tribal areas should know the tribal languages and that primary education in the tribal areas should be taught in the mother-Nobody can deny the fact tongue. that primary education should always be taught in the mother-tongue and the officers working in the tribal areas should know the language. Then only they will be able to reach the people and they can have an impact on the people.

Regarding primary education, there are not many teachers among the tri-

bals, and with our educational programme, we will have more and more people to take to teaching. Besides the training programme, there is also a lack of books in tribal languages. Except in certain States, this has not gone far ahead. The tribal institutes in the different States have taken up the study of the tribal languages, as part of the programme, and the tribal research institute at Ranchi has a linguistic division. The Chindwara Institute in Madhya Pradesh and the Maharashtra Tribal Institute are also engaged in the preparation of textbooks. The NEFA administration has also produced about 100 books in 13 different languages. Bihar, NEFA, Nagaland are also preparing books in the tribal languages.

Dr. M. S. Aney: What is the script used?

Shrimati Chandrasekhar: They may be tribal scripts.

Dr. M. S. Ancy: Are there tribal scripts?

Shri D. J. Naik (Panchmahals): There is no tribal script.

Shrimati Chandrasekhar: In Bihar, for instance, I think there are a large number of languages. I am not quite conversant with that. I think according to the State language, the scripts are formed. The language is tribal language.

We know how important this sublect is. We have also given financial assistance to the Central Institute of Education to set up special units for the study of tribal languages. functions of the unit are to take up investigation and research into the problems of tribal education and to coordinate research work in tribal life and to take up special problems in the tribal life.

During yesterday's discussion, some hon. Members mentioned about the rehabilitation of the tribals wherever industrialisation has gone on. have had a detailed study made and we wrote to all the Ministries concerned; wherever these tribals are displaced, they should be rehabilitated. In Rourkela Steel Project, they have done well and they have rehabilitated nearly 2,444 families and most of them are adivasis, and they have resettlement colonies, and they give 33 acres of land per family; they also give a subsidy of Rs. 100. Similarly, the Bhilai Steel Project, the Durgapur Steel Project and the Heavy Engineering Project have given enough assistance; they give free transport for the tribals when they are to be rehabilitated; a certain amount is also paid to them.

for Grants

Along with the tribals, there is also another section called the denotified tribes, who were originally the criminal tribes. Even for them, there is a development programme drawn by the Ministry. The Ministry has given high priority for them in the third Plan. Earlier in the second Plan, these schemes were in the State sector; because there was a little set-back, we took it up in the central sector and the allocated funds are fully utilised in the development programme for the denotified tribes.

As regards the Union Territory of Delhi, we have nad discussions with the representatives.

Shri Basumatari: Instead of 'criminal tribes' some other word should be used.

Shrimati Chandrasekhar: Now they are called denotified tribes; they were formerly called criminal tribes. That is what I said. We have had discussions with the members of the denotified tribes, the Social Welfare Director and also the Chairman of the Public Welfare Committee. There are two things necessary for the people. One, the Children are to be given education. We are thinking of having more ashram type of schools for the children of people living here in Delhi and also to see how best they can be given some employment, so that they can lead a dignified living.

#### [Shrimati Chandrasekhar]

Last year during the budget discussion, we said we are thinking in terms of reorganising the set-up in the Ministry, i.e. both in the Commissioner's organisations and also in the Ministry. We said, in the Ministry we will have a full-time director to look after the work of the backward classes. In the Commissioner's organisation, we said we shall have for each State an Assistant Commissioner and in bigger States like Assam and Madhya Pradesh, two in each. The work regarding this is complete. The Director is also in station. He has been here for the last few months. One redeeming feature of this Director's work is he will not deal with files and he will not sit at the desk. He will have to go round the States, see the development programmes for all the backward classes and suggest to the people who are carrying on this work in the State Governments ways and means of improving. Because he is a touring officer, he can have discussions with the officers of the State Governments and remove the difficulties on the spot, which otherwise would result in protracted correspondence. He will be able to examine critically the programmes and the scope of the work and suggest any modifications if the local conditions do not permit the present programmes to go on successfully. With this officer having come into the Ministry to look after the backward classes work, we are very hopeful that the set-back which the programme of backward classes suffered all these years will be removed to a larger extent.

Regarding the Assistant Commissioners, we want to have IAS officers from the State Governments, so that they will know the language and the situation and they will be able to carry conviction to the State Governments with whom they have to work and get the work for the Commissioner's organisation done smoothly. So, we have got the posts created. The formalities have been gone through and in a couple of months they will be in position. For these people to work in the various State headquarters, all

the arrangements for accommodation and the necessary formalities have been completed. So, this will strengthen the work.

There was a mention by Shri Shashi Ranjan about the shortage of doctors and engineers. We know that there is shortage of doctors and engineers. There is shortage in man-power. This emergency also has highlighted point. In our country, because of lack of training there are men without enough training and vocational This has resulted in low productivity and low per capita income. There is also a large measure of unemployment and under-employment. At the same time, there is a continuing shortage of professional people and technical people who are needed in the which we have undertaken in our development programme and also for the defence of our country. A good deal of attention has been given to these problems, particularly since the onset of emergency, by the Directorate of Manpower and the recently established institute of Applied Manpower Research under the Home Ministry consultation with the other concerned Ministries and the Planning Commission.

#### 16.27 hrs.

#### [MR. DEPUTY-SPEAKER in the Chair]

For dealing with the technical manpower problems a committee was set up under the chairmanship of Professor M. S. Thacker and at the instance of that committee various steps have been taken by the Government last year to accelerate and step up the programme for providing facilities for training of technical personnel at almost all levels. In this connection the State Governments are being very helpful. In spite of all these steps it is a matter of regret that we have not enough doctors and engineers. They were not adequate for our defence services in 1963-64. Meanwhile the Government have decided that provision should be made in the rules for

recruitment of engineers and doctors for central ministries and departments that future entrants shall be liable to serve for a specific period in the defence services or on work relating to defence efforts anywhere in India or abroad if so required. The liability to serve in the armed forces will, of course, apply only to comparatively junior officers within the first ten years of their service. Government is also thinking of the desirability of having a national service so that we can deal with the requirements of defence services in any contingency.

I would like to say a word on the welfare activities taken up by this Ministry for the Central Government employees. A modest beginning was made in the year 1954-55 Rs. 55,000 was sanctioned for the welfare programmes. In 1963-64 Rs. 5.6 lakhs have been sanctioned, and the different ministries have started a number of clubs. There are 61 recreational clubs for the government servants in different residential colonies. Of course, Shri Daji, when he was speaking, said something about some of the activities in the clubs. we saw the cut motions we became conscious of this and steps have already been taken to see that such activities do not continue. We will see that in future there is no recurrence of such activities in any of these clubs besides the one that he mentioned.

Shri Daji: In all the clubs it is going on.

Shrimati Chandrasekhar: We are examining that. About the one that you mentioned, we have already issued instructions that such activities should not go on.

In addition to this, there is the Griha Kalyan Kendras, which is a scheme meant for the families of the Central Secretariat staff. Under this scheme, families of Government servants who come under the low income group get some part-time employment and they are able to earn nearly Rs. 40

to 50 a month. The work is given to them to be taken home and they are able to augment their family budget.

Another major welfare measure taken up by the Ministry last year was the setting up of the Central Government employees Co-operative Stores. This society commenced its work on the 1st July and its membership on the 31st March was 22,000. Besides the main society, there are ten branches in the various colonies. There is still a demand for the opening of many more branches and we will be able to establish another ten branches in the near future in other colonies. If the sales in these societies is any guarantee of success of the schemes we have reached within the last three months an average sale of Rs. 5-1 lakhs per month.

I would not like to deal in detail about the census except to say that the census operations in 1961 were done in record time. I may say that we can feel proud that this is the shortest time within which census operation was done in any part of the world.

Some hon. Members have stated in their speeches yesterday that there are certain discrepancies in the 1961 census, we have also received certain allegations about discrepancies about the Scheduled Castes, particularly Madhya Pradesh, and that was brought to the notice of the Registrar-General. We have requested him to take prompt action and he has asked the Superintendent of Census Operations of that State to make a thorough investigation so as to ascertain the correct position. When we receive the full facts we will be in a position to decide what action should be taken in this regard.

Shri V. K. Ramaswamy (Namakkal): I want to know what the Ministry has done to relieve the housing problem. Further, what about the distribution of culturable waste lands to these people?

Shrimati Chandrasekhar: For housing we have a programme. We have Rs. 299 lakhs in the Central sector to give assistance to the people of the backward classes for housing. In addition to this, there is also Rs. 76.64 lakhs in the State sector for housing. From the statement that I have before me, I find that almost all the States have spent fully the amounts have been allotted for housing.

Shrimati Yashoda Reddy: want one clarification. What is the position regarding the inclusion of "Tharus" in the Indo-Nepalese border in the list of Scheduled Tribes? Has the Government done this?

Shrimati Chandrasekhar: The question of the revision of the list of Scheduled Castes and Scheduled Tribes has been before us since 1956, when an Act was brought before the House. Then a number of hon. Members pointed out that some castes or communities might have been included or omitted and also introduced some area restrictions in haste. For that reason, we have written to the State Governments to send us proposals either for inclusion or exclusion to rectify those. If any caste or community is to be excluded, we have to see whether the stigma of untouchability has been eradicated in the case of castes. A similar criterion has to be adopted for their inclusion also. If the State Governments did not give any scientific reason, we had to write to them. Now by persuasion we have received certain replies with which we have been able to complete 80 per cent of the work. Still, two States of Maharashtra and Madhya Pradesh have not yet furnished us with all the particulars. As soon as that comes, we will be able to complete it and then come before the House with fuller particulars.

Mr Deputy-Speaker: Shri Frank Anthony.

श्री क ना० तिवारी : उपाध्यक्ष महोदय, एक क्षेत्रचन बहत इम्पाटेंट है। पालिपी मैटर है, इस लिए उसकी पुछ लेते दीतिये। पंत जी जब होम मिनिस्टर थे तो

उन्होंने कहा था कि कास्ट बेसिस के ग्रल वा एक नाभित्र बेरिस ....

Mr. Deputy-Speaker: Order order. I have called on the next speaker.

Shri Frank Anthony (Nominated--Anglo-Indian): Mr. Deputy-Speaker, Sir, I propose to speak on the increasing religious and caste communalism in the country with the accompanying recession of the secular motive in the State. Arising from that I propose to deal briefly with Government's failure to protect the minorities as exemplified by the burning out of their homes of several hundreds of members of my community during what was obviously a calculated attack on the minorities in Calcutta. I feel that in India today we have reached the crossroads. India is faced with a supreme crisis of national and secular values and the direction we take and, above all, the action, if any, that we take will determine not only whether we survive as a democracy but whether we survive as a nation.

I know that on our borders we have Pakistan, an avowed theocratic State where at best the minorities can live on sufferance, as helots, or worse, face genocide or attempted genocide. Pakisan seeks deliberately to destroy itself, to disembowel itself, that is a matter which we cannot really help. But my real apprehension is that with Pakistan, an avowed theocratic State, indulging recurrently in maltreatment and brutality towards the minorities, there has been the steady resurgence of the forces in this country seeking increasingly to create a countervailing theocratic state where, as in Pakistan, minorities may at best live on sufferance as helots or, worse, face attempted genocide.

The old leaders dedicated to the ideal of secular democracy have passed or are passing on. The victous menace of revivalism in this country was exemplified by the fact that these revivalists had no compunction in murdering the greatest Indian after

the Buddha merely because of his dedication to this ideal of secularism. unfortunately, Jawaharlal Nehru, whose belief in secularism has in fact, we know, become a religion, is not an entirely well man. I believe that the revivalists are eagerly anticipating his demission from the political scene because they believe that with the demission of Jawaharlal Nehru there will be no one with the strength and with the conviction of secularism to prevent them from wreaking their communal and revivalist will in the country. I feel that unless there is rededication to this ideal of secularism matched with a real, herculean effort on the part of administration the country is going to disintegrate. It will go up in communal flames. I feel, we are not going to achieve this secular ideal by professions and slogans. We will have to do something much more than that. Let us realise that the secular ideal is in retreat, it is in danger today of retreating into complete oblivion.

What are the reactionary forces that are facing the country today? The problem, I believe, is more complex. basically worse than it ever has been in the past 30 years-the complex of religious and caste communalism in India today. I feel, there may be a tendency to over simplify these reactionary forces. In the first place, they are the well known communal parties in this country. There is no need to name them; they are already known. In spite of their protestations, their goals and their objectives are clear. The tragedy is that they not only have the political but they have paramilitary arms, both complementing each other-the same programme, the same policies, the same methods οf them. And executing each time Pakistan indulges in barbarism against its minorities and in spite of their protestations, this gladdens the hearts of revivalists of this country and worst of all, strengthens their hands. Their game is carefully planned. I believe that in spite of all the protestations of these communal bodies in the country, they are hoping that

Sheikh Abdullah will make a mistake. We can only hope that he will not because, I believe that if Sheikh Abdullah makes one major false move, we will immediately supply the revivalists, the communalists, in this country with the supreme instrument of mounting an offensive not only against the Muslims but against all the minorities in this country. That will be the consequence of Sheikh Abdullah making a false move. These revivalist bodies are not only well-organised but they have their own press. It is a gutter press. It is a press which drips poison. This is where I join issue with the Government. press-I read it-which apart from openly glorifying revivalism, indulges in the open glorification of violence. The competition in barbarism, the cult of violence, is openly inculcated. Members of the majority community are told that if they do not retaliate by killing Muslims on this side, then they have lost their manliness. This is the concept of the revivalists in this country. their concept of manliness, manliness expressing itself in butchering defenceless men, women and children. And that is where I blame the Government. I speak with some emotion because I have seen what has happened in Calcutta to my own people, and the tragedy is this that Government accepts the carefully prepared propaganda of the revivalists. We know, the Government knows, that the revivalists, in some of the revivalist States have their cells in every village. Wasn't it true that all along the route of these refugees, they had their own committees, ostensibly to feed and help the refugees but, in fact, to inflame the people to retaliation? Let me pin one canard to the counter. I have talked to Christians from Bihar; I have talked to Adivasis from Bihar. They say, it is entirely false that either the Christians or the Adivasis joined in this competition in butchery. It was your revivalists in Jamshedpur all along the line. Some of the Adivasis were driven to standing front on pain of death. Some of them were shot. But none of them joined in this. This is the calculated

[Shri Frank Anthony]

work of the revivalists in this country (Interruption). I know what I am saying. It is gnawing because the truth hurts. This is the truth. These are canards that miscreants, refugees, Christians. Adivasis are doing this. The sole miscreants are the revivalists who have a carefully calculated plan of retaliation, competition in barbarism not only against the Muslims but today against the Anglo-Indians, tomorrow against the Christians and day after tomorrow against the Parsis.

Shri K. N. Tiwary: It is a wrong statement so far as Bihar is concerned. It is a wrong statement about Bihar Adivasis. He is not making a true statement about it.

Shri Frank Anthony: Another major contribution... (Interruption).

Shri Bhagwat Jha Azad: Christian missionaries are there who took advantage of the poor Adivasis, instigated them and asked them to butcher. So, they are responsible.

Mr. Deputy-Speaker: Unless the hon. Member yields, you cannot go on speaking like this. (Interruptions.)

Shri Frank Anthony: The Speaker said he would give me 25 minutes. But I am not.....

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): May I seek one information from you if you will bear with me for one second? The number of displaced persons who have come to this country is over 90 lakhs. They have been living here for the last 16 or 17 years. I am one of them. I would like Mr. Anthony to quote one instance where these 90 lakhs of refugees have helped in this communal carnage and all that. These new ones . . . (Interruption).

Shri Frank Anthony: Not even the new ones are doing it. It is only the revivalists who are doing it. In Calcutta who did it? In Calcutta, the Bengalis wrote and said, it was not the miscreants, not the goondas, not the refugees, but it was the stooges of the revivalists, educated Bengalis, students joining in this butchery.

Shri K. N. Tiwary: No, no. Never (Interruptions).

Shri Badrudduja: This is a fact which cannot be challenged.

Shri Frank Anthony: That is the tragedy of it. And the bigger tragedy is this.....

Shri K. N. Tiwary: Never.

Shri Frank Anthony: The tragedy in this. Let me develop my thesis. Let somebody else judge whether that is the truth or not.......

Shri C. K. Bhattacharyya: The hon. Member is maligning the students of Calcutta. They have no chance to defend themselves here. The hon. Home Minister was there at the time of the riots.......

Shri Frank Anthony: Fortunately, the Home Minister was there....

Shri C. K. Bhattacharyya: And he said that this was the work of the hooligans. (Interruptions).

Shri Koya (Kozhikode): I rise to a point of order. When an hon, Member is on his legs, and when he is in possession of the House, how can other hon. Members interrupt?

Mr. Deputy-Speaker: The hon. Member is doing the same thing now.

Shri Koya: I am not doing the same thing. I am only rising to a point of order. (Interruptions).

Mr. Deputy-Speaker: Order, order, Let the hon. Member Shri Frank Anthony proceed with his speech now.

Shri Frank Anthony: I had asked for half an hour, and I hope you would

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not take into account this time also as part of my time. Another major thing is this. I am trying to analyse it because whether we accept it or not, we are going to destroy the whole country if we do not face the truth. And what is another major contributory factor is this....

Shri C. K. Bhattacharyya: The country will be safe even without friends like Shri Frank Anthony. The country will continue to be safe even without men like Shri Frank Anthony (Interruptions).

Shri Frank Anthony: We may be very much better off without lamp-posts like my hon. friend. (Interruptions).

Mr. Deputy-Speaker: Order, order. Let the hon. Member please address the Chair and proceed with his speech.

Shri Frank Anthony: As 1 was saying another major contributory factor is this that with this spread of this virus of revivalism, and religious and caste-communalism, the Congress Party has been increasing infected...

An Hon. Member: No. (Interruptions).

Shri Frank Anthony: You are, here it is. And that is the tragedy.

Look at some of the States, some of the leading members of the ruling party, indistinguishable in their thinking, in their approach from the worst communal elements in this country. Look at the Centre; I have said it before, and I say it again; scratch some of your most senior Congressmen; under the thinnest of veneers you will find that they are spiritually kin with the communal bodies in this country. That is the tragedy. And the reasons are not far to seek.

Ironically, adult franchise has led to this tremendous resurgence of religious and caste communalism, because the vote in every State is cast along religious and caste lines. Every general election serves increasingly to draw the country into competing and often warring religious, caste and subcaste communalism......

Shri Bhagwaf Jha Azad: Why can my hon, friend not fight one of the elections?

Shri K. N. Tiwary: My hon. friend also appeals in the name of Christians at the time of elections.

An Hon. Member. He never stands for election. (Interruptions).

Shri Frank Anthony: I know that truth hurts. (Interruptions).

Mr. Deputy-Speaker: Order, order. Hon. Members may differ from him. But we have to hear him. This is not the way to conduct the proceedings of Parliament.

Shri C. K. Bhattacharyya: This kind of statement by the hon. Member on the floor of the House should not go unchallenged . . . (Interruptions).

Shri Frank Anthony: I shall keep on I hope till at least five minutes past five o'clock........

Shri Kashi Ram Gupta (Alwar): Does my hon, friend not want elections here?

Shri Frank Anthony: Each general election intensifies not democracy, but each general election has intensified theocracy; it has intensified castocracy, and the trouble is this.

Shri Joachim Alva (Kanara): It was after three hundred years that a Catholic was elected as President of the USA.

An Hon. Member: And he was butchered.

Shri Frank Anthony: Whatever the reasons may be, the best Indians do not enter public life, with honourable exceptions; the people with the best minds in this country do not enter

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public life. They do not enter it for many reasons. When I talked some of the greatest thinkers and leaders of this country . . . (Interruptions). I am making my own analysis. They can reply to it later on. should they interrupt? The Indians do not enter public life.

Shri Sham Lai Saraf: Such a speech will not help communal harmony. I am sure of that.

Shri Badrudduja: It may or it may not.

Mr. Deputy-Speaker: Is not the hon. Member entitled to have his own opinion? We may differ from him.

Shri Frank Anthony: Why is it that they do not enter public life? Some of them are not prepared to face the hurly-burly of the hustings. But when I talked to some of the men, distinguished Indian, they say, 'We are not prepared to face the faction, the intrigue and'-as one of them put it to me--the stench of manipulation and patronage and distribution of political patronage and distribution of political seats'. That is why the best Indians do not enter public life, today.

Shri C. K. Bhattacharyya: You are the best Indian!

Shri Frank Anthony: I will come to Bengal a little later. People usually enter are little men, and not only little men, often evil men, whose only qualification is that they belong to the numerically dominant caste; and also often in Bengal because they have a sufficient goonda following.....

And Hon. Member: What?

Shri Frank Anthony: Because they have a goonda following (Interruptions) I will come to that.

Shri C. K. Bhattacharyya: On a point of order. Is this statement to be allowed to be recorded in the proceedings of the House, that it is the goondas who are ruling Bengal?

Shri Frank Anthony: Yes, I will come to that.

Shri C. K. Bhattacharyya: I want a ruling.

Shri Frank Anthony: When the great Calcutta killings were on, the police were afraid to intervene to stop the goonda elements because it was said that most of the MLAs had their respective retinues of goondas, to whom they gave political protection. That is the truth. It has been published many papers.

Shri Shivaji Rao S. Deshmukh: That is a travesty of truth.

Shri C. K. Bhattacharyya: Can this go into the records, that the MLAs in Bengal are keepers of goondas?

Mr. Deputy-Speaker: That is the opinion of the hon. Member-for what it is worth.

Shri C. K. Bhattacharyya: This is a legislative chamber. This is not bedlam where anyone can speak out anything that passes in his mind. This is a legislative chamber. demeaning the chamber itself.

Mr. Deputy-Speaker: Order, order. I would appeal to the hon. Member to avoid offensive words.

Shri C. K. Bhattacharyya: He i9 turning it into a bedlam.

Shri Frank Anthony: This hurts only those who are secretly revivalist.

Shri Birendra Bahadur Singh (Rajnandgaon): On a point of order. Are such discussions desirable?

Shri Frank Anthony: Very desirable.

Shri Birendra Bahadur Singh: Are such discussions desirable in the House for communal harmony in the country?

Mr. Deputy-Speaker: There is point of order. But I would appeal to

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the hon. Member to refrain from using offensive words.

Shri Birendra Bahadur Singh: If he talks like this, what will people outside think of us? If this is the tone he sets, what will be the reaction outside?

Deputy-Speaker: The word Mr. 'goonda' is not a happy one to use.

Shri Frank Anthony: Let us face the truth....(Interruptions). I am not only blaming the Congress Party. All parties are to blame. All parties are to blame. Because of the lust for political power, all parties have canvassed votes in the past.....(Interruptions).

Shri C. K. Bhattacharyya: You made a speaker on our side the other day withdraw a statement "screw loose" he had made with reference to Dr. Lohia. Now this hon. Member refers to Bengal MLAs as the keepers of goondas. Will you allow that to go on record?

Mr. Deputy-Speaker: He has not mentioned any name (Interruptions.)

An Hon. Member: Why should he do it at all?

Mr. Deputy-Speaker: I would appeal to the hon. Member not to use such words.

Shri Bhagwat Jha Azad: Can you allow such a statement that the MLAs keep goondas?

Shri Sham Lal Saraf: He is branding everybody as a communalist, those who have sacrificed their lives for the cause of communal harmony.

Shri Kapur Singh (Ludhiana): 'Goonda' is a respectable world which has been incorporated in our statute books. I see nothing wrong about it, when no particular reference is made.

Mr. Deputy-Speaker: But we are a responsible House. We should refrain from the use of such words.

Shri Frank Anthony: They have burnt out unoffending members of my community-burnt them out.

Shri C. K. Bhattacharyya; In case, I can call Mr. Anthony a leader of the goondas. Mr. Anthony may be leading or leader of the goondas Calcutta (Interruptions).

Mr. Deputy-Speaker: Order, order.

Shri Kapur Singh: That is unparliamentary.

Shri Badrudduja: I rise to a point of order. Can an hon. Member be accused by another member in manner? Is it not a serious reflection on him? (Interruptions).

Mr. Deputy-Speaker: You please withdraw those words. He has not used any name, but you have called him by name and told him that he is a leader of the goondas. Please withdraw those words.

Shri C. K. Bhattacharyya: But says about the whole class of Bengal MLAs.

Mr. Deputy-Speaker: He did not mention any names. I would appeal to the hon. Members to use better language. Please withdraw those words.

Shri Thirumala Rao (Kakinada): Can he malign a whole class of people, the MLAs?

Mr. Deputy-Speaker: I am you said the MLAs had retinues of goondas. You mentioned the entire class of MLAs.

Shri Frank Anthony: No, I am sorry, I did not. I said certain MLAs.

Mr. Deputy-Speaker: I would again appeal to the hon. Member not to use such words.

Shri Thirumala Rao: He goes about attacking everybody like a bull in a china shop most unscrupulously. He is going on making wild allegations against everybody in the country. He has no business to talk like that.

Mr. Deputy-Speaker: It would be very graceful on your part to withdraw those words.

Shri Frank Anthony: This is being said in the press.

Mr. Deputy-Speaker: I am sorry you mentioned MLAs as leaders of goondas.

Shri Frank Anthony: No. This has been said of many members of the legislature, that they have retinues of these people.

Shri K. C. Sharma: Just a word, Sir.

Mr. Deputy-Speaker: It does not look nice to make such remarks against MLAs. Please withdraw those words.

Shri Frank Anthony: All right, if you feel like it.

Shri Kapur Singh: Let them both withdraw.

Mr. Deputy-Speaker: You also please withdraw those words.

Shri C. K. Bhattacharyya: I withdraw.

Mr. Deputy-Speaker: Let us proceed in a dignified manner.

Shri Frank Anthony: I knew that the truth was going to hurt, but I did not know that it would express itself in this way.

As I was saying, all the parties are to blame, because all the parties have entered in this competition for getting votes on caste and religious terms. All the parties have sown the wind. As they have sown the wind of capturing votes on religious, caste and communal lines, today the country is reaping the whirlwind not only of increasing disharmony, of fratricide between Indian and Indian, Indian murdering Indian, not only Muslims, Hindus murdering Hindus, because of differences of religion, language, caste and sub-caste.

The parties are to blame, let us under-

stand that. They have sown the whirlwind that the country is reaping today.

Shri Bhagwat Jha Azad: Highly objectionable.

Shri Frank Anthony: What has happened? Let me give some examples. He says it is highly objectionable. People object to the truth. What happened recently in Bihar?

Shri Basumatari: Has he any respect for the country?

Shri Frank Anthony: After the frenzy, the recurring frenzy against the Muslims exhausted itself, students in Bihar of one caste started assaulting students, stabbing, assaulting the women of another caste, Hindu caste; students of one caste in Bihar started assaulting, stabbing people of another caste. That came out very prominently in the Hindustan Times.

In Assam, what happened? Assamese-speaking Hindus assaulting, murdering . . . (Interruptions).

Shri K. N. Tiwary: Is not one Christian killing another Christian, Protestant killing Catholic, Catholic killing Protestant?

Mr. Deputy-Speaker: Order, order. He can refute him later. He may not agree with him.

Shri Basumatari: Why should be bring in everybody, Assam and Bengal. What does he know about Assam?

Shri Frank Anthony: I am showing this virus that is destroying the country. In Assam, I can give examples ad infinitum, I do not want to and to that.

Mr. Deputy-Speaker: Let us throw some oil over the troubled waters.

Shri Frank Anthony: But, Sir, it is a troublesome problem, and let us face the problem, because the country is going up in flames today. We are facing the problem because I am analysing it.

Shri Bhagwat Jha Azad: You are creating the problem in this country.

Shri Frank Anthony: I was going to refer to what a Minister said. that go, but these stories are being circulated. Whether they are false or true, I do not know, but yesterday I had occasion to refer to the fact that the Minister from Bihar regaled us at a meeting where we were supposed to , deal with this problem, with an utterly gruesome story. It may have been true, it may not have been true. But I , should think that Government, if it is serious to stop this retaliation, competition in murder, will put down not only a Minister but every newspaper that puts on a gruesome story. Otherwise, all this profession secularism is just an empty mockery. What I feel is, this, let us understand it. My Hindu friends tell me this privately: what is the thesis as they feel. (Interruption).

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Shri C. K. Bhattacharyya: Everybody takes you in confidence? You are the best man?

Shri Frank Anthony: I am taking only of the revivalists. If my hon. friend is a revivalist, the cap will fit him. They say: if the country is made a Hindu State, then it will be strong and united (Interruption). And is the tragedy. They feel, the current argument openly made by people to me is, how many Muslims can you really trust in a crisis. But my reply is this. After all, they are Indian Muslims. How? What is the issue? How will you ever attract loyality and love for this country if every now and then, or for the whole time, they may be objects of recurring murder, if every now and then, they have to walk in the shadow of death, of arson, of loot and of rape? is the trouble (Interruption).

Shri Bhagwat Jha Azad: It is wrong; the cannot be allowed to speak like this. How can he speak like this?

Mr. Deputy-Speaker: We have to take up the Calling Attention Notice at 5 o'clock. He will continue afterwards.

Shri S. M. Banerjee (Kanpur): Sir, he is pleading Pakistan's case.

Shri Harish Chandra Mathur: It is not only unparliamentary but it is anti-national.

श्री कछवाय: उपाध्यक्ष महोदय, ये शब्द रिकार्ड से निकाल दिये जायें।

Shri R. S. Pandey: Shri Frank Anthony speaks absolute nonsense.

श्री कछवाय: यह सदस्य पाकिस्तान के बारे ने क्यों नहीं कुछ कहते हैं? में कहना चांहता हूं कि यह शब्द कार्यवाही से निकाल दिये जाये।

Mr. Deputy-Speaker: Order, order. I am not hearing anything. Half a dozen Members are speaking together. I will look into the record. If he has said anything unparliamentary, I will expunge it. At 5 o'clock, we have to take up the Calling Attention Notice.

श्री कछवाय : हम इन शब्दों को बर्दाश्त नहीं करेंगे । इनको श्रपने शब्दों को विदड़ा करना चाहिये । इन्होंने जो कुछ कहा है, वह बिल्कुल ग़लत है ।

श्री बड़े: यह हिन्दुस्तान को बदनाभ कर रहे हैं। यह पाकिस्तान का पक्ष यहां पर रख रहे हैं। यह पाकिस्तान की तरफ से बोल रहे हैं।

Shri R. S. Pandey: What relation has he got with the people? He is a nominated Member. He talks something nonsense. It has to be removed from the record.

Shri Bhagwat Jha Azad: Absolute nonsense.

Shri Khadilkar (Khed):

Mr. Deputy-Speaker: Order, order. How can we go on like this? Please sit down.

Shri Thirumala Rao: I want to make one submission.

Mr. Deputy-Speaker: Please sit down.

Shri R. S. Pandey: He should withdraw his remark.

Mr. Deputy-Speaker: Please sit down. I have not heard anything. I

will look into the records.

श्री कछवाय : ग्राप इन शब्दों को रिकार्ड से निकाल दीजिए । यह सदस्य हिन्दुस्तान को दुनिया में बदनाम करना

चाहते हैं। श्री प्रकाशवीर शास्त्री (विजनौर):

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उपाध्यक्ष महोदय, श्राप सबको "सिट डाउन", "सिट डाउन" तो कह रहे हैं, लेकिन इस हाउस की डिग्निटी को कायम रखना श्रापका भी तो फर्ज है। यहां पर दुनिया का प्रेस बैठा

हुआ है । वह इस देश के विरुद्ध कही गई ये बातें सुन रहा है । यह सदस्य पालियामेंट में बठ कर हिन्दुस्तान के खिलाफ एक वाता-वरण तयार कर रहे हैं ।

Mr. Deputy-Speaker: Order, order.

Shri R. S. Pandey: Please ask him to withdraw his remarks.

Mr. Deputy-Speaker: Order, order.

How can we go on like this? Hal a dozen Members are standing.

Shri R. S. Pandey: He wants to please Shri Badrudduja. Nothing else.

Mr. Deputy-Speaker: I will look into the records. If he has said anything unparliamentary, I will ask him to withdraw it.

Shri Raghunath Singh (Varanasi): I move that the remarks made by him be expunged.

make a submission?

Mr. Deputy-Speaker: If one hon.

Member gets up, I can hear him.

Shri Khadilkar: May I make a submission? (Interruptions).

श्री कछकाय : सारे विश्व में यह बात जायेगी ग्रौर भारत पर कलंक लगेगा ।

श्री श्रोंकारलाल बेरवा : हिन्दुस्तान को बदनाम करने की कोशिश की जा रही है ।

Shri Khadilkar: My submission is

that if you search for some unparliamentary or undignified expression, it would be futile. The main objection is this. If my hon. friend, Mr. Anthony, who is a Member of this House levels a charge against Members of the House and the Members of the other Assemblies who have been elected in a general manner saying that they have got retinues of goondas with them....

Mr. Deputy-Speaker: What is the charge that he has levelled?

Shri Khadilkar: ....then it is not a

question of expunging a particular portion. He is bringing down the dignity of the House by such re-

marks. By such remarks he is not doing any helpful analysis of the present situation. We are entirely in agreement so far as the reaction is concerned, but if he brings down the dignity of the House, then we have a

Shri Frank Anthony: I appeal to you for protection.

right to protest.

Interruptions).

Mr. Deputy-Speaker: Please sit down; I will hear you. (Interruptions).

श्री कछबाय: उपाध्यक्ष महोदय, ग्रगर ये गब्द नहीं निकाले जायेंगे, तो हमको वाकंग्राउट करना पड़ेगा । Shri Thirumala Rao: The way in which Mr. Anthony has spoken in the present delicate situation is unfortunate. He is adding fuel to the fire. He is speaking as an agent provocateur of Pakistan on the floor of this House. This House cannot tolerate this for a moment.

श्री बड़े: यह करेक्ट है।

श्री कछवाय : त्यागी जी क्यों उसके पीछे पड़े हुए हैं ? छोड़ा उसको ।

एक मानतीय सदस्य : यह पाकिस्तान का एजेन्ट है।

Shri R. S. Pandey: The entire speech of Mr. Anthony has to be expunged from the record. That is my suggestion. He should not be allowed to speak further. (Interruptions).

श्री बड़े: पाकिस्तान में हिन्दुश्रों श्रौर ईसाइयों पर जो भीषण श्रत्याचार किये जा रहे हैं, उनके बारे में तो यह सदस्य कुछ नहीं कहते। भारत के बारे में गलत बातें कह कर जसको बदनाम कर रहे हैं।

Mr. Deputy-Speaker: In the beginning itself, I appealed to Mr. Anthony not to create a further situation, but we must pour oil over troubled waters.

Shri Frank Anthony: I withdrew those remarks. (Interruptions). I appeal to you, because my remarks hurt the people. Please remember the feeling under which I am speaking. Defenceless men, women and children of my community....

Some Hon. Members: No, no.

Shri Frank Anthony: They won't know. Let me speak the truth Defenceless men, women and children of my community were burnt out in Calcutta and you will not allow me to speak in this House. (Interruptions).

Mr. Deputy-Speaker: We cannot go on like this. Is this the way that we add to the dignity of the Parliament? This is not the way to go on. This is a deliberating body...(Interruptions).

Shri Bhagwat Jha Azad: We will walk out from the House.

श्री कछवाय : हम यह बात नहीं सुनना चाहते हैं । हम वाक ग्राउट करते हैं । उपाध्यक्ष महोदय, ग्राप हमारी बात नहीं सुनते हैं । यह पाकिस्तान के एजेन्ट हैं । (Iterruptions).

श्री प्रकाशवीर शास्त्री : इनको हट-वाइये । श्राप इस सदन के संरक्षक है । श्राप इस प्रकार का वातावरणव नवाते हैं जो देश के हित के विपरीत जाता है । तमाम दुनिया का प्रेस यहां बैठा हुश्रा है । इस तरह का वातावरण क्यों बनवाते हैं ?

Mr. Deputy-Speaker: Order order. How long can we go on like this? I will adjourn the House till tomorrow. The House stands adjourned till Eleven of the clock tomorrow.

## 17.11 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, April 15, 1964/Chaitra 26, 1886 (Saka).